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CONSOLIDATED INDEX

TO THE

# Legislative Assembly Debates

(Official Report)

FOR

1921 to 1923



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- Considered and passed. Vol. III (1922) 706-707.
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- Presentation of Report of Joint Committee. Vol. II (1921) 1006.
- Considered and passed. Vol. II (1922) 1467-1487.
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- Assent of Governor-General. Vol. II (1922) 1948.

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- Assent of Governor General. Vol. II (1922) 1791.

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- Recirculated for opinion. Vol. I (1921) 1475-1484.
- Recommittal to Select Committee. Vol. II (1921) 912-918.
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- Considered and passed. Vol. II (1922) 2444.
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- Assent of Governor General. Vol. II (1922) 2907.

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- Considered and passed. Vol. II (1922) 2245-2246.
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- Considered and passed. Vol. III (1923) 4664-4665.
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Considered and passed. Vol. III (1923) 1635-1667, 1670-1690.

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- Consideration. Vol. I (1921) 472-478, 1251.
- Referred to Select Committee. Vol. I (1921) 1251-1254.
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- Presentation of Report of Select Committee. Vol. II (1921) 335.
- Considered and passed. Vol. II (1921) 912.
- Passed by Council of State. Vol. II (1921) 1103.
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- Reference to Select Committee. Vol. III (1922) 867-870.
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- Presentation of Report of Select Committee. Vol. III (1923) 2051.
- Consideration. Vol. III (1923) 2802-2828, 2833-2845.
- Passed. Vol. III (1923) 3133-3138.
- Passed by Council of State with amendments. Vol. III (1923) 3556.
- Assent of Governor General. Vol. III (1923) 4227.

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- Introduction. Vol. II (1922) 2650-2652.
- Motion for circulation. Vol. II (1922) 3814-3816.
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- Consideration and adjournment of debate. Vol. II (1922) 2907-2910.
- Further considered and passed. Vol. II (1922) 3683-3684.
- Passed by Council of State. Vol. II (1922) 3817.
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## INDIAN PORTS (AMENDMENT)—

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## INDIAN TRANSFER OF SHIPS RESTRICTION (REPEALING)—

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- Passed. Vol. I (1921) 324.
- Passed by Council of State. Vol. I (1921) 1475.

**INDIGO CESS (REPEALING)—**

- Introduction. Vol. III (1923) 4196-4197.
- Considered and passed. Vol. III (1923) 4370.
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- Assent of Governor General. Vol. IV (1924) 123.

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- Introduction, negatived. Vol. II (1922) 1653-1656.

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- Reference to Select Committee. Vol. II (1921) 1068-1085.
- Presentation of Report of Select Committee. Vol. II (1922) 3079.
- Considered and passed. Vol. II (1922) 3792-3814.

**LAND ACQUISITION (AMENDMENT)—(Remedy against improper or unlawful acquisition of land)—(Mr. Ramayya Pantulu's)—**

- Introduction. Vol. II (1922) 2065-2068.
- Circulation. Vol. II (1922) 2635.
- Reference to Select Committee, postponed. Vol. III (1922) 413-414.
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- Passed by Council of State. Vol. I (1921) 1255.
- Consideration. Vol. I (1921) 1485-1496.
- Consideration adjourned. Vol. I (1921) 1497-1500.
- Further consideration postponed. Vol. II (1921) 339.
- Considered and passed. Vol. II (1921) 1016-1022.
- Passed by Council of State. Vol. II (1921) 1258.
- Assent of Governor General. Vol. II (1922) 1791.

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- Introduction. Vol. III (1923) 4505.  
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- Introduction. Vol. III (1923) 4807-4810.  
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- Introduction. Vol. III (1922) 710-712.  
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- Introduction. Vol. III (1922) 462-466.  
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- Passed by Council of State. Vol. I (1921) 472.  
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- Introduction. Vol. III (1923) 2092-2093.  
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- Passed by Council of State. Vol. III (1923) 3556.  
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**MARRIED WOMEN'S PROPERTY (AMENDMENT)—(Mr. Kamat's)—**

- Introduction. Vol. II (1922) 2648-2650.  
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**MOORSHEDABAD (AMENDMENT)—**

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Assent of Governor General. Vol. II (1921) 1791.

## NEGOTIABLE INSTRUMENTS (AMENDMENT)—

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Passed by Council of State. Vol. III (1922) 831.

Assent of Governor General. Vol. III (1923) 1034.

## OFFICIAL TRUSTEES AND ADMINISTRATOR GENERAL'S ACTS (AMENDMENT)—

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## PARSI MARRIAGE AND DIVORCE (AMENDMENT)—

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Passed by Council of State. Vol. III (1922) 831.

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Passed by Council of State with amendments. Vol. III (1922) 830.

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Passed by Council of State. Vol. II (1922) 3817.

Assent of Governor General. Vol. III (1922) 129.

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Considered and passed. Vol. III (1923) 2483-2484.

Passed by Council of State. Vol. III (1923) 2881.

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# Legislative Assembly Debates

(Official Report)

FOR

1924 to 1926



CALCUTTA : GOVERNMENT OF INDIA  
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- Considered and passed. Vol. VI (1925) 772-775.
- Passed by Council of State. Vol. VI (1925) 1277.
- Assent of Governor General. Vol. VII (1926) 99.

INDIAN COINAGE (AMENDMENT)—

- Introduction. Vol. IV (1924) 125.
- Consideration. Vol. IV (1924) 260-266.
- Reference to Select Committee. Vol. IV (1924) 266-272.
- Constitution of Select Committee. Vol. IV (1924) 517.
- Presentation of report of Select Committee. Vol. IV (1924) 703.
- Consideration of report of Select Committee. Vol. IV (1924) 927-932.
- Passed. Vol. IV (1924) 939.
- Passed by Council of State with amendment. Vol. IV (1924) 1316.
- Amendment made by Council of State agreed to. Vol. IV (1924) 1958-90.
- Assent of Governor General. Vol. IV (1924) 2281.

INDIAN COINAGE AMENDMENT—

- Introduction. Vol. V (1925) 715-716.

INDIAN COMPANIES (AMENDMENT)—

- Passed by Council of State. Vol. VIII (1926) 287.
- Considered and passed. Vol. VIII (1926) 546-547.

INDIAN COTTON CESS (AMENDMENT)—

- Introduction. Vol. IV (1924) 126-127.
- Considered and passed. Vol. IV (1924) 175-176.
- Passed by Council of State. Vol. IV (1924) 517.
- Assent of Governor General. Vol. IV (1924) 1967.

INDIAN COTTON CESS (AMENDMENT)—

- Introduction. Vol. V (1925) 2735.
- Considered and passed. Vol. V (1925) 2736.
- Assent of Governor General. Vol. VI (1925) 240.

INDIAN CRIMINAL LAW AMENDMENT—(PROTECTION TO PERSONS UNDER 18 YEARS OF AGE)—

- Introduction. Vol. IV (1924) 447-448.
- Reference to Select Committee. Vol. IV (1924) 705-708.
- Motion for extension of date for presentation of report of Select Committee. Vol. IV (1924) 1375.
- Motion to withdraw instructions to Select Committee. Vol. IV (1924) 2137.

**BILL—contd.**

**INDIAN CRIMINAL LAW AMENDMENT—(PROTECTION TO PERSONS UNDER 18 YEARS OF AGE)—contd.**

Nomination of Mr. K. C. Neogy to the Select Committee. Vol. IV (1924) 2962.

Presentation of report of Select Committee. Vol. IV (1924) 3130.

Consideration of report of Select Committee. Vol. IV (1924) 3441-3442.

Passed. Vol. IV (1924) 3455.

Passed by Council of State. Vol. IV (1924) 3859.

Assent of Governor General. Vol. V (1925) 70.

**INDIAN CRIMINAL LAW AMENDMENT (REPEALING)—(Sir Hari Singh Gour's)—**

Introduction. Vol. IV (1924) 2204-2210.

Consideration. Vol. IV (1924) 3522-3555.

Passed. Vol. IV (1924) 3984-4001.

Consideration rejected by Council of State. Vol. V (1925) 1668.

**INDIAN DIVORCE (AMENDMENT)—**

Introduction. Vol. VII (1926) 2012-2013.

Considered and passed. Vol. VII (1926) 2610-2621.

Passed by Council of State. Vol. VII (1926) 2866.

Assent of Governor General. Vol. VIII (1926) 61.

**INDIAN EVIDENCE (AMENDMENT)—(Mr. K. Rama Aiyangar's)—**

Introduction, negatived. Vol. IV (1924) 875-878.

Introduction (Revised Bill). Vol. IV (1924) 2211-2212.

Reference to Select Committee, negatived. Vol. IV (1924) 4001-4011.

**INDIAN EVIDENCE (AMENDMENT)—(Mr. K. K. Chanda's)—**

Introduction. Vol. VII (1926) 837.

**INDIAN EVIDENCE (AMENDMENT)—**

Passed by Council of State. Vol. VIII (1926) 287.

Considered and passed. Vol. VIII (1926) 544-545.

**INDIAN FACTORIES (AMENDMENT)—**

Introduction. Vol. VI (1925) 1464.

Motion for circulation adopted. Vol. VI (1925) 1464.

Reference to Select Committee. Vol. VII (1926) 936, 2018.

Presentation of report of Select Committee. Vol. VII (1926) 2126.

Considered and passed. Vol. VII (1926) 2621-2643.

Passed by Council of State. Vol. VII (1926) 2866.

Assent of Governor General. Vol. VIII (1926) 61.

**INDIAN FACTORIES (AMENDMENT)—**

Introduction. Vol. VIII (1926) 68.

Circulation adopted. Vol. VIII (1926) 224-225.

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**INDIAN FINANCE (1924)—**

- Introduction. Vol. IV (1924) 1096 & 1119.
- Consideration, negatived. Vol. IV (1924) 1908-1960.
- Message from His Excellency the Governor General recommending the passing of the —. Vol. IV (1924) 1966.
- Motion for leave to introduce the — in the recommended form, negatived. Vol. IV (1924) 1975-1978.

**INDIAN FINANCE (1925)—**

- Introduction. Vol. V (1925) 1840.
- Considered and passed. Vol. V (1925) 2422-2630.
- Passed by Council of State with amendment. Vol. V (1925) 2716.
- Amendment made by the Council of State considered and passed. Vol. V (1925) 2716-2735.
- Assent of Governor General. Vol. VI (1925) 240.

**INDIAN FINANCE (1926)—**

- Introduction. Vol. VII (1926) 2011.
- Consideration. Vol. VII (1926) 2485-2542, 2546-2602.
- Passed. Vol. VII (1926) 2603-2604.
- Passed by Council of State. Vol. VII (1926) 2866.
- Assent of Governor General. Vol. VIII (1926) 61.

**INDIAN INCOME-TAX (AMENDMENT)—**

- Introduction. Vol. IV (1924) 125-126.
- Reference to Select Committee. Vol. IV (1924) 448-449.
- Motion to extend date for presentation of report of Select Committee. Vol. IV (1924) 1207.
- Nomination of Mr. Jinnah to the Select Committee. Vol. IV (1924) 1207.
- Presentation of report of Select Committee. Vol. IV (1924) 1376.
- Consideration of Select Committee's report. Vol. IV (1924) 1990-91.
- Passed. Vol. IV (1924) 1991.
- Passed by Council of State. Vol. IV (1924) 2212.
- Assent of Governor General. Vol. IV (1924) 2281.

**INDIAN INCOME-TAX (AMENDMENT)—**

- Introduction. Vol. V (1925) 629-630.
- Considered and passed. Vol. V (1925) 986-987.
- Passed by Council of State. Vol. V (1925) 1344.
- Assent of Governor General. Vol. VI (1925) 240.

**INDIAN INCOME-TAX (AMENDMENT)—**

- Introduction. Vol. VII (1926) 715.
- Reference to Select Committee. Vol. VII (1926) 1409-23.
- Constitution of Select Committee. Vol. VII (1926) 1480.
- Presentation of report of Select Committee. Vol. VII (1926) 2126.
- Consideration. Vol. VII (1926) 2644-2658.
- Passed. Vol. VII (1926) 2658.
- Passed by Council of State. Vol. VII (1926) 2866.
- Assent of Governor General. Vol. VIII (1926) 61.



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**INDIAN INCOME-TAX (AMENDMENT)—(AMENDMENT OF SECTION 18)—**  
Introduction. Vol. VII (1926) 836.

**INDIAN INCOME-TAX (SECOND AMENDMENT)—**

Introduction. Vol. V (1925) 1985.  
Considered and passed. Vol. V (1925) 2645-2646.  
Passed by Council of State. Vol. V (1925) 2859.  
Assent of Governor General. Vol. VI (1925) 240.

**INDIAN INSURANCE COMPANIES—**

Introduction. Vol. VI (1925) 141.  
Reference to Select Committee, withdrawn. Vol. VII (1926) 104-117.  
Reference to Select Committee, adopted. Vol. VII (1926) 935-936.

**INDIAN LIMITATION (AMENDMENT)—**

Introduction. Vol. VI (1925) 147-149.  
Referred to Select Committee. Vol. VI (1925) 465-467.  
Select Committee report presented. Vol. VI (1925) 729.  
Considered and passed. Vol. VI (1925) 1234.  
Passed by Council of State. Vol. VI (1925) 1458.  
Assent of Governor General. Vol. VII (1926) 99.  
Passed by Council of State. Vol. VIII (1926) 287.  
Motion to consider, withdrawn. Vol. VIII (1926) 540-544.

**INDIAN LUNACY (AMENDMENT)—**

Introduction. Vol. VII (1926) 121-122.  
Considered and passed. Vol. VII (1926) 552-553.  
Passed by Council of State. Vol. VII (1926) 1355.  
Assent of Governor General. Vol. VIII (1926) 61.

**INDIAN MEDICAL DEGREES (AMENDMENT)—**

Introduction. Vol. V (1925) 709.  
Motion to consider, withdrawn. Vol. VII (1926) 825-830.

**INDIAN MEDICAL EDUCATION—**

Introduction. Vol. VII (1926) 834.

**INDIAN MERCHANT SHIPPING (AMENDMENT)—**

Introduction. Vol. V (1925) 77-78.  
Considered and passed. Vol. V (1925) 253.  
Passed by Council of State. Vol. V (1925) 739.  
Assent of Governor General. Vol. VI (1925) 240.

**INDIAN MERCHANT SHIPPING (SECOND AMENDMENT)—**

Introduction. Vol. IV (1924) 255-259.  
Circulation. Vol. IV (1924) 1968-73.  
Reference to Select Committee. Vol. IV (1924) 2992-94.  
Presentation of report of Select Committee. Vol. IV (1924) 3229.

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INDIAN MERCHANT SHIPPING (SECOND AMENDMENT)—*contd.*

Consideration of report of Select Committee. Vol. V (1925) 1424-44, 1444-52.

Passed. Vol. V (1925) 2003.

Passed by Council of State. Vol. V (1925) 2251.

Assent of Governor General. Vol. VI (1925) 240.

INDIAN MOTOR VEHICLES (AMENDMENT)—

Passed by Council of State. Vol. IV (1924) 3130.

Consideration. Vol. IV (1924) 3438-39.

Passed. Vol. IV (1924) 3441.

Assent of Governor General. Vol. V (1925) 70.

INDIAN NATURALIZATION—

Introduction. Vol. VI (1925) 143.

Referred to Select Committee. Vol. VI (1925) 453-464.

Mr. Tonkinson added to Select Committee. Vol. VI (1925) 528.

Presentation of report of Select Committee. Vol. VII (1926) 496.

Consideration. Vol. VII (1926) 937.

Passed. Vol. VII (1926) 1035-40.

Passed by Council of State. Vol. VII (1926) 1727.

Assent of Governor General. Vol. VIII (1926) 61.

INDIAN PAPER CURRENCY (AMENDMENT)—(*Sir Basil Blackett's*)—

Introduced and consideration adjourned. Vol. V (1925) 79-98.

Reference to Select Committee, negatived. Vol. V (1925) 589-604.

Consideration. Vol. V (1925) 605-611.

Passed. Vol. V (1925) 611.

Passed by Council of State. Vol. V (1925) 889.

Assent of Governor General. Vol. VI (1925) 240.

INDIAN PAPER CURRENCY (AMENDMENT)—(*Sir P. Thakurdas's*)—

Introduction. Vol. V (1925) 718-720.

INDIAN PASSPORT (AMENDMENT)—

Introduction. Vol. IV (1924) 272-273.

Consideration. Vol. IV (1924) 455.

Consideration of clauses. Vol. IV (1924) 455-467.

Withdrawn. Vol. IV (1924) 467.

INDIAN PENAL CODE (AMENDMENT)—(SECTION 375—AGE OF CONSENT)—(*Dr. H. S. Gour's*)—

Introduction. Vol. IV (1924) 875.

Reference to Select Committee. Vol. IV (1924) 1046-1056.

Presentation of report of Select Committee. Vol. IV (1924) 1850.

Circulation of report of Select Committee, adopted. Vol. IV (1924) 2769.

Petitions relating to —. Vol. IV (1924) 2561-2562, 2813, 2910, 2989; Vol. V (1925) 71, 1291.

Recommittal to Select Committee. Vol. V (1925) 484-485.

Nomination of Messrs. S. K. Datta and Amar Nath Dutt to Select Committee. Vol. V (1925) 485-486.

BILL—*contd.*

INDIAN PENAL CODE (AMENDMENT)—(SECTION 375, AGE OF CONSENT)—(*Dr. H. S. Gour's*)—*contd.*

Report of the Committee on Public Petitions. Vol. V (1925) 1219.  
 Presentation of report of Select Committee. Vol. V (1925) 1344.  
 Consideration. Vol. V (1925) 2710-2713, 2823-2852, 2881-2906.  
 Motion to pass, negatived. Vol. V (1925) 2906-2913.

INDIAN PENAL CODE (AMENDMENT)—(SECTION 375, AGE OF CONSENT)—

Introduction. Vol. VI (1925) 145-146.  
 Considered and passed. Vol. VI (1925) 549-575, 729-760.  
 Amendments made by Council of State. Vol. VI (1925) 1193-1194.  
 Amendments made by Council of State agreed to. Vol. VI (1925) 1458-1460.  
 Assent of Governor General. Vol. VII (1926) 99.

INDIAN PENAL CODE (AMENDMENT)—(PROTECTION OF MINOR GIRLS AND SUPPRESSION OF TRAFFIC IN WOMEN AND CHILDREN)—

Introduction. Vol. IV (1924) 123-124.  
 Reference to Select Committee. Vol. IV (1924) 166-175, 446.  
 Presentation of report of Select Committee. Vol. IV (1924) 771.  
 Consideration of report of Select Committee. Vol. IV (1924) 1019.  
 Passed as amended. Vol. IV (1924) 1042-1043.  
 Passed by Council of State. Vol. IV (1924) 1316.  
 Assent of Governor General. Vol. IV (1924) 1967.

INDIAN PENAL CODE (AMENDMENT)—(PUNISHMENT FOR SEDITION)—

Introduction. Vol. V (1925) 716.

INDIAN PENAL CODE (AMENDMENT)—(AMENDMENT OF SECTION 141)—

Introduction. Vol. VII (1926) 834.

INDIAN PENAL CODE (AMENDMENT)—(OFFENCES UNDER CHAPTERS VI & VII)—

Introduction. Vol. VII (1926) 835.

INDIAN PORTS (AMENDMENT)—

Passed by Council of State. Vol. V (1925) 1344.  
 Considered and passed. Vol. V (1925) 2003-04.  
 Assent of Governor General. Vol. VI (1925) 240.

INDIAN PORTS (AMENDMENT)—

Passed by Council of State. Vol. VI (1925) 528.  
 Considered and passed. Vol. VI (1925) 1463.  
 Assent of Governor General. Vol. VII (1926) 99.

INDIAN POST OFFICE (AMENDMENT)—

Introduction. Vol. IV (1924) 2997.  
 Considered and passed. Vol. IV (1924) 3086.  
 Passed by Council of State. Vol. IV (1924) 3859.  
 Assent of Governor General. Vol. V (1925) 70.

INDIAN RAILWAYS (AMENDMENT)—(RESERVATION OF COMPARTMENTS FOR ANY PARTICULAR COMMUNITY)—(*Mr. K. C. Neogy's*)—

Introduction. Vol. IV (1924) 4031-32.  
 Considered and passed. Vol. V (1925) 512-525.  
 Consideration rejected by Council of State. Vol. V (1925) 1668.

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INDIAN REGISTRATION (AMENDMENT)—(*Diwan Bahadur M. Ramachandra Rao's*)—  
Introduction. Vol. VII (1926) 838.

INDIAN REGISTRATION (AMENDMENT)—(AMENDMENT OF SECTION 7)—(*Diwan Bahadur T. Rangachariar's*)—  
Introduction. Vol. IV (1924) 1063-65.  
Circulation. Vol. IV (1924) 4011-12.  
Reference to Select Committee. Vol. VI (1925) 241-257.  
Presentation of report of Select Committee. Vol. VII (1926) 943.  
Considered and passed. Vol. VII (1926) 1540.  
Passed by Council of State. Vol. VII (1926) 2047.  
Assent of Governor General. Vol. VIII (1926) 61.

INDIAN REGISTRATION (AMENDMENT)—(AMENDMENT OF SECTION 32)—(*Mr. K. Rama Aiyangar's*)—  
Introduction. Vol. IV (1924) 873-875.  
Reference to Select Committee. Vol. IV (1924) 4024-28.

INDIAN SOLDIERS LITIGATION (AMENDMENT)—  
Passed by Council of State. Vol. IV (1924) 2401.  
Considered and passed. Vol. IV (1924) 2764-65.  
Assent of Governor General. Vol. IV (1924) 2989.

INDIAN SOLDIERS LITIGATION (AMENDMENT)—  
Passed by Council of State. Vol. IV (1924) 3130.  
Reference to Select Committee. Vol. IV (1924) 3425-3429.  
Constitution of Select Committee. Vol. IV (1924) 3438.  
Postponement of Select Committee. Vol. IV (1924) 4101.  
Presentation of report of Select Committee. Vol. V (1925) 589.  
Consideration of report of Select Committee. Vol. V (1925) 890-891.  
Passed as amended. Vol. V (1925) 892.  
Amendments agreed to by Council of State. Vol. V (1925) 1189.  
Assent of Governor General. Vol. VI (1925) 240.

INDIAN (SPECIFIED INSTRUMENTS) STAMP—  
Passed by Council of State. Vol. IV (1924) 2401.  
Considered and passed, as amended. Vol. IV (1924) 2763-64.  
Message from Council of State agreeing to amendment made by Assembly. Vol. IV (1924) 2829.  
Assent of Governor General. Vol. IV (1924) 2989.

INDIAN STAMP (AMENDMENT)—(*Mr. C. Duraiswamy Aiyangar's*)—  
Introduction, negatived. Vol. IV (1924) 4033-36.

INDIAN STAMP (AMENDMENT)—  
Introduction. Vol. V (1925) 2645.  
Considered and passed. Vol. V (1925) 2645.  
Passed by Council of State. Vol. V (1925). 2859.  
Assent of Governor General. Vol. VI (1925) 240.

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INDIAN STAMP (VALIDATING)—

- Introduction. Vol. IV (1924) 2201-02.
- Reference to Select Committee. Vol. IV (1924) 2203-04.

INDIAN SUCCESSION—

- Message from Council of State *re* reference to Joint Committee of —. Vol. IV (1924) 1118.
- Reference to Joint Committee. Vol. V (1925) 740.
- Nomination of Members to Joint Committee. Vol. V (1925) 741.
- Report of Joint Committee laid on table. Vol. VI (1925) 240.
- Passed by Council of State. Vol. VI (1925) 729.
- Considered and passed. Vol. VI (1925) 1234-35.
- Assent of Governor General. Vol. VII (1926) 99.

INDIAN SUCCESSION (AMENDMENT)—(AMENDMENT OF SECTION 27)—

- Message from Council of State. Vol. IV (1924) 3859.
- Reference to Joint Committee. Vol. V (1925) 741.
- Nomination of members to Joint Committee. Vol. V (1925) 741.
- Report of Joint Committee laid on table. Vol. VI (1925) 240.

INDIAN SUCCESSION (AMENDMENT)—(AMENDMENT OF SECTION 33)—

- Passed by Council of State. Vol. VII (1926) 2866.
- Considered and passed with amendments. Vol. VIII (1926) 444-447.
- Amendments agreed to by Council of State. Vol. VIII (1926) 584.

INDIAN SUCCESSION (AMENDMENT)—(SECTION 57)—

- Introduction. Vol. VIII (1926) 69-70.
- Considered and passed. Vol. VIII (1926) 296-304.
- Passed by Council of State. Vol. VIII (1926) 584.

INDIAN TARIFF (AMENDMENT)—

- Introduction. Vol. IV (1924) 254-255.
- Reference to Select Committee. Vol. IV (1924) 449-455.
- Nomination of Members of Select Committee. Vol. IV (1924) 708.
- Presentation of report of Select Committee. Vol. IV (1924) 949.
- Consideration of report of Select Committee. Vol. IV (1924) 1318-1319.
- Passed. Vol. IV (1924) 1319.
- Passed by Council of State. Vol. IV (1924) 1816.
- Assent of Governor General. Vol. IV (1924) 2183.

INDIAN TARIFF (AMENDMENT)—

- Introduction. Vol. V (1925) 987-989.
- Referred to Select Committee. Vol. V (1925) 1189-1199.
- Presentation of report of Select Committee. Vol. V (1925) 1985.
- Considered and passed. Vol. V (1925) 2633-2644.
- Passed by Council of State. Vol. V (1925) 2859.
- Assent of Governor General. Vol. VI (1925) 240.



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INDIAN TARIFF (AMENDMENT)—

- Introduction. Vol. VII (1926) 715.
- Reference to Select Committee. Vol. VII (1926) 1212-1219.
- Presentation of report of Select Committee. Vol. VII (1926) 1654.
- Consideration. Vol. VII (1926) 2013, 2018-46, 2481.
- Passed. Vol. VII (1926) 2481-83.
- Passed by Council of State. Vol. VII (1926) 2839.
- Assent of Governor General. Vol. VIII (1926) 61.

INDIAN TOLLS—

- Motion to consider, as passed by Council of State, negatived. Vol. IV (1924) 1320-26.

INDIAN TRADE UNIONS—

- Introduction. Vol. V (1925) 78-79.
- Referred to Select Committee. Vol. V (1925) 741-744, 744-59, 759-769.
- Appointment of Mr. A. G. Clow to Select Committee. Vol. V (1925) 2736.
- Presentation of report of Select Committee. Vol. VI (1925) 444.
- Consideration, adjourned. Vol. VI (1925) 1477-80.
- Consideration. Vol. VII (1926) 171-213, 356-406, 553-577.
- Passed. Vol. VII (1926) 908-934.
- Passed by Council of State with amendment. Vol. VII (1926) 1894.
- Amendment made by Council of State agreed to. Vol. VII (1926) 2661-2662.
- Assent of Governor General. Vol. VIII (1926) 61.

INSOLVENCY (AMENDMENT)—

- Introduction. Vol. VI (1925) 143-144.
- Circulation adopted. Vol. VI (1925) 544.
- Reference to Select Committee. Vol. VII (1926) 117-118.
- Presentation of report of Select Committee. Vol. VII (1926) 624.
- Considered and adopted. Vol. VII (1926) 1040-1041.
- Passed by Council of State. Vol. VII (1926) 1727.
- Assent of Governor General. Vol. VIII (1926) 61.

LAND CUSTOMS—

- Introduction. Vol. IV (1924) 2995-96.
- Reference to Select Committee. Vol. IV (1924) 3074-85.
- Presentation of report of Select Committee. Vol. IV (1924) 3218.
- Consideration of report of Select Committee. Vol. IV (1924) 3817.
- Passed. Vol. IV (1924) 3835.
- Passed by Council of State. Vol. IV (1924) 4011.
- Assent of Governor General. Vol. V (1925) 70.

LAW OF PROPERTY (AMENDMENT)—

- Introduction. Vol. V (1925) 717.
- Reference to Select Committee, negatived. Vol. VII (1926) 813-825.

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## LEGAL PRACTITIONERS (AMENDMENT)—(TOUTS)—

- Introduction. Vol. VI (1925) 347.
- Circulation adopted. Vol. VI (1925) 544-548.
- Reference to Select Committee. Vol. VII (1926) 118-119.
- Presentation of report of Select Committee. Vol. VII (1926) 974.
- Consideration. Vol. VII (1926) 1456-64.
- Passed. Vol. VII (1926) 1464-68.
- Passed by Council of State with amendments. Vol. VII (1926) 1894.
- Amendments made by Council of State, agreed to. Vol. VII (1926) 2663-67.
- Assent of Governor General. Vol. VIII (1926) 61.

## LEGAL PRACTITIONERS (FEES)—

- Introduction. Vol. VII (1926) 170.
- Considered and adopted. Vol. VII (1926) 2609.
- Passed by Council of State. Vol. VII (1926) 2566.
- Assent of Governor General. Vol. VIII (1926) 61.

## LEGISLATIVE ASSEMBLY (PRESIDENT'S SALARY)—

- Introduction. Vol. V (1925) 629.
- Considered and passed. Vol. V (1925) 969-977, 1199-1207.
- Passed by Council of State. Vol. V (1925) 1668.
- Assent of Governor General. Vol. VI (1925) 240.

## LEGISLATIVE BODIES CORRUPT PRACTICES—

- Introduction. Vol. VI (1925) 144.
- Referred to Select Committee. Vol. VI (1925) 777-780.
- Additions to Select Committee. Vol. VII (1926) 104, 169.

## LEGISLATIVE MEMBERS EXEMPTION—

- Introduction. Vol. VI (1925) 147.
- Considered and passed. Vol. VI (1925) 523-529.
- Passed by Council of State. Vol. VI (1925) 917.
- Assent of Governor General. Vol. VII (1926) 99.

## MADRAS, BENGAL AND BOMBAY CHILDREN (SUPPLEMENTARY)—

- Passed by the Council of State. Vol. VI (1925) 528.
- Considered and passed. Vol. VI (1925) 1462-1463.
- Assent of Governor General. Vol. VII (1926) 99.

## MADRAS CIVIL COURTS (AMENDMENT)—

- Introduction. Vol. VII (1926) 120.
- Considered and adopted. Vol. VII (1926) 538-542.
- Passed by Council of State with amendments. Vol. VII (1926) 1727.
- Amendments made by Council of State agreed to. Vol. VII (1926) 2667-68.
- Assent of Governor General. Vol. VIII (1926) 61.

## MADRAS CIVIL COURTS (SECOND AMENDMENT)—

- Introduction. Vol. VII (1926) 1212.
- Considered and passed. Vol. VII (1926) 2484-85.
- Passed by Council of State. Vol. VII (1926) 2839.
- Assent of Governor General. Vol. VIII (1926) 61.

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MATERNITY BENEFIT—(*Mr. N. M. Joshi's*)—

- Introduction. Vol. IV (1924) 4029-31.  
 Circulation. Vol. V (1925) 526, 673-697.  
 Reference to Select Committee, negatived. Vol. VI (1925) 258-283, 373-385.

NEGOTIABLE INSTRUMENTS (INTEREST)—

- Introduction. Vol. VIII (1926) 68.  
 Considered and passed. Vol. VIII (1926) 227-228.  
 Passed by Council of State. Vol. VIII (1926) 501.

OBSCENE PUBLICATIONS—

- Passed by Council of State. Vol. IV (1924) 3244.  
 Reference to Select Committee. Vol. IV (1924) 3455-3460.  
 Nomination of members to Select Committee. Vol. V (1925) 149-150.  
 Presentation of report of Select Committee. Vol. V (1925) 969.  
 Consideration of report of Select Committee. Vol. V (1925) 1207-1209.  
 Consideration of clauses. Vol. V (1925) 1209-1217.  
 Passed, as amended. Vol. V (1925) 1307-1321.  
 Amendments agreed to by Council of State. Vol. V (1925) 1929.  
 Assent of Governor General. Vol. VI (1925) 240.

OPIUM (AMENDMENT)—

- Introduction. Vol. VI (1925) 445.  
 Considered and passed. Vol. VI (1925) 775-776.  
 Passed by Council of State. Vol. VI (1925) 1277.  
 Assent of Governor General. Vol. VII (1926) 99.

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- within scope of a Bill in order. Vol. VII (1926) 205.
- Chair can allow — to be moved to a Bill without notice. Vol. VIII (1926) 350.
- Chair could take decision of House as guide *re* admissibility of — where intentions of Select Committee not quite clear. (Whether Unregistered Trade Unions are within scope of Indian Trade Unions Bill.) Vol. VII (1926) 368-380.
- Chair has absolute discretion to select the order and number of — to be discussed at any time. Vol. IV (1924) 2666; Vol. VI (1925) 1013-1015; See also Vol. VII (1926) 555, 1384, 1894-95.
- Chair should be supplied beforehand with a copy of — desired to be moved on the spot. Vol. VI (1925) 548.
- Chairman of a Select Committee is bound by rulings of the President *re* admissibility of — to a Bill. Vol. IV (1924) 2295-2297.
- Commercialisation of Post Office accounts not permitted to be discussed on an — to the Finance Bill to reduce the postal rates on Books, Patterns and Sample Packets. Vol. V (1925) 2585.

**RULINGS—contd.**

**AMENDMENT(S)—concl'd.**

- Debate narrowed by the moving of an —. Vol. IV (1924) 2445.
- Debate to be restricted to the terms of an —. Vol. V (1925) 759-761, 775-776; Vol. VI (1925) 1098, 1194-1196, 1361, 2731-32, 2888; Vol. VII (1926) 1734-1735, 1753, 1769, 1777; Vol. VIII (1926) 360
- Manufacture and transportation of salt, detailed discussion of, not in order on an — to the Finance Bill to reduce the salt tax. Vol. V (1925) 2506.
- Member who has an — on paper has no claim to be called on to speak as of right. Vol. VI (1925) 1013-1015; Vol. VII (1926) 181.
- Members to protect their own right of moving an —. Vol. VI (1925) 1013-1015; Vol. VII (1926) 181; 1894-95.
- Original — to be withdrawn before a revised amendment can be put to House. Vol. V (1925) 1446-47.
- Postponement of an — the admissibility of which depends on a later decision. Vol. VII (1926) 174-175.
- Procedure when objection taken to withdrawal of an —. Vol. IV (1924) 860; Vol. V (1925) 1715, 1734, 2329-2330.
- Reference to — not yet moved. Vol. IV (1924) 3440; Vol. VIII (1926) 283.
- Refusal of Chair to permit an — without notice to be moved during debate unless whole House was in favour of it. Vol. VII (1926) 2710.
- Right of reply to the mover of an —. Vol. VII (1926) 2035.
- Second speech cannot be made on an —. Vol. IV (1924) 2507.
- See also "Bill(s)" and "Resolution(s)" under "RULINGS".

**BALLOT—**

- for Resolutions cannot be defeated by moving a Resolution at end of one day with the object of continuing discussion on next day. Vol. VII (1926) 320, 678.
- Fresh — not necessary for a Resolution not moved on undertaking by Government to give another day. Vol. VII (1926) 495.
- Precedence of official business not governed by —. Vol. V (1925) 989. [See also Vol. V (1925) 2273, 2648; Vol. VII (1926) 2133-34.]
- Upsetting order of — to give preference to an adjourned debate. Vol. V (1925) 420-427, 481-484.

**BILL(S)—**

**Introduction (stage)—**

- should be introduced as tabled and not with the omission of certain clauses. Vol. IV (1924) 4032.
- Opposition to introduction not admissible where Bill has been introduced by publication. Vol. VIII (1926) 65-66.
- Order on the agenda of Bills for introduction only determined by ballot; order of Bills beyond stage of introduction being determined by a separate informal ballot. Vol. V (1925) 2252-2253.
- Speech not required under the Standing Orders on introduction unless motion opposed. Vol. VI (1925) 343-345.
- Speech on motion for leave to introduce, a matter of practice and not of right. Vol. VI (1925) 343-345.
- Time limit for speeches on motion for leave to introduce. Vol. VI (1925) 1209.

RULINGS—*contd.*BILL(s)—*contd.*

## Consideration (stage)—

- Debate to be relevant to scope of a Bill. Vol. V (1925) 1430-1431.
- House committed to principle of a Bill when it passes motion to take into consideration or refer it to a Select Committee. Vol. IV (1924) 175.
- Policy of Government of India and whole field of Government administration open for discussion on motion to consider Finance Bill. Vol. IV (1924) 1377; Vol. V (1925) 2486.
- Scope of discussion on consideration of Finance Bill. Vol. IV (1924) 1377; Vol. V (1925) 2486, 2506; Vol. VII (1926) 2494, 2500, 2504.
- Scope of discussion wider on motion to take into consideration but not on amendments. Vol. V (1925) 2667-68.
- Speech optional with a member who moves a motion for consideration. Vol. VI (1925) 445-446.

## Committee (stage)—

- Amendment for reference to Select — out of order on a motion for circulation. Vol. VII (1926) 809-810.
- Principle of a Bill can be discussed on motion to refer it to a Joint or Select —. Vol. V (1925) 744-745.
- Recommittal to Select —when permissible. Vol. IV (1924) 928-930.
- Reference to a Select or Joint — commits House to principle of a Bill. Vol. IV (1924) 172-175; Vol. V (1925) 744-745, 921-923, 1196.

## Circulation—

- Amendment for reference to Select Committee out of order on a motion for circulation. Vol. VII (1926) 809-810.
- Principle of a Bill cannot be discussed again on a motion for circulation where principle has already been affirmed. Vol. IV (1924) 2448-2460.
- Scope of discussion on motion to circulate for opinion. Vol. VIII (1926) 291.

## Consideration of Clauses—

- Absolute precision necessary in the terms of an amendment. Vol. V (1925) 1203-1204.
- Admissibility of amendments to be decided by the Chair. Vol. VII (1926) 377.
- Admissibility of amendments to the Steel Industry (Protection) Bill. Vol. IV (1924) 2293-2304.
- Admissibility of amendments which have the effect of a direct negative. Vol. V (1925) 2531. [*See also* Vol. IV (1924) 1378-79; Vol. VI (1925) 631; Vol. VII (1926) 1733].
- Alteration of an amendment with the permission of the Chair. Vol. VII (1926) 356, 359.
- Alteration of an amendment without affecting the substance permissible in the discretion of the Chair. Vol. VI (1925) 1121.
- Amendment against principle of a Bill out of order once motion for consideration is passed. Vol. V (1925) 972.
- Amendment inconsistent with decision on a previous amendment out of order. Vol. VII (1926) 395-396.



RULINGS—*contd.*

BILL(S)—*contd.*

Consideration of Clauses—*contd.*

- Amendment introducing subject outside scope of a Bill out of order. Vol. IV (1924) 2293, 2295, 2566; Vol. VII (1926) 386-387.
- Amendment limiting scope of a Bill in order. Vol. IV (1924) 2572; Vol. V (1925) 2656.
- Amendment of substance not in order in a Consolidating Bill. Vol. IV (1924) 132I-1325.
- Amendment purporting to destroy the whole scheme of a Bill out of order. Vol. IV (1924) 2524, 2708.
- Amendment to alter the method of assessment of income-tax not in order under the Finance Bill. Vol. V (1925) 2556.
- Amendment to an amendment which does not introduce a new subject permitted. Vol. VII (1926) 187.
- Amendment to be moved first before a Member begins his speech on it. Vol. VI (1925) 732.
- Amendment(s) to be moved one at a time though total effect of several amendments can be explained. Vol. V (1925) 2661.
- Amendment to increase taxation to be moved only by a Minister of the Crown, or on the recommendation of the Crown. Vol. IV (1924) 2293, 2295, 2486-90, 2523, 2564; Vol. V (1925) 2521, 2557, 2593, 2602, 2640; Vol. VII (1926) 2554-2555.
- Amendment to omit a clause of a Bill not in proper form, the proper form being "That the clause stand part of the Bill." Vol. V (1925) 2531.
- Amendment to pay no salary to the President inadmissible after acceptance of motion to take the Legislative Assembly (President's Salary) Bill into consideration. Vol. V (1925) 972.
- Amendment(s) to separate clauses of a Bill cannot be lumped together. Vol. VI (1925) 738.
- Amendment to the Bamboo Paper Industry (Protection) Bill seeking to commit Government to an extended policy of protection of all kinds of paper out of order. Vol. VI (1925) 1216.
- Amendment to the Steel Industry (Protection) Bill dealing with protection of labour ruled out of order. Vol. IV (1924) 2564-66, 2672.
- Amendment to the Steel Industry (Protection) Bill enjoining the purchase of steel by Government Departments, Railways and Public Bodies ruled out of order. Vol. IV (1924) 2295.
- Amendment to the Steel Industry (Protection) Bill prescribing that two-thirds of the capital shall be Indian ruled in order as limiting the scope of the Bill. Vol. IV (1924) 2566-72.
- Amendment to the Steel Industry (Protection) Bill providing for a freight subsidy ruled out of order. Vol. IV (1924) 2294-2489.
- Amendment to the Steel Industry (Protection) Bill providing for nationalization of the industry ruled out of order. Vol. IV (1924) 2293, 2709-2710.
- Amendment to the Steel Industry (Protection) Bill to empower a Committee of the House with the initiative and imposition of taxation ruled out of order. Vol. IV (1924) 2295, 2486-89.
- Amendment to the Steel Industry (Protection) Bill to extend the period of its operation ruled out of order as augmenting taxation. Vol. IV (1924) 2295, 2524.



RULINGS—*contd.*BILL(S)—*contd.*Consideration of Clauses—*contd.*

Amendment(s) *ultra vires* on floor of House are *ultra vires* in Select Committee also.

Amendment under consideration to be disposed of first before another is taken up. Vol. VII (1925) 201-202; Vol. VIII (1926) 402.

Amendment within scope of a Bill in order. Vol. VII (1926) 205.

Chair can allow amendment to be moved to a Bill without notice. Vol. VIII (1926) 350.

Chair could take decision of House as guide *re* admissibility of amendments where intentions of Select Committee not quite clear (whether Unregistered Trade Unions are within scope of Indian Trade Union Bill). Vol. VII (1926) 363-380.

Chair has absolute discretion to select the order and number of amendments to be discussed at any time. Vol. IV (1924) 2666; Vol. VI (1925) 1013-1015; *See* also Vol. VII (1926) 555, 1384, 1894-95.

Chair should be supplied beforehand with a copy of amendment desired to be moved. Vol. VI (1925) 548.

Chairman of Select Committee is bound by rulings of the President *re* admissibility of amendments. Vol. IV (1924) 2295-2297.

Commercialisation of Post Office accounts not permitted to be discussed on an amendment to reduce the postal rates on Books, Patterns and Sample packets. Vol. V (1925) 2585.

Consolidating Bill cannot be amended in substance either by House or by Select Committee. Vol. IV (1924) 1321-1325.

Debate narrowed by the moving of an amendment. Vol. IV (1924) 2448.

Debate to be restricted to the terms of an amendment. Vol. V (1925) 759-761, 775-776; Vol. VI (1925) 1098, 1194-1196, 1361, 2731-32, 2888; Vol. VII (1926) 1734-1735, 1753, 1769, 1777; Vol. VIII (1926) 360.

Discussion of a clause of Finance Bill and pertinent items of connected Schedule in order. Vol. V (1925) 2530-31.

Extraneous subjects cannot be brought within scope of an amending Bill. Vol. V (1925) 2898.

Manufacture and transportation of salt, detailed discussion of, not in order on an amendment to the Finance Bill to reduce the salt tax. Vol. V (1925) 2506.

Member who has an amendment on paper has no claim to be called on to speak as of right. Vol. VI (1925) 1013-15; Vol. VII (1926) 181.

Members to protect their own right of moving an amendment. Vol. VI (1925) 1013-15; Vol. VII (1926) 181, 1894-1895.

Members who have given notice of amendments are entitled to be heard before the amendments are ruled out of order. Vol. IV (1924) 2293, 2296, 2298.

## New clause(s)—

Discussion allowed of a new clause along with the clause of a Bill after which it is proposed to be inserted. Vol. VI (1925) 732.

New clauses strictly germane to the purpose of a Bill are in order. Vol. V (1925) 2897-98.

RULINGS—*contd.*

BILL(s)—*concl'd.*

Consideration of Clauses—*concl'd.*

Objection to a Bill on the ground of illegality of a local Act to be taken on the introduction of a Bill founded on the local Act. Vol. V (1925) 2866-67.

Objection to a Bill on the ground of want of Governor General's sanction should be taken in the originating Chamber. Vol. V (1925) 2631.

Original amendment to be withdrawn before a revised amendment can be put to House. Vol. V (1925) 1446-47.

Postponement of an amendment the admissibility of which depends on a later decision. Vol. VII (1926) 174-175.

Reference to a previous clause of a Bill in order where it is relevant to motion under discussion. Vol. VIII (1926) 408.

Reference to amendments not yet moved. Vol. IV (1924) 3440; Vol. VIII (1926) 283.

Right of reply to the mover of an amendment. Vol. VII (1926) 2035.

Second Speech cannot be made on an amendment to a Bill. Vol. IV (1924) 2507.

Schedule does not become part of a Bill until added. Vol. V (1925) 2689.

Consideration of Amendments made by other Chamber—

Amendment to an amendment made by the Council of State should be relevant to the amendment made. Vol. VII (1926) 2664-65.

Miscellaneous—

Interpretation of "Member in Charge" in relation to motions *re* Government Bills. Vol. VII (1926) 1456.

Motion to postpone consideration of a Bill, once made and withdrawn, cannot be made again in same debate. Vol. V (1925) 2911. *Cf.* Vol. VII (1926) 971.

Preamble of a Bill cannot go beyond the clauses. Vol. IV (1924) 2721.

Refusal to pass a motion to bring a Bill into the form recommended by the Governor General is refusal to pass the Bill in the recommended form. Vol. V (1925) 2880.

Right of members personally interested in subject matter of a Bill to take part in debate and vote. Vol. IV (1924) 2470-2485; Vol. V (1925) 250-252. *See also* Vol. V (1925) 2405.

Scope of a Bill is defined by the preamble read with the clauses and schedules. Vol. V (1925) 2641-2642.

Title and Preamble of a Bill are considered last. Vol. IV (1924) 2486; Vol. V (1925) 2656.

*See also* "Amendment(s)" under "RULINGS".

BUDGET—

Amendment or repeal of existing law not within scope of Budget debates, scope being limited to administration of existing laws. Vol. IV (1924) 1856-1857, 1864; Vol. V (1925) 2108-2111; Vol. VII (1926) 2198.

Scope of general discussion of the Railway Budget. Vol. VII (1926) 1577, 1610.

RULINGS—*contd.*BUDGET—*contd.*

Time limit for speeches during general discussion of the —. Vol. V (1925) 1867; Vol. VII (1926) 1582.

See also "Demand(s) for Grant(s)" and "Motion(s) for Reduction" under "RULINGS".

## CHAIR—

Acceptance of closure in the discretion of the —. Vol. VII (1926) 1334, 1342.

Adjournment of the House (for the day) rests entirely with the —. Vol. IV (1924) 1517; Vol. VII (1926) 1798.

— can adjourn House if there is no quorum and is not required to wait till a quorum is made up. Vol. VII (1926) 2197.

— can allow amendments to be moved without notice. Vol. VIII (1926) 350.

— can allow any member to speak before actually declaring a motion carried. Vol. VII (1926) 2479.

— can certify under Rule 36B (5) if House refuses to pass a motion to bring a Bill into the form recommended by the Governor General. Vol. V (1925) 2880.

— can decide in case of a small minority of votes on one side by asking the members to stand up in their seats. Vol. IV (1924) 2670; Vol. VI (1925) 399.

— cannot compel the mover of a motion to make a speech at any stage. Vol. VI (1925) 446.

— could take decision of House as guide *re* admissibility of amendments where intentions of Select Committee are not quite clear (Whether Unregistered Trade Unions are within scope of the Indian Trade Unions Bill.) Vol. VII (1926) 368-380.

— has discretion to permit alteration of an amendment. Vol. VI (1925) 1121; Vol. VII (1926) 356, 359.

— has discretion to select the order and number of amendments to be discussed at a time. Vol. IV (1924) 2666; Vol. VI (1925) 1013-1015; See also Vol. VII (1926) 555, 1384, 1894-95.

— justified in calling on Government Member to reply if no other Member rises to speak. Vol. VII (1926) 2086.

— to be supplied beforehand with a copy of motions or amendments desired to be moved on the spot. Vol. VI (1925) 548.

— to decide on the admissibility of amendments. Vol. IV (1924) 2298; Vol. VII (1926) 377.

— ultimate authority for deciding whether a Bill has been enlarged in scope by a Select Committee. Vol. VII (1926) 380.

Co-operation between — and House necessary for the satisfactory conduct of debates. Vol. V (1925) 2485-2487.

Dilatory motions in the discretion of the — to accept. Vol. IV (1924) 1377.

House to be addressed through the —. Vol. VI (1925) 932.

Insinuation of partiality against the — by a newspaper severely condemned as a breach of privilege. Vol. VII (1926) 1195-1196.

Permission of — necessary to put questions not in the printed list. Vol. VI (1925) 237.

RULINGS—*contd.*

CHAIR—*contd.*

- Permission of — to allow Government members to make an announcement on a non-official day. Vol. VII (1926) 972.
- Permission of — unnecessary for not moving a Resolution. Vol. VII (1926) 495-496.
- Power of — to adjourn the House *sine die* or to refuse to put any motion to the House. Vol. VII (1926) 2147-2148.
- Private notice question cannot be put where — has received no notice. Vol. VII (1926) 1978.
- Reflections on the conduct of the — not permitted. Vol. VII (1926) 966, 974, 1629. *See also* Vol. VII (1926) 1195-96, 2486.
- Responsibility for maintaining order and interpreting the Rules and Standing Orders rests entirely with the — (and cannot be shared with House). Vol. IV (1924) 1625, 2470.
- Rulings of — cannot be discussed. Vol. IV (1924) 2470; Vol. VI (1925) 1014.
- Seats vacated by the Swaraj Party not to be occupied by any other member without the permission of the —. Vol. VII (1926) 2144.
- Unparliamentary language, use of, objected to by the —. Vol. VII (1926) 966, 973-974.

CHAIRMAN—

- Occupant of the Chair for the time being possesses all the powers of the Chair. Vol. IV (1924) 1690, 1940.
- President not a court of appeal against rulings of Deputy President or —. Vol. IV (1924) 1690, 1940; Vol. VII (1926) 1706.

CLOSURE—

- Acceptance of — in the discretion of the Chair. Vol. VII (1926) 1334, 1342.
- proper index to attitude of House. Vol. V (1925) 2237.
- Debate cannot be resumed after — has been carried. Vol. V (1925) 1611.
- Motion for — when put, is decided without debate, argument or appeal of any kind. Vol. V (1925) 2629.

COMMITTEE—

- Acceptance of motion to refer to Select — stops debate for the time being. Vol. V (1925) 921-923.
- Amendment for reference of a Bill to Select — out of order on a motion for circulation. Vol. VII (1926) 809-810.
- Chairman of a Select — is bound by rulings of President *re* admissibility of amendments. Vol. IV (1924) 2295-97.
- Consolidating Bill cannot be amended in substance by Select —. Vol. IV (1924) 1321-1325.
- Inclusion of name of a member on a Select — without his consent prohibited. Vol. VI (1925) 395.
- Motion for recommitment to Select — affords House an opportunity of reconsidering its decision on the principle of the Bill. Vol. VII (1926) 1545.
- On formal motions *re* composition of a Select —, points of drafting should not be raised. Vol. IV (1924) 446.



RULINGS—*contd.*COMMITTEE—*contd.*

- Portions of a Select —'s Report introducing matter which in the opinion of the Chair is not relevant or admissible will be ruled out. Vol. IV (1924) 2297.
- Principle of a Bill can be discussed on motion to refer it to a Joint or Select —. Vol. V (1925) 744-745.
- Recommittal of a Bill to Select — when permissible. Vol. IV (1924) 923-930.
- Reference to a Joint or Select — commits House to principle of a Bill. Vol. IV (1924) 175; Vol. V (1925) 744-745, 921-923, 1196.
- Reference to discussions in Select — to clarify issue permitted. Vol. VII (1926) 372.
- Reference to informal discussions, even in Select —, which cannot be laid on table, out of order. Vol. V (1925) 2324; Vol. VII (1926) 2023.
- Right of House to recommit a Bill to a reconstituted Select —. Vol. VII (1926) 1545-1546.
- Select — cannot report on principle of a Bill. Vol. IV (1924) 172-175; Vol. VII (1926) 1545.

## COURTESY OF DEBATE—

- Acknowledgment of correction. Vol. V (1925) 1126.

## CRITICISM—

- of judgments without reflecting on conduct of Judges permissible. Vol. VII (1926) 278-279. *See also* Vol. IV (1924) 2812.
- Reflections on conduct of Viceroy or of a Governor not permissible. Vol. VII (1926) 2366.

## DEMAND(S) FOR GRANT(S)—

- Andamans, Discussion of policy about the —, under "Executive Council" would preclude same discussion under any other head. Vol. VII (1926) 2351.
- Andamans, questions relating to, to be raised on the vote for Andamans and not on a vote for Jails and Convict Settlements relating to exchange on leave allowance. Vol. IV (1924) 1803.
- "Annuities in purchase of Railways" to be discussed under "Interest on ordinary Debt" and not under "Railways". Vol. IV (1924) 1544.
- Constitutional issue permitted to be discussed on the — for "Executive Council" rather than on "Customs" with the consent of Government and the Chair. Vol. VII (1926) 2169.
- Constitutional questions, discussion of, on one — precludes similar discussion on other demands. Vol. IV (1924) 1377-79.
- Debate on matters of policy not in order on a Supplementary —. Vol. VII (1926) 886-888; Vol. VIII (1926) 548.
- Dilatory motions *re* — in the discretion of the Chair to accept or not. Vol. IV (1924) 1377.
- Discussions on Supplementary — to be restricted to the specific items raised. Vol. IV (1924) 826, 832-833; Vol. V (1925) 1096; Vol. VII (1926) 886-888.
- Discussion to be relevant to the — under consideration. Vol. IV (1924) 3879-3880.



RULINGS—*contd.*

DEMAND(S) FOR GRANT(S)—*contd.*

- Ecclesiastical Department can be discussed during — but cannot be made the subject of a motion for reduction being non-votable. Vol. IV (1924) 1747.
- Education in N. W. F. P., Discussion of, not in order on a vote for "Education" comprising grants-in-aid to certain colleges. Vol. IV (1924) 1849.
- European education, Discussion of, not in order on a vote for "Education" comprising grants-in-aid to certain colleges. Vol. IV (1924) 1849.
- Failure of Government to provide an opportunity for discussing the Reforms Enquiry Committee's Report can be discussed either on the Home Department vote or on the vote for Executive Council, though barred on a motion for adjournment on the ground of anticipation. Vol. V (1925) 2251.
- Indianization of the Stores Department to be discussed not on a Supplementary — *re* the Stores Department but on the general budget. Vol. VII (1926) 1238.
- Indo-European Telegraph Department, Discussion of future management of, not in order on a Supplementary — dealing with the maintenance of the Meshed-Sistan line. Vol. IV (1924) 833-834.
- Larger questions, *e.g.*, postal rates and commercialisation of Post Office accounts, better dealt with on the Finance Bill than on —. Vol. V (1925) 2307. [See also Vol. V (1925) 2292, 2298.]
- Motion to take up a particular — first by changing the order on the agenda out of order. Vol. VII (1926) 2133-34.
- Omission of a whole —, Motion for, in order. Vol. IV (1924) 1378-79; Vol. VII (1926) 1733. See also Vol. V (1925) 1483, 2531; Vol. VI (1925) 631.
- Order of putting down the — on the agenda for discussion solely a matter in the hands of Government. Vol. V (1925) 2271-73, 2648; Vol. VII (1926) 2133-34.
- Postal rates to be discussed under the Finance Bill and not on the — for the P. and T. Deptt. Vol. V (1925) 2292, 2298; See also Vol. V (1925) 2307.
- Procedure by which a particular — can first be taken up for discussion, if desired. Vol. V (1925) 2271-73; Vol. VII (1926) 2133-34.
- Proposals for a radical change out of order on a Supplementary —. Vol. V (1925) 1096.
- Purchase of stores to be raised on the Stores Department vote under Miscellaneous Departments and not under Working Expenses—Railways. Vol. IV (1924) 1527.
- Question *re* co-ordination of the tax-collecting agencies in India to be raised under the vote for the Central Board of Revenue and not under Customs. Vol. V (1925) 2044.
- Question whether salary of President of the Legislative Assembly is votable or non-votable to be raised under "General Administration". Vol. IV (1924) 1376.
- Questions to be raised under their appropriate heads. Vol. V (1925) 2044, Vol. VII (1926) 2169, 2184.

RULINGS—*contd.*

DEMAND(S) FOR GRANT(S)—*contd.*

Racial distinctions in criminal trials and administration of the Criminal Procedure Code not permitted to be discussed on the — for "Administration of Justice" dealing with Law Charges. Vol. IV (1924) 1802.

Salt tax cannot be discussed on the — for Salt which relates to administration and not to the levy of taxation. Vol. IV (1924) 1424.

Scope of discussion on a Supplementary —. Vol. IV (1924) 826, 830, 832-834; Vol. V (1925) 251-252, 1096, 1097, 1100, 1103, 1104; Vol. VII (1926) 886-888, 1238; Vol. VIII (1926) 548.

Tariff policy to be raised under the — for Commerce Department and not under "Customs". Vol. VII (1926) 2169, 2184.

See also "Motion(s) for Reduction" under "RULINGS".

DIVISION—

Chair can decide in case of a small minority of votes on one side by asking the members to stand up in their seats. Vol. IV (1924) 2670; Vol. VI (1925) 399.

Delay in recording votes during a — deprecated. Vol. V (1925) 2127.

Members should not carry matters up to the stage of the — bell unless they have made up their mind to divide the House. Vol. VII (1926) 368.

Procedure in challenging a —. Vol. V (1925) 2091.

GOVERNOR GENERAL—

Action of — apart from the Government of which he is the head outside scope of debate. Vol. V (1925) 2497-98.

Motion for adjournment out of order in relation to action of — apart from the Governor General in Council. Vol. V (1925) 2251, 2495-2499.

Presentation of an address to the — *re* the next session of the Assembly under S. O. 74 not admissible. Vol. IV (1924) 4042-43.

Reflections on the conduct of a Viceroy or of a Governor not permissible. Vol. VII (1926) 2366.

INDIAN STATES—

Discussion of matters actually taking place in the territory of — out of order though what took place in British territory permissible. (Jaito incident.) Vol. IV (1924) 1687-1690, 1700-1701; (Nabha State) Vol. IV (1924) 1660, 1936-1942.

Discussion of matters affecting the administration of — territory either by way of a Resolution or a motion for adjournment out of order. Vol. IV (1924) 922-926, 1622-27.

INTERRUPTION(S)—

Continuous volley of — deprecated. Vol. VII (1926) 2774.

— can be made only if Member speaking gives way. Vol. V (1925) 2359; Vol. VII (1926) 1668.

Irregular —. Vol. IV (1924) 2466.

Irrelevant — by way of a personal explanation deprecated. Vol. V (1925) 2199.

Member to whom a question is addressed by way of — should sit down if he desires to give way. Vol. VII (1926) 2234.

Unreasonable — deprecated. Vol. V (1925) 1493.

RULINGS—*contd.*

MISCELLANEOUS—

- Absence of Member in whose name a motion stands improper. Vol. VII (1926) 99.
- Arrangement of business on official and non-official days, order of, how determined. Vol. V (1925) 2271-2273, 2648; Vol. VII (1926) 2133-34.
- Assembly not to encroach on the field of provincial transferred subjects. Vol. IV (1924) 1742.
- Bona fides* of Members of House to be assumed. Vol. IV (1924) 415; Vol. V (1925) 1126. [*See* also Vol. V (1925) 1492.]
- Casting suspicion on intentions of Government as a whole not out of order. Vol. VII (1926) 361.
- Debate automatically terminated by Government reply. Vol. V (1925) 2485-87.
- Debate cannot be had on a point of order. Vol. IV (1924) 2563, 2567.
- Debate to be confined to the particular subject matter under discussion. Vol. VII (1926) 900-901, 1920-21, 2696.
- Demand for a quorum not to be made within one hour of a previous count. Vol. VIII (1926) 633.
- Discussion of questions together permitted though put to vote separately. Vol. V (1925) 2557.
- Explanation by Government Member of a point not strictly relevant to the Demand under discussion allowed, but further discussion prohibited. Vol. IV (1924) 3879-3880, 3882.
- Government in sole charge of business on Government days. Vol. V (1925) 2271-73, 2648; Vol. VII (1926) 2133-34.
- Improper reference about the Assembly deprecated. Vol. V (1925) 397.
- Interpretation of "Speak" in S. O. 27 as including all forms of utterance (also written speeches). Vol. V (1925) 1162.
- Late sitting on Friday to make up for time lost in a longer lunch adjournment. Vol. V (1925) 2271.
- Member to resume his seat when President rises. Vol. VI (1925) 1474-75; 1706.
- Members not to abuse the privileges of the House. Vol. VII (1926) 2552.
- Members of Standing Finance Committee not entitled to complain about the procedure in the Committee which is regulated by itself. Vol. IV (1924) 846-847.
- Mention of names of persons who cannot defend themselves in Assembly prohibited. Vol. VI (1925) 1405.
- Motion for postponement of debate, once made and withdrawn, cannot be made again during same debate. Vol. V (1925) 2911. (*Cf.* Vol. VII (1926) 971 where a second motion for adjournment of debate was permitted in the discretion of the Chair.)
- Motion "That the Speaker do now leave the Chair" out of order. Vol. IV (1924) 2470.
- Motion to adjourn a discussion solely to give preference to a subsequent item not in order. Vol. IV (1924) 2041.
- Personal explanation too often on small matters prohibited. Vol. VII (1926) 1140.
- Point of order should be raised at earliest opportunity. Vol. V (1925) 1502.
- Procedure when objection taken to withdrawal of a motion. Vol. IV (1924) 860; Vol. V (1925) 1715, 1734, 2329-2330.

RULINGS—*contd.*MISCELLANEOUS—*contd.*

- Reading long quotations from printed matter already in the hands of Members prohibited. Vol. VII (1926) 790.
- Reference by a Member to one of his colleagues should be by name. Vol. VIII (1926) 439.
- Reference to private conversations out of order. Vol. V (1925) 1993, 2728; Vol. VII (1926) 268, 1300.
- Reference to what passes outside the House not in order. Vol. IV (1924) 1736-1737.
- Relevancy of remarks to point under discussion. Vol. IV (1924) 3432; Vol. V (1925) 2731-32.
- Right of members personally interested in subject matter under discussion to take part in debate and vote. Vol. IV (1924) 2470-2485; Vol. V (1925) 250-252. [See also Vol. V (1925) 2405.]
- Right of Mr. Graham as a Member of the Government of India to reply finally to the Resolution *re* Grievances of Indians in Tanganyika. Vol. V (1925) 1019.
- Shouts of "Order, order" by Hon'ble Members when one Member rises while another is in possession of House perfectly in order. Vol. V (1925) 2332.
- Transaction of non-official business on an official day. Vol. V (1925) 2648; Vol. VI (1925) 258.
- Test of relevancy of remarks is whether points raised could be answered by Government Member and whether action on his part would remedy the defect. Vol. IV (1924) 1769.
- Written speeches, reading of, not prohibited by Standing Orders. Vol. V (1925) 1162.

## MOTION FOR ADJOURNMENT—

- Impropriety of a Member giving notice of a — and then absenting himself. Vol. VII (1926) 99.
- Inability of Government to give a proper reply to a — is no ground for disallowing it. Vol. VII (1926) 1799.
- out of order if it anticipates discussion on a motion of which notice has been given. Vol. V (1925) 2251.
- out of order if it does not relate to a matter of recent concurrence. Vol. VIII (1926) 59.
- out of order in relation to action of Governor General apart from Governor General in Council. Vol. V (1925) 2251, 2495-2499.
- out of order on matters affecting administration of Indian State territories. Vol. IV (1924) 922-926, 1622-27.
- out of order on matters not primarily the concern of the Governor General in Council. Vol. IV (1924) 2812.
- out of order on matters *sub-judice*. Vol. IV (1924) 2812.
- out of order on questions which are the immediate concern of Local Governments. Vol. IV (1924) 1315, 1622-27.
- Right of reply to the mover of a —. Vol. VI (1925) 194; Vol. VII (1926) 1868.
- Time limit for speeches on a —. Vol. VII (1926) 1854-1855.



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MOTION(S) FOR REDUCTION—

- Agricultural labour, permissibility of discussion of, on a — of the Industries and Labour vote to draw attention to labour questions. Vol. IV (1924) 1772.
- Alternatives to meet deficiency if cotton excise duty is abolished not permitted to be discussed in detail on a — under Customs *re* abolition of the duty. Vol. V (1925) 2057-58.
- Amendment or repeal of existing law not within scope of debates on —, scope being limited to administration of existing laws. Vol. IV (1924) 1856-57, 1864; Vol. V (1925) 2108-2111; Vol. VII (1926) 2198.
- Amount of a — not permitted to be altered at last moment. Vol. VII (1926) 1735.
- Annuities in purchase of Railways cannot be made the subject of a — being a non-votable item. Vol. IV (1924) 1646-47, 1653.
- Berar, Discussion of present administration of, in order on a — of the F. and P. Department vote. Vol. IV (1924) 1695.
- British Empire Exhibition, whole field of, not permitted to be discussed on a — of a Supplementary Demand for "Refunds". Vol. V (1925) 1103.
- Debate on a — to be restricted to the particular point raised. Vol. IV (1924) 1661-62; Vol. V (1925) 1520-1521, 1535, 1572, 1743-1744, 2283, 2521; Vol. VII (1926) 1752-1753, 1921-1924.
- Devanagiri script on stamp papers, desirability of, to be discussed not on a — of a Supplementary Demand under "Stamps" but on the Budget. Vol. V (1925) 1100.
- Discussion of a subsequent — in anticipation not permissible. Vol. IV (1924) 1824.
- Ecclesiastical Department can be discussed but cannot be made the subject of a — being non-votable. Vol. IV (1924) 1747.
- Forfeiture of right to move a — if member absent when called. Vol. V (1925) 1794, 2298.
- Forfeiture of right to move a — if member does not rise when it is reached. Vol. VII (1926) 1895.
- Grants to Delhi University not permitted to be discussed on a — of a Supplementary Demand for "Education" where there is a separate Demand for Delhi University. Vol. V (1925) 1102.
- Grievances of 1st and 2nd class passengers not in order on a — relating to grievances of 3rd class passengers. Vol. VII (1926) 1777.
- Indian salt manufacture, Discussion of development of, not in order on a Supplementary Demand for "Refunds". Vol. V (1925) 1104.
- Jaito incident, Discussion of, how far permissible on a — of the F. and P. Department vote. Vol. IV (1924) 1687-1690, 1700.
- Japanese competition not permitted to be discussed on a — under "Customs" *re* abolition of the cotton excise duty. Vol. V (1925) 2046.
- Kohat affairs, Discussion of, permitted on a — under "Executive Council". Vol. V (1925) 2375.
- Labour disputes, Settlement of, cannot be discussed on a — being a provincial subject. Vol. IV (1924) 1769.
- can be moved under a later Demand, if relevant, with permission of Chair. Vol. V (1925) 1771.



RULINGS—*contd.*MOTION(S) FOR REDUCTION—*contd.*

- can be put only in the form in which it is moved. Vol. V (1925) 1716.
- dealing with three different items put to vote separately. Vol. VII (1926) 1247.
- is not a vote of censure until carried. Vol. V (1925) 1678.
- or a Resolution is the more proper way of drawing attention of House to working of any Department than the asking of questions. Vol. IV (1924) 1724.
- to be put down on paper if specific point is intended to be raised. Vol. IV (1924) 1847-1848.
- to be put to Assembly one by one. Vol. V (1925) 1491.
- will be taken in the order in which they stand on the paper. Vol. VII (1926) 1895.
- Omission of a whole Demand, Motion for, in order. Vol. IV (1924) 1378-1379; Vol. VII (1926) 1733. [See also Vol. V (1925) 1483, 2531; Vol. VI (1925) 631.]
- Omission of a whole Demand, Precedence of motions for. Vol. IV (1924) 1377-79; Vol. V (1925) 1483.
- Order of taking — under the Demand for Railway Board. Vol. V (1925) 1483.
- Policy of prohibition permitted to be discussed on a — of the Demand for Excise. Vol. IV (1924) 1446-1447.
- Procedure on withdrawal of a — being objected to. Vol. IV (1924) 860; Vol. V (1925) 1715, 1734, 2329-2330.
- Provincial transferred subjects, Discussion of, not permissible on a —. Vol. IV (1924) 1742.
- Racial discrimination not permitted to be discussed on a — of "Working Expenses: Railways" to suggest improvements in the form of the Railway Budget. Vol. IV (1924) 1539.
- Railway Training School at Chandausi, merits and demerits of, not permitted to be discussed on a — of the emoluments of the Superintendent of that institution. Vol. VII (1926) 1769.
- Rates imposed by an administrative rule, *e.g.*, those on redirected parcels, can be discussed on a — of the P. and T. Department vote. Vol. V (1925) 2286.
- Remarks not permissible in withdrawing a —. Vol. IV (1924) 1458.
- Repetition of same discussion on subsequent — not permissible. Vol. IV (1924) 1377-1379, 1520, 1534-1535; 1541; Vol. V (1925) 1717, 1718, 2177; Vol. VII (1926) 1658, 1764, 1786, 1905, 1937, 1939, 2214, 2351.
- Report of the Jails Committee not permitted to be discussed in detail on a — dealing with the early announcement of a Royal Commission on Reforms. Vol. VII (1926) 2353.
- Right of Assembly to move a — of the establishment to collect a tax levied under an Act which cannot be repealed by a non-official member without previous sanction. (Abolition of the Cotton Excise establishment). Vol. V (1925) 2079.
- Right of final reply to Government on a —. Vol. VII (1926) 2440.
- System of financing the Opium Department to be discussed not on a — of a Supplementary Demand for "Opium" but on the General Budget. Vol. V (1925) 1096.
- Third class fares not to be discussed on a — relating to "Working Expenses, Administration" but at a later stage. Vol. VII (1926) 1734.

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MOTION (s) FOR REDUCTION—*concl'd.*

Whole Railway administration not open for discussion on a — dealing with the appointment of an Indian on the Railway Board. Vol. V (1925) 1535.

See also "Demand(s) for Grants" under "RULINGS".

NEWSPAPERS—

Insinuation of partiality against the Chair by a — severely condemned as a breach of privilege. Vol. VII (1926) 1195-96.

Reading long extracts from — objected to. Vol. VII (1926) 2794.

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Undesirability of seeking the authority of — for uncertain facts. Vol. IV (1924) 3025-3026.

NOTICE—

Admissibility of amendments on short —. Vol. V (1925) 325-329.

Alteration of an amendment with permission of the Chair. Vol. VI (1925) 1121; Vol. VII (1926) 187, 356, 359.

Chair can allow amendments to be moved to a Bill without —. Vol. VIII (1926) 350.

Chair should be supplied beforehand with a copy of amendments desired to be moved on the spot. Vol. VI (1925) 548.

Impropriety of a member giving — of a motion for adjournment and then absenting himself. Vol. VII (1926) 99.

Motion for Adjournment out of order if it anticipates discussion on a motion of which — has been given. Vol. V (1925) 2251.

Private — question cannot be put where Chair has received no notice. Vol. VII (1926) 1978.

Refusal of Chair to permit an amendment without — to be moved during debate unless whole House was in favour of it. Vol. VII (1926) 2710.

OATH OF OFFICE—

Functions of members on floor of House cannot be performed until — is taken. Vol. IV (1924) 32.

PARLIAMENTARY PRACTICE *re*—

Order of discussing Demands for Grants. Vol. V (1925) 2271-73.

Procedure *re* withdrawal of motions. Vol. V (1925) 1734.

Right of members interested in the subject matter of discussion to take part in debate and vote. Vol. V (1925) 250-251.

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Any member is at liberty to submit whether a supplementary — arises or not. Vol. VI (1925) 798.

Desirability of Government supplying information asked for in —. Vol. VII (1926) 387.

Dispensing with — hour in special circumstances. Vol. IV (1924) 3277; Vol. V (1925) 483.

Extreme caution to be exercised in putting — casting reflection upon individuals. Vol. IV (1924) 1724.

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- Forfeiture of right to put — if absent when called in the order of the printed list. Vol. VI (1925) 1276.
- Long answers to — may be laid on table at discretion of Government Member. Vol. IV (1924) 1724, 2171.
- Member cannot repeat by way of supplementary — parts of the question disallowed. Vol. VIII (1926) 113.
- Members must be careful in asking — about what happens outside the House. Vol. IV (1924) 1737.
- Members must be responsible for correctness of facts put into —. Vol. IV (1924) 3025-3026.
- Motion for Reduction or a Resolution is the more proper way of drawing attention of House to working of any Department than the asking of —. Vol. IV (1924) 1724.
- Permission of Chair necessary to put — not in printed list. Vol. VI (1925) 237.
- Private notice — cannot be put where Chair has received no notice. Vol. VII (1926) 1978.
- cannot be put until oath of office is taken. Vol. IV (1924) 32.
- on matters which are the sole concern of the Governor General out of order. Vol. IV (1924) 3903-2904.
- relating to matters primarily the concern of Provincial Legislatures. Vol. IV (1924) 3503; Vol. V (1925) 289, 1075.
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- Supplementary — must arise out of the — put. Vol. IV (1924) 3701.

## RESOLUTION(S)—

- Adjournment of debate on a — to be moved only after moving of the Resolution. Vol. VII (1926) 2801.
- A — withdrawn from discussion can be balloted for again. Vol. V (1925) 484.
- Admissibility of amendments to the — *re* Grant of full self-governing Dominion status to India. Vol. IV (1924) 348-349.
- Admissibility of amendments to the — *re* Recommendations of the Lee Commission. Vol. IV (1924) 3278.
- Admissibility of second motion for adjournment of debate on same — in the discretion of Chair. Vol. VII (1926) 971. (*Cf.* Vol. V (1925) 2911.)
- Amendment to a — raising substantially the same question raised by another Resolution within the year out of order. Vol. VII (1926) 723. [*See* also Vol. VI (1925) 1418.]
- Amendment which is a \*direct negative of original — out of order. Vol. VI (1925) 631. [*See* also Vol. IV (1924) 1378-1379; Vol. V (1925) 2531; Vol. VII (1926) 1733.]
- Amendments outside scope of a — out of order. Vol. V (1925) 241-245, 301-302, 325-329; Vol. VI (1925) 631, 1474-1475.
- Ballot for — cannot be defeated by moving a Resolution at end of one day with object of continuing discussion on next day. Vol. VII (1926) 320, 678.
- Debate to be restricted to the narrow issue raised by the — under discussion. Vol. VI (1925) 1418; Vol. VII (1926) 2696.

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**RESOLUTION(s)—contd.**

- Detailed references to matters disposed of by — out of order. Vol. VII (1926) 1392.
- Motion to adjourn debate on a — cannot be made merely to give preference to a subsequent item, but must be supported on substantial grounds. Vol. IV (1924) 2041.
- Motion for Reduction or a — is the more proper way of drawing attention of House to working of any Department than the asking of Questions. Vol. IV (1924) 1724.
- Nationalization and Indianisation of an industry outside scope of a — granting bounty to that industry. Vol. V (1925) 242.
- Permission of Chair unnecessary for not moving a —. Vol. VII (1926) 495-496.
- Procedure by which adjourned debate on a Resolution not originally balloted for (Bengal Ordinance Resolution) can be taken up on a non-official day for which a ballot has been held. Vol. V (1925) 481-484.
- Question of labour conditions outside scope of a bounty —. Vol. V (1925) 242; dissented from in Vol. VI (1925) 1195-1196. [*See* also Vol. IV (1924) 2564-66, 2572.]
- Reference to amendments not yet moved. Vol. VIII (1926) 283; (*See* also Vol. IV (1924) 3440).
- Refusal of Chair to allow a — to be formally moved at end of one day and discussion carried to next day. Vol. VII (1926) 320, 678.
- Report of the Seventh International Labour Conference thrown open for discussion on a — to give effect to one of its recommendations. Vol. VII (1926) 1477-1479.
- and amendment thrown open for discussion at discretion of Chair. Vol. VII (1926) 281.
- on a subject already discussed within the year not in order. Vol. VI (1925) 1418. (*See* also Vol. VII (1926) 722-723.)
- *re* suspension of the cotton excise duty for the year 1925-26, Discussion on, to be limited to the narrow issue raised by the Resolution and not to extend to the total abolition of the duty which was discussed within the year. Vol. VI (1925) 1418, 1435.
- to be moved as it appears on the paper. Vol. IV (1924) 3721-3722.
- unfinished on one non-official day automatically comes first on the next non-official day. Vol. V (1925) 481-484.
- Statement by Government member in regard to a — about to be moved permitted only with the permission of the mover of the Resolution. Vol. VII (1926) 2882.
- Transfer of — from the secondary to the regular list in the discretion of the President under S. O. 8 (4). Vol. IV (1924) 512-513, 515.
- Upsetting order of ballot to give precedence to an adjourned —. Vol. V (1925) 420-427, 481-484; [*See* also Vol. VII (1926) 320, 678.]
- Written authority to move a — by proxy to be sent to the Chair. Vol. VII (1926) 943-944.
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- after original Resolution has been substituted by an amendment. Vol. IV (1924) 3943-45.
- finally to Government on a Motion for Reduction. Vol. VII (1926) 2440.



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RIGHT OF REPLY—*contd.*

- on a motion for adjournment. Vol. VI (1925) 194; Vol. VII (1926) 1868.
- will be exhausted if Mover replies on merits and then accepts a motion to postpone debate on a Bill. Vol. IV (1924) 3520-21.
- to the mover of an amendment. Vol. VII (1926) 2035. [*See also* Vol. IV (1924) 2507.]

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- Chair cannot compel the mover of a motion to make a — at any stage. Vol. VI (1925) 446.
- Reference to — made outside the Assembly. Vol. IV (1924) 762.
- Right of — when moving for leave to introduce a Bill a matter of practice and not of right. Vol. VI (1925) 343-346.
- cannot be repeated under guise of a personal explanation. Vol. V (1925) 1603.
- optional with a member who moves a motion. Vol. VI (1925) 445-446.
- Time limit for — on a motion for adjournment. Vol. VII (1926) 1854-1855.
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- No. 27. Vol. V (1925) 1162.
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- Motion for adjournment with reference to matters — out of order. Vol. IV (1924) 2812.
- Reference to matters — prohibited. Vol. VI (1925) 1027.

TAXATION—

- Motions for grant of money from public revenues and for appropriation of public revenues or for creating a charge on such revenues can be made only on the sanction or recommendation of the Crown. Vol. IV (1924) 2293.
- Motions for imposition or increase of — must be made by a Minister of the Crown (or on the recommendation of the Crown). Vol. IV (1924) 2293-98, 2486-2490, 2523, 2564; Vol. V (1925) 2521, 2557, 2593, 2602, 2640; Vol. VII (1926) 2554-2555.

VOTABLE AND NON-VOTABLE—

- “Annuities in purchase of Railways” cannot be made the subject of a motion for reduction, being non-votable, but can be discussed. Vol. IV (1924) 1646-1647, 1653.
- “Ecclesiastical Department” cannot be made the subject of a motion for reduction, being non-votable, but can be discussed. Vol. IV (1924) 1747.
- Motion for Reduction cannot be made in respect of non-votable items, which can however be discussed on a motion for reduction relating to the votable portion. Vol. IV (1924) 1646-1647, 1653, 1747.



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Motion to reduce demand for "Working Expenses: Administration (Railways)" *re* removal of railway offices from —. Vol. V (1925) 1770-1776.

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Motion to reduce demand for "Customs" *re* amalgamation of the Departments of Customs, Income-tax, and Opium with the —. Vol. V (1925) 2042-2045.

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TO THE

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(Official Report)

FOR

1927 to 1930



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- Demand for Supplementary Grant. Vol. III (1927) 2834; Vol. II (1930) 1122.

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Motion to reduce Demand for Grant *re* Separation of Audit from Accounts. Vol. I (1928) 912-18.

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**BENGAL STATE-PRISONERS REGULATION (REPEALING) BILL (Mr. Amar Nath Dutt)—**

*See* "BILL".

**BENGAL TENANCY (AMENDMENT) BILL—**

*See* "BILL".

**BETUL—**

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Abolition of Capital Punishment—

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Introduced. Vol. I (1928) 263.

Referred to Select Committee. Vol. I (1929) 988-1022.

Aden Civil and Criminal Justice (High Court Jurisdiction Amendment)—

Passed by the Council of State. Vol. V (1927) 4459.

Considered and passed. Vol. V (1927) 4614-15.

Assent of the Governor-General. Vol. I (1928) 61.

Administrator General's (Amendment)—

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Adoption Validating—

Introduced. Vol. V (1929) 1632.

Ajmer-Merwara Court-fees (Amendment)—

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Arya Marriage Validation—

Motion to refer to Select Committee and to circulate. Vol. I (1930) 193-97, 237-62.

Motion to circulate, adopted. Vol. I (1930) 262-63.

Assam Labour and Emigration (Amendment)—

Passed by the Council of State. Vol. V (1927) 4061.

Considered and passed. Vol. V (1927) 4617.

Assent of the Governor-General. Vol. I (1928) 61.

BILL—*contd.*

Auxiliary Force (Amendment)—

- Passed by the Council of State. Vol. I (1928) 271.
- Referred to Select Committee. Vol. I (1928) 373-74.
- Constitution of the Select Committee. Vol. I (1928) 627.
- Presentation of the Report of the Select Committee. Vol. II (1928) 1245.
- Considered and passed. Vol. II (1928) 1892.
- Amended Bill passed by the Council of State. Vol. II (1928) 1964.
- Assent of the Governor-General. Vol. III (1928) 158.

Bamboo Paper Industry (Protection)—

- Introduced. Vol. IV (1927) 3093.
- Referred to Select Committee. Vol. IV (1927) 3337-42.
- Presentation of the Report of the Select Committee. Vol. IV (1927) 3737.
- Considered and passed. Vol. V (1927) 4150-56.
- Passed by the Council of State. Vol. V (1927) 4459.
- Assent of the Governor-General. Vol. I (1928) 61.

Banars Hindu University (Amendment)—

- Introduced. Vol. IV (1930) 41-42.
- Considered and passed. Vol. IV (1930) 350-60.
- Passed by the Council of State. Vol. IV (1930) 679.

Bengal Pilot Service (Centralisation of Administration)—

- Introduced. Vol. IV (1929) 115.
- Considered and passed. Vol. IV (1929) 424-25.
- Assent of the Governor-General. Vol. I (1930) 85.

Bengal State Prisoners Regulation (Repealing) — (Mr. Amar Nath Dutt)—

- Introduced. Vol. V (1929) 1635.

Bengal Tenancy (Amendment)—

- Passed by the Council of State. Vol. I (1927) 746.
- Motion to consider. Vol. III (1927) 2955.
- Consideration postponed. Vol. III (1927) 2961.

Bombay Civil Courts (Amendment)—

- Introduced. Vol. IV (1930) 5.
- Considered and passed. Vol. IV (1930) 349-50.
- Passed by the Council of State. Vol. IV (1930) 679.

Burma Salt (Amendment)—

- Passed by the Council of State. Vol. I (1928) 433.
- Considered and passed. Vol. I (1928) 1009-13.
- Assent of the Governor-General. Vol. III (1928) 157.

Burma Salt (Amendment)—

- Passed by the Council of State. Vol. V (1929) 1101.
- Considered and passed. Vol. V (1929) 1649.
- Assent of the Governor-General. Vol. I (1930) 85.

Cantonments (Amendment)—

- Assent of the Governor-General. Vol. I (1927) 15.

Cantonments (Amendment)—

- Introduced. Vol. IV (1927) 3974-75.
- Considered and passed. Vol. V (1927) 4355.
- Passed by the Council of State. Vol. V (1927) 4659.
- Assent of the Governor-General. Vol. I (1928) 61.

BILL—*contd.*

## Cantonments (House-Accommodation Amendment)—

- Introduced. Vol. IV (1929) 115.
- Referred to Select Committee. Vol. IV (1929) 449-51.
- Presentation of the Report of the Select Committee. Vol. I (1930) 576.
- Motion to consider. Vol. I (1930) 829-32.
- Consideration of clause 6. Vol. I (1930) 832-42.
- Question that clause 6 stand part of the Bill negated by the casting vote of Mr. President. Vol. I (1930) 843.
- Motion that the Bill be passed, not moved. Vol. I (1930) 843.
- Passed as amended. Vol. II (1930) 1123.
- Passed by the Council of State. Vol. II (1930) 1715.
- Assent of the Governor-General. Vol. IV (1930) 2.

## Caste Disabilities Removal Repealing—

- Introduced. Vol. I (1928) 263.
- Motion to circulate, negated. Vol. II (1928) 1979-84.

## Child Marriage Restraint—

- Introduced. Vol. I (1927) 368.
- Motion to consider. Vol. V (1927) 4405-11, 4415-16.
- Motion to refer to Select Committee. Vol. V (1927) 4411-15, 4417-20, 4422-26, 4432-39, 4446-49, 4449-54.
- Motion to circulate. Vol. V (1927) 4416-17, 4420-22, 4426-32, 4439-46, 4449, 4454-55.
- Motion to circulate, negated. Vol. V (1927) 4456-57.
- Reference to Select Committee, adopted. Vol. V (1927) 4457.
- Constitution of the Select Committee. Vol. V (1927) 4613-14.
- Presentation of the Report of the Select Committee. Vol. II (1928) 1893.
- Recirculated. Vol. II (1928) 1866-79.
- Recommitted to Select Committee. Vol. III (1928) 349-60.
- Presentation of the Report of the second Select Committee. Vol. III (1928) 719.
- Presentation of petitions relating to the —. Vol. III (1928) 348-49, 568; Vol. IV (1928) 1205.
- Presentation of the Report of the Committee on Petitions relating to the —. Vol. IV (1928) 1390.
- Consideration postponed till the Report of the Age of Consent Committee becomes available to the Members of the House. Vol. I (1929) 190-204.
- Motions to consider and to postpone consideration. Vol. IV (1929) 240-80, 334-89, 647-80.
- Motion to consider, adopted. Vol. IV (1929) 681.
- Consideration of clauses. Vol. IV (1929) 681-92, 887-920; Vol. V (1929) 1043-98, 1108-62, 1240-47.
- Motion to pass, adopted. Vol. V (1929) 1248-1315.
- Assent of the Governor-General. Vol. I (1930) 85.

## Children's Protection—

- Introduced. Vol. III (1927) 2968.
- Presentation of petitions. Vol. IV (1927) 3328.
- Presentation of the Report of the Committee on Petitions. Vol. IV (1927) 3904.
- Circulated. Vol. I (1928) 254-60.



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- Chittagong Port (Amendment)—  
 Passed by the Council of State. Vol. I (1928) 1114.  
 Considered and passed. Vol. II (1928) 2019-27.  
 Assent of the Governor General. Vol. III (1928) 158.
- Code of Civil Procedure (Amendment) — (Amendment of section 80)—  
 Introduced. Vol. I (1927) 367.
- Code of Civil Procedure (Amendment) — (Amendment of section 96)—  
 Introduced. Vol. III (1927) 2952.  
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- Code of Civil Procedure (Amendment) — (Amendment of section 115)—  
 Introduced. Vol. I (1927) 56-57.  
 Motion to consider, negatived. Vol. I (1927) 406-27.
- Code of Civil Procedure (Amendment) — (Execution of Decrees and Orders)—  
 Introduced. Vol. I (1927) 172.  
 Motion to refer to Select Committee. Vol. I (1927) 404-05.  
 Motion to circulate, adopted. Vol. I (1927) 405-06.  
 Referred to Select Committee. Vol. I (1928) 622-24.
- Code of Civil Procedure (Second Appeals)—  
 Introduced. Vol. I (1927) 103-04.  
 Motion to refer to Select Committee, negatived. Vol. IV (1927) 3343-68.
- Code of Criminal Procedure (Amendment) — (Amendment of sections 205 and 540A)—  
 Introduced. Vol. I (1929) 330-31.  
 Reference to Select Committee, negatived. Vol. I (1930) 459-69.
- Code of Criminal Procedure (Amendment) — (Amendment of section 552)—  
 Introduced. Vol. I (1929) 331.  
 Circulated. Vol. I (1929) 1022-27.  
 Reference to Select Committee, negatived. Vol. I (1930) 444-59.
- Code of Criminal Procedure (Amendment) — (Insertion of new section 540B)—  
 Introduced. Vol. IV (1929) 424.  
 Motion to consider. Vol. IV (1929) 711-16, 720-34, 738-65, 765-84, 797-802, 882.  
 Motion to circulate. Vol. IV (1929) 716-24, 726-29, 787-97.  
 Motion to refer to Select Committee. Vol. IV (1929) 724-26, 729-30, 734-33, 784-87.  
 Motion to circulate, adopted. Vol. IV (1929) 885.
- Code of Criminal Procedure (Amendment) — (Treatment of offenders under the Child Marriage Restraint Act as first offenders)—  
 Introduced. Vol. I (1930) 275.
- Code of Criminal Procedure (Third Amendment)—  
 Assent of the Governor-General. Vol. I (1927) 15.
- Cotton Textile Industry (Protection)—  
 Introduced. Vol. II (1930) 1201-02.  
 Motion to consider. Vol. II (1930) 1722-69, 1806-58; Vol. III (1930) 2417-2560.  
 Consideration of clauses. Vol. III (1930) 2560-70, 2613-40, 2677-2717.



BILL—*contd.*

Cotton Textile Industry (Protection)—*contd.*

Discussion on points of order raised in connection with the—

- (1) whether the interpretation put by the Honourable Sir George Rainy on the fiscal convention is correct and consistent with the recent declaration of the Secretary of State;
- (2) whether the attitude taken by the Government of India that they have not an open mind in regard to the amendment of Pandit Madan Mohan Malaviya, and that, if that or any other amendment is accepted by the House, they will not proceed further with the Bill, is consistent with the fiscal autonomy convention;
- (3) whether official and nominated non-official Members are entitled to record their votes on a division on the —. Vol. III (1930) 2641-52.

Rulings *re* attitude of Government towards the — with reference to the fiscal autonomy convention and the right of official and nominated non-official Members to vote. Vol. III (1930) 2641-52, 2673-76.

Remark by Mr. President that in view of the threat held out by the Commerce Member remaining withdrawn, any decision that the Assembly might reach on Pandit Madan Mohan Malaviya's amendment would not be by the free vote of the House on merits. Vol. III (1930) 2710.

Considered and passed. Vol. III (1930) 2717-18.

Assent of the Governor General. Vol. IV (1930) 2.

Court-fees (Amendment)—

Introduced. Vol. V (1929) 1633.

Referred to Select Committee. Vol. I (1930) 266-67.

Presentation of the Report of the Select Committee. Vol. I (1930) 619.

Criminal Law (Amendment)—

Introduced. Vol. IV (1927) 3337.

Motion to refer to Select Committee. Vol. IV (1927) 3924-33, 3938-50, 3953-67.

Motion to circulate. Vol. IV (1927) 3929-30, 3933-37, 3950-53.

Reference to Select Committee, adopted. Vol. IV (1927) 3967.

Extension of the time for the presentation of the Report of the Select Committee. Vol. V (1927) 4182.

Presentation of the Report of the Select Committee. Vol. V (1927) 4325.

Considered and passed. Vol. V (1927) 4459-4520, 4575-4612.

Assent of the Governor-General. Vol. I (1928) 61.

Criminal Law Repealing and Amending—

Introduced. Vol. I (1927) 369-70.

Considered. Vol. I (1927) 854-69; Vol. IV (1927) 3229-68.

Passed. Vol. IV (1927) 3269.

Rejection by the Council of State of the motion to consider. Vol. V (1927) 4190.

Currency—

Introduced. Vol. I (1927) 58.

Motion for Adjournment *re* postponement of consideration. Vol. I (1927) 544-46, 567-608.

Motion to consider. Vol. II (1927) 1749-1815.

BILL—*contd.*

Currency—*contd.*

- Consideration of clause 2. Vol. II (1927) 2142-60; Vol. III (1927) 2339-98, 2464-86.
- Consideration of clause 3. Vol. III (1927) 2466.
- Consideration of clause 4. Vol. II (1927) 1835-95, 2169-42.
- Consideration of clause 5. Vol. III (1927) 2487-99.
- Passed. Vol. III (1927) 2499-2511, 2523-62.
- Passed by the Council of State. Vol. III (1927) 2840.
- Assent of the Governor-General. Vol. IV (1927) 3036.
- Dangerous Drugs—
- Introduced. Vol. III (1928) 163.
- Circulated. Vol. IV (1928) 1226-30.
- Referred to Select Committee. Vol. IV (1929) 467.
- Presentation of the Report of the Select Committee. Vol. I (1930) 475-76.
- Considered and passed. Vol. I (1930) 621-24.
- Passed by the Council of State. Vol. II (1930) 1023.
- Assent of the Governor-General. Vol. IV (1930) 2.
- Destructive Insects and Pests (Amendment)—
- Passed by the Council of State. Vol. II (1930) 1715.
- Considered and passed. Vol. III (1930) 2733.
- Assent of the Governor-General. Vol. IV (1930) 2.
- Gold Standard and Reserve Bank of India—
- Introduced. Vol. I (1927) 58.
- Circulated. Vol. I (1927) 59-102.
- Reference to Joint Committee. Vol. III (1927) 2737-40.
- Concurrence of Council of State in motion for reference to Joint Committee. Vol. III (1927) 2841.
- Nomination of Members of the Legislative Assembly to the Joint Committee. Vol. III (1927) 2873.
- Presentation of Report of the Joint Committee. Vol. IV (1927) 3091.
- Considered. Vol. IV (1927) 3556-85, 3649-92, 3738-89, 3813-56.
- Motion to adjourn debate. Vol. IV (1927) 3905-06.
- Government decision not to proceed with the Bill for the time being. Vol. V (1927) 4150.
- Motion for Adjournment *re* withdrawal of the —. Vol. V (1927) 4277-92.
- Discussion and ruling in regard to the introduction of the new — while the old Bill was pending. Vol. I (1928) 73-77.
- Statement by the Leader of the House in regard to the course of action which Government propose to adopt as the result of the ruling on the question of the introduction of a new —. Vol. I (1928) 125-27.
- Consideration of clause 8. Vol. I (1928) 127-66, 172-213, 272-87.
- Further consideration postponed *sine die*. Vol. I (1928) 287.
- See* "RULING(S)".
- Guardians and Wards (Amendment)—
- Passed by the Council of State. Vol. V (1929) 1101.
- Considered and passed. Vol. V (1929) 1649-50.
- Assent of the Governor-General. Vol. I (1930) 85.
- Hindu Family Transactions—
- Passed by the Council of State. Vol. I (1928) 172.
- Motion to postpone consideration, negatived. Vol. I (1928) 311-43.

BILL—*contd.*

## Hindu Gains of Learning—

Introduced. Vol. V (1929) 1632.

Referred to Select Committee. Vol. I (1930) 632-45.

Presentation of the Report of the Select Committee. Vol. II (1930) 1717.

Motion to consider. Vol. IV (1930) 428-34, 441-52, 456-59.

Motion to circulate. Vol. IV (1930) 434-41, 452-55.

Motion to consider, adopted. Vol. IV (1930) 459-60.

Consideration of clause 3. Vol. IV (1930) 460-64.

Passed. Vol. IV (1930) 464.

## Hindu Inheritance (Removal of Disabilities)—

Introduced. Vol. I (1928) 263.

Considered and passed. Vol. II (1928) 1925-26.

Passed by the Council of State. Vol. IV (1928) 1012.

Assent of the Governor-General. Vol. I (1929) 133.

## Hindu Law of Inheritance (Amendment)—

Introduced. Vol. II (1928) 1924.

Considered and passed. Vol. II (1928) 1925-26.

Amended and passed by the Council of State. Vol. I (1929) 133.

Amendments made by the Council of State agreed to. Vol. I (1929) 708-38.

Assent of the Governor-General. Vol. IV (1929) 105.

## Hindu Law (Amendment) — (Mr. V. V. Jogiah)—

Introduced. Vol. V (1929) 1633.

## Hindu Marriages Dissolution—

Introduced. Vol. II (1928) 1924.

Circulated. Vol. II (1928) 1925.

Withdrawn. Vol. III (1928) 385-93.

## Hindu Widows' Right of Inheritance — (Rai Sahib Harbilas Sarda)—

Introduced. Vol. V (1929) 1631.

Circulated. Vol. I (1930) 162-68.

Motion to refer to Select Committee (not concluded). Vol. IV (1930) 470-73.

## Imperial Bank of India (Amendment)—

Introduced. Vol. I (1927) 58.

Referred to Joint Committee. Vol. III (1927) 2740.

Concurrence of Council of State in motion for reference to Joint Committee. Vol. III (1927) 2841.

Nomination of Members of the Legislative Assembly to the Joint Committee. Vol. III (1927) 2874.

## Imperial Bank of India (Amendment) — (Mr. B. Das)—

Introduced. Vol. V (1929) 1632.

Motion to consider, negatived. Vol. I (1930) 168-93.

## Indian Bar Councils—

Assent of the Governor-General. Vol. I (1927) 15.

## Indian Bar Councils (Amendment)—

Introduced. Vol. III (1927) 2963.

Considered and passed. Vol. IV (1927) 3094.

Passed by the Council of State. Vol. V (1927) 4060.

Assent of the Governor-General. Vol. I (1928) 61.

## Indian Bar Councils (Amendment) — (Mr. Amar Nath Dutt)—

Introduced. Vol. V (1929) 1632.

BILL—contd.

Indian Boilers (Amendment)—

- Introduced. Vol. IV (1929) 114.
- Considered and passed. Vol. IV (1929) 425-26.
- Passed by the Council of State. Vol. V (1929) 1478.
- Assent of the Governor-General. Vol. I (1930) 85.

Indian Census—

- Introduced. Vol. IV (1929) 114.
- Considered and passed. Vol. IV (1929) 429-40.
- Passed by the Council of State. Vol. V (1929) 1478.
- Assent of the Governor-General. Vol. I (1930) 85.

Indian Companies (Amendment)—

- Assent of the Governor-General. Vol. I (1927) 15.

Indian Companies (Amendment)—

- Introduced. Vol. I (1930) 620.
- Referred to Select Committee. Vol. II (1930) 1124-27.
- Presentation of the Report of the Select Committee. Vol. II (1930) 1359.
- Considered and passed. Vol. III (1930) 2721-31.
- Assent of the Governor General. Vol. IV (1930) 2.

Indian Contract (Amendment)—

- Introduced. Vol. IV (1929) 114.
- Referred to Select Committee. Vol. IV (1929) 454.
- Presentation of the Report of the Select Committee. Vol. I (1930) 86.
- Considered and passed. Vol. I (1930) 358.
- Passed by the Council of State. Vol. II (1930) 1306.
- Assent of the Governor-General. Vol. IV (1930) 2.

Indian Cotton Cess (Amendment)—

- Passed by the Council of State. Vol. V (1929) 1101.
- Considered and passed. Vol. V (1929) 1648-49.
- Assent of the Governor-General. Vol. I (1930) 85.

Indian Divorce (Amendment)—

- Introduced. Vol. III (1927) 2962-63.
- Considered and passed. Vol. IV (1927) 3242-43.
- Passed by the Council of State. Vol. V (1927) 4060.
- Assent of the Governor-General. Vol. I (1928) 61.

Indian Divorce (Amendment) — (Sir Hari Singh Gour)—

- Introduced. Vol. I (1928) 262-63.
- Circulated. Vol. II (1928) 1920-22.
- Reference to Select Committee, negatived. Vol. III (1928) 361-72.

Indian Divorce (Second Amendment)—

- Passed by the Council of State. Vol. V (1927) 4061.
- Considered and passed. Vol. V (1927) 4616.
- Assent of the Governor-General. Vol. I (1928) 61.

Indian Electricity (Amendment)—

- Introduced. Vol. V (1929) 1635.
- Withdrawn. Vol. I (1930) 271-74.

Indian Emigration (Amendment)—

- Introduced. Vol. V (1927) 4004.
- Considered and passed. Vol. V (1927) 4355-59.
- Passed by the Council of State. Vol. V (1927) 4659.
- Assent of the Governor-General. Vol. I (1928) 61.



BILL—*contd.*

- Indian Evidence (Amendment)—  
Assent of the Governor-General. Vol. I (1927) 15.
- Indian Finance — (1927)—  
Introduced. Vol. II (1927) 1472.  
Reference to Select Committee, negatived. Vol. III (1927) 2564-66.  
Considered. Vol. III (1927) 2562-66.  
Consideration of clauses. Vol. III (1927) 2595-2673.  
Passed, as amended. Vol. III (1927) 2673-78, 2650-2737.  
Passed by Council of State with an amendment to clause 2. Vol. III (1927) 2620.  
Amendment made by the Council of State agreed to. Vol. III (1927) 2920-55.  
Assent of the Governor-General. Vol. IV (1927) 3037.
- Indian Finance — (1928)—  
Introduced. Vol. I (1928) 986.  
Consideration of clause 2. Vol. II (1928) 1572-96.  
Consideration of clause 5. Vol. II (1928) 1596-1600.  
Consideration of Schedule I. Vol. II (1928) 1601-31.  
Consideration of Schedule II. Vol. II (1928) 1632, 1639-53.  
Passed. Vol. II (1928) 1653-89, 1716-57.  
Passed by the Council of State. Vol. II (1928) 1963.  
Assent of the Governor-General. Vol. III (1928) 158.
- Indian Finance — (1929)—  
Introduced. Vol. II (1929) 1408.  
Motion to consider. Vol. II (1929) 2044-86, 2099-2149, 2165-2264; Vol. III (1929) 2277-89.  
Adopted. Vol. III (1929) 2290.  
Consideration of clauses. Vol. III (1929) 2291-97, 2298-2322, 2360-2406, 2488-2521.  
Message from the Governor-General recommending to the Legislative Assembly to pass the — as originally introduced. Vol. III (1929) 2521.  
Reconsideration of clause 2. Vol. III (1929) 2556-85.  
Passed, as recommended by the Governor-General. Vol. III (1929) 2585-2600.  
Passed by the Council of State. Vol. III (1929) 2652.  
Assent of the Governor-General. Vol. IV (1929) 105.
- Indian Finance — (1930)—  
Introduced. Vol. II (1930) 1201.  
Motion to consider. Vol. II (1930) 1882-1929, 1951-2012, 2024-32.  
Consideration of clauses and Schedules. Vol. II (1930) 2033-79; Vol. III (1930) 2124-71, 2220-91.  
Motion to pass. Vol. III (1930) 2327-2401.  
Passed by the Council of State. Vol. III (1930) 2669.  
Assent of the Governor-General. Vol. IV (1930) 2.  
*See "RULING(S)".*
- Indian Forest—  
Passed by the Council of State. Vol. I (1927) 889.  
Considered. Vol. III (1927) 2883-84.  
Referred to Select Committee. Vol. III (1927) 2884-97.  
Constitution of Select Committee. Vol. III (1927) 2897-99.



BILL—*contd.*

Indian Forest—*contd.*

Presentation of the Report of the Select Committee. Vol. IV (1927) 3813.

Considered and passed. Vol. V (1927) 4336-44.

Assent of the Governor-General. Vol. I (1928) 61.

Indian Forest (Amendment) — (Regulation of the import and transport of *kuth*)—

Introduced. Vol. IV (1930) 4.

Considered and passed. Vol. IV (1930) 347-48.

Passed by the Council of State. Vol. IV (1930) 679

Indian Income-tax (Amendment) — (Amendment of sections 2, 23, etc.)—

Introduced. Vol. IV (1927) 3974.

Circulated. Vol. V (1927) 4335-36.

Referred to Select Committee. Vol. I (1928) 564-68

Presentation of the Report of the Select Committee. Vol. II (1929) 1254.

Re-circulated. Vol. II (1929) 1987-88.

Re-committed to Select Committee. Vol. IV (1929) 454-55.

Presentation of the Report of the second Select Committee. Vol. I (1930) 348.

Considered and passed. Vol. I (1930) 476-79.

Passed, as amended, by the Council of State. Vol. II (1930) 1543.

Amendment made by the Council of State agreed to. Vol. III (1930) 2731-32.

Assent of the Governor-General. Vol. IV (1930) 2.

Indian Income-tax (Amendment) — (Amendment of section 5)—

Introduced. Vol. III (1928) 166.

Considered and passed. Vol. IV (1928) 947-56.

Passed by the Council of State. Vol. IV (1928) 1249.

Assent of the Governor-General. Vol. I (1929) 133.

Indian Income-tax (Amendment) — (Amendment of section 10)—

Introduced. Vol. I (1930) 739-40.

Considered and passed. Vol. II (1930) 1123-24.

Passed by the Council of State. Vol. II (1930) 2023.

Assent of the Governor-General. Vol. IV (1930) 2.

Indian Income-tax (Amendment) — (Amendment of sections 10, 14, etc.)—

Introduced. Vol. I (1927) 59.

Circulated. Vol. I (1927) 175-31.

Referred to Select Committee. Vol. IV (1927) 3975-76.

Presentation of the Report of the Select Committee. Vol. I (1928) 298.

Considered and passed. Vol. I (1928) 543-63.

Passed by the Council of State. Vol. II (1928) 1159.

Assent of the Governor-General. Vol. III (1928) 157.

Indian Income-tax (Amendment) — (Amendment of section 59)—

Introduced. Vol. IV (1927) 3972-74.

Considered and passed. Vol. V (1927) 4345-46.

Passed by the Council of State. Vol. V (1927) 4659.

Assent of the Governor-General. Vol. I (1928) 61.

BILL--*contd.*

## Indian Income-tax (Provident Funds Relief)--

- Introduced. Vol. IV (1929) 113.  
 Referred to Select Committee. Vol. IV (1929) 427-29.  
 Presentation of the Report of the Select Committee. Vol. IV (1929) 880.  
 Considered and passed. Vol. V (1929) 1230.  
 Assent of the Governor-General. Vol. I (1930) 85.  
 Indian Income-tax (Second Amendment) — (Amendment of sections 14, 25A, etc.)—

- Introduced. Vol. IV (1929) 113.  
 Referred to Select Committee. Vol. IV (1929) 429.  
 Presentation of the Report of the Select Committee. Vol. I (1930) 619.  
 Considered and passed. Vol. I (1930) 827-28.  
 Amended and passed by the Council of State. Vol. II (1930) 1543.  
 Amendment made by the Council of State agreed to. Vol. III (1930) 2732.  
 Assent of the Governor-General. Vol. IV (1930) 2.

## Indian Insurance Companies—

- Introduced. Vol. III (1928) 162.  
 Referred to Select Committee. Vol. III (1928) 305-10.  
 Presentation of the Report of the Select Committee. Vol. III (1928) 435-36.  
 Considered and passed. Vol. IV (1928) 957-58.  
 Passed by the Council of State. Vol. IV (1928) 1249.  
 Assent of the Governor-General. Vol. I (1929) 133.

## Indian Lac Cess—

- Introduced. Vol. I (1930) 619-20.  
 Referred to Select Committee. Vol. I (1930) 745-47.  
 Presentation of the Report of the Select Committee. Vol. IV (1930) 3.  
 Considered and passed. Vol. IV (1930) 343-44.  
 Passed by the Council of State. Vol. IV (1930) 679.

## Indian Law Reports—

- Introduced. Vol. I (1927) 367.  
 Circulated. Vol. I (1928) 219-32.  
 Presentation of petitions relating to the —. Vol. I (1928) 272.  
 Presentation of the Report of the Committee on Petitions relating to the —. Vol. I (1928) 1008.  
 Presentation of petitions relating to the —. Vol. III (1928) 224.  
 Presentation of the Report of the Committee on Petitions relating to the —. Vol. IV (1928) 1390.  
 Reference to Select Committee, negatived. Vol. I (1929) 205-19.

## Indian Life Assurance Companies (Amendment)--

- Introduced. Vol. II (1928) 1925.

## Indian Light-house—

- Recommendation of the Council of State that the — be referred to a Joint Committee. Vol. I (1927) 840-41.  
 Nomination of Members of the Assembly to serve on the Joint Committee. Vol. III (1927) 2840.  
 Presentation of the Report of the Joint Committee. Vol. IV (1927) 3737.  
 Passed by the Council of State. Vol. IV (1927) 3924.

BILL—*contd.*

Indian Light-House—*contd.*

- Considered and passed. Vol. V (1927) 4346-51.  
 Assent of the Governor-General. Vol. I (1928) 61.
- Indian Limitation (Amendment) — (Amendment of Article 182 of Schedule I)—  
 Introduced. Vol. I (1927) 303-04.  
 Considered and passed. Vol. I (1927) 535-42.  
 Amended and passed by the Council of State. Vol. II (1927) 2052-53.
- Amendments made by the Council of State agreed to. Vol. III (1927) 2964-65.  
 Assent of the Governor-General. Vol. IV (1927) 3037.
- Indian Limitation (Amendment) — (Amendment of sections 20 and 21)—  
 Introduced. Vol. I (1927) 57.  
 Considered and passed. Vol. I (1927) 319-25.  
 Passed by the Council of State. Vol. I (1927) 745.  
 Assent of the Governor-General. Vol. IV (1927) 3036.
- Indian Limitation (Amendment) — (Amendment of section 10 and Articles 133 and 134)—  
 Passed by the Council of State. Vol. II (1928) 1491.  
 Considered and passed. Vol. I (1928) 665-70.  
 Assent of the Governor-General. Vol. IV (1929) 105.
- Indian Limitation (Amendment) — (Mr. N. C. Kelkar)—  
 Introduced. Vol. I (1928) 261-62.  
 Circulated. Vol. II (1928) 1989-90.
- Indian Majority (Amendment)—  
 Introduced. Vol. V (1929) 1631.
- Indian Merchandise Marks (Amendment) — (Mr. K. C. Neogy)—  
 Introduced. Vol. I (1927) 367-68.  
 Circulated. Vol. I (1928) 216-18.
- Motion for continuance. Vol. IV (1929) 118.  
 Referred to Select Committee. Vol. V (1929) 1628-30.  
 Presentation of the Report of the Select Committee. Vol. I (1930) 619.
- Indian Merchant Shipping (Amendment) —  
 Introduced. Vol. I (1927) 59.  
 Referred to Select Committee. Vol. I (1927) 304-09.  
 Presentation of the Report of the Select Committee. Vol. III (1927) 2873.  
 Considered and passed. Vol. IV (1927) 3095-97.  
 Passed by the Council of State. Vol. V (1927) 4060.  
 Assent of the Governor-General. Vol. I (1928) 61.
- Indian Merchant Shipping (Amendment) — (Employment Bureaux for seamen in Calcutta and Bombay)—  
 Introduced. Vol. I (1928) 262.  
 Circulated. Vol. II (1928) 1919-20.
- Indian Merchant Shipping (Amendment) — (Vesting in the Governor-General in Council the control of matters covered by the Act)—  
 Introduced. Vol. I (1928) 77.  
 Referred to Select Committee. Vol. I (1928) 287-90.  
 Presentation of the Report of the Select Committee. Vol. I (1928) 1008.

BILL—*contd.*

Indian Merchant Shipping (Amendment) — (Vesting in the Governor-General in Council the control of matters covered by the Act)—*contd.*

Considered and passed. Vol. II (1928) 1758-66.

Passed by the Council of State. Vol. II (1928) 1963.

Assent of the Governor-General. Vol. III (1928) 158.

Indian Mines (Amendment)—

Introduced. Vol. III (1927) 28-34.

Circulated. Vol. III (1927) 2834-40.

Referred to Select Committee. Vol. I (1928) 299-307.

Presentation of the Report of the Select Committee. Vol. II (1928) 1321.

Considered and passed. Vol. II (1928) 2027-48.

Passed by the Council of State. Vol. IV (1928) 1123.

Assent of the Governor-General. Vol. I (1929) 133.

Indian Navy (Discipline)—

Introduced. Vol. I (1928) 577.

Reference to Select Committee, negatived. Vol. I (1928) 577-621.

See "RULING(S)".

Indian Patents and Designs (Amendment)—

Introduced. Vol. IV (1928) 940-41.

Circulated. Vol. IV (1928) 1390-91.

Referred to Select Committee. Vol. I (1929) 671.

Presentation of the Report of the Select Committee. Vol. V (1929) 1478.

Considered and passed. Vol. I (1930) 283-88.

Amended and passed by the Council of State. Vol. II (1930) 1024.

Amendments made by the Council of State agreed to. Vol. II (1930) 1362-63.

Assent of the Governor-General. Vol. IV (1930) 2.

Indian Penal Code (Amendment) — (Amendment of section 43)—

Reference to Select Committee, negatived. Vol. III (1928) 373-85.

Indian Penal Code (Amendment) — (Amendment of section 141)—

Introduced. Vol. I (1927) 366.

Withdrawn. Vol. I (1928) 250-54.

Indian Penal Code (Amendment) — (Amendment of section 317)—

Introduced. Vol. V (1929) 1634.

Motion to circulate, negatived. Vol. I (1930) 268-71.

Indian Penal Code (Amendment) — (Amendment of section 505)—

Introduced. Vol. III (1928) 165.

Postponed. Vol. IV (1928) 1391.

Indian Penal Code (Amendment) — (Immunity of members of trade unions from the consequences of the conspiracy law)—

Introduced. Vol. I (1928) 264.

Circulated. Vol. II (1928) 1922-24.

Reference to Select Committee, negatived. Vol. III (1928) 373-85.

Indian Railways (Amendment) — (Hours of work and periods of rest of railway servants)—

Introduced. Vol. IV (1929) 113.

Referred to Select Committee. Vol. IV (1929) 440-47.

Presentation of the Report of the Select Committee. Vol. I (1930) 619.

Motion to consider. Vol. II (1930) 1127-44.

Consideration of clause 2. Vol. II (1930) 1144-62.

Passed. Vol. II (1930) 1162.



**BILL—contd.**

- Indian Railways (Amendment) — (Hours of work and periods of rest of railway servants)—*contd.*  
 Passed by the Council of State. Vol. I (1930) 2023.  
 Assent of the Governor-General. Vol. IV (1930) 2.
- Indian Railways (Amendment) — (Mr. M. S. Aney)—  
 Introduced. Vol. I (1930) 274.
- Indian Registration (Amendment)—  
 Passed by the Council of State. Vol. V (1929) 1101.  
 Considered and passed. Vol. V (1929) 1649.  
 Assent of the Governor-General. Vol. I (1930) 85.
- Indian Registration (Amendment) — (Agreement to sell immoveable property of the value of Rs. 100 or more)—  
 Introduced. Vol. I (1927) 57-58.  
 Considered and passed. Vol. I (1927) 428.  
 Passed by the Council of State. Vol. I (1927) 745.  
 Assent of the Governor-General. Vol. IV (1927) 3036.
- Indian Registration (Amendment) — (Mr. C. Duraiswamy Aiyangar)—  
 Introduced. Vol. I (1927) 366.  
 Referred to Select Committee and motion to circulate. Vol. I (1927) 818-25.  
 Motion to circulate, adopted. Vol. I (1927) 825.
- Indian Religious Pictures Trade Marks (Prevention)—  
 Introduced. Vol. I (1930) 275.  
 Circulated. Vol. I (1930) 469-73.
- Indian Sale of Goods—  
 Introduced. Vol. IV (1929) 113.  
 Referred to Select Committee. Vol. IV (1929) 451-53.  
 Presentation of the Report of the Select Committee. Vol. I (1930) 86.  
 Considered and passed. Vol. I (1930) 348-58.  
 Passed by the Council of State. Vol. II (1930) 1307.  
 Assent of the Governor-General. Vol. IV (1930) 2.
- Indian Securities (Amendment)—  
 Introduced. Vol. I (1927) 56.  
 Considered. Vol. I (1927) 313-14.  
 Referred to Select Committee. Vol. I (1927) 314-19.  
 Constitution of the Select Committee. Vol. I (1927) 533-34.  
 Withdrawal of instructions to Select Committee to report by the 1st March, 1927. Vol. II (1927) 2109.  
 Presentation of Report of Select Committee. Vol. IV (1927) 3737.  
 Considered and passed. Vol. V (1927) 4156-61.  
 Passed by the Council of State. Vol. V (1927) 4459.  
 Assent of the Governor General. Vol. I (1928) 61.
- Indian Securities (Amendment) — (Holding of Government securities jointly with private individuals)—  
 Passed by the Council of State. Vol. I (1928) 629.  
 Considered and passed. Vol. I (1928) 1013-14.  
 Assent of the Governor-General. Vol. III (1928) 157.
- Indian Soft Coke Cess—  
 Introduced. Vol. IV (1929) 114.  
 Considered and passed. Vol. IV (1929) 447-48.  
 Passed by the Council of State. Vol. V (1929) 1473.  
 Assent of the Governor-General. Vol. I (1930) 85.



BILL—*contd.*

- Indian Succession (Amendment)—  
Assent of the Governor-General. Vol. I (1927) 15.
- Indian Succession (Amendment)—  
Passed by the Council of State. Vol. IV (1927) 3924.  
Considered and passed. Vol. V (1927) 4352-53.  
Assent of the Governor-General. Vol. I (1928) 61.
- Indian Succession (Amendment)—  
Passed by the Council of State. Vol. V (1929) 1101.  
Considered and passed. Vol. V (1929) 1650.  
Assent of the Governor-General. Vol. I (1930) 85.
- Indian Succession (Amendment) — (Maulvi Muhammad Yakub)—  
Introduced. Vol. I (1927) 367.  
Circulated. Vol. I (1927) 826-30.  
Referred to Select Committee. Vol. I (1928) 215-16.  
Presentation of the Report of the Select Committee. Vol. II (1928) 1245.  
Considered and passed. Vol. II (1928) 1893-94.  
Passed by the Council of State. Vol. IV (1928) 1123.  
Assent of the Governor-General. Vol. I (1929) 133.
- Indian Succession (Second Amendment)—  
Introduced. Vol. III (1928) 164-65.  
Considered and passed. Vol. IV (1928) 947.  
Amended and passed by the Council of State. Vol. IV (1928) 1249.  
Amendment made by the Council of State agreed to. Vol. IV (1928) 1391.  
Assent of the Governor-General. Vol. I (1929) 133.
- Indian Tariff (Amendment)—  
Introduced. Vol. IV (1927) 3091-92.  
Referred to Select Committee. Vol. IV (1927) 3328-36.  
Presentation of the Report of the Select Committee. Vol. IV (1927) 3737.  
Considered. Vol. V (1927) 4119-20, 4122-23, 4129-31, 4134-35.  
Motion to recommit to Select Committee, negatived. Vol. V (1927) 4120-22, 4123-29, 4131-34, 4135-38.  
Motion to consider, adopted. Vol. V (1927) 4138.  
Consideration of the Schedule. Vol. V (1927) 4138-50.  
Passed, as amended. Vol. V (1927) 4150.  
Passed by the Council of State. Vol. V (1927) 4574.  
Assent of the Governor-General. Vol. I (1928) 61.
- Indian Tariff (Amendment) — (Duty on barks for tanning, etc.)—  
Introduced. Vol. I (1930) 620.  
Referred to Select Committee. Vol. I (1930) 741.  
Presentation of the Report of the Select Committee. Vol. I (1930) 967.  
Considered and passed. Vol. II (1930) 1360.  
Passed by the Council of State. Vol. II (1930) 2023.  
Assent of the Governor-General. Vol. IV (1930) 2.
- Indian Tariff (Amendment) — (Duty on machinery, belting, etc.)—  
Introduced. Vol. I (1928) 298-99.  
Referred to Select Committee. Vol. I (1928) 624-25.  
Presentation of the Report of the Select Committee. Vol. I (1928) 1114.  
Considered and passed, as amended. Vol. II (1928) 1766-72, 1833-35.

BILL—*contd.*

Indian Tariff (Amendment) — (Duty on machinery, belting, etc.)—  
*contd.*

Passed by the Council of State. Vol. II (1928) 1963.

Assent of the Governor-General. Vol. III (1928) 158.

Indian Tariff (Amendment) — (Duty on rubber insulated electric cables, etc.)—

Introduced. Vol. II (1929) 1590.

Considered and passed. Vol. II (1929) 1590-98.

Passed by the Council of State. Vol. II (1929) 2164.

Assent of the Governor-General. Vol. IV (1929) 105.

Indian Tariff (Cotton Yarn Amendment)—

Introduced. Vol. IV (1927) 3092.

Referred to Select Committee. Vol. IV (1927) 3155-85.

Presentation of the Report of the Select Committee. Vol. IV (1927) 3737.

Motion to consider. Vol. V (1927) 4004-09, 4017-26, 4035-37, 4037-41, 4061-65, 4065-76, 4078-83, 4086-4113.

Motion to circulate. Vol. V (1927) 4009-16, 4026-35, 4037-41, 4061-65, 4076-78, 4083-86.

Motion to consider, adopted. Vol. V (1927) 4116.

Passed. Vol. V (1927) 4116-18.

Passed by the Council of State. Vol. V (1927) 4574.

Assent of the Governor-General. Vol. I (1928) 61.

Indian Telegraph (Amendment)—

Introduced. Vol. IV (1930) 4.

Considered and passed. Vol. IV (1930) 348-49.

Passed by the Council of State. Vol. IV (1930) 679.

Indian Territorial Force (Amendment)—

Passed by the Council of State. Vol. I (1928) 271.

Referred to Select Committee. Vol. I (1928) 365-73.

Presentation of the Report of the Select Committee. Vol. II (1928) 1244.

Considered and passed. Vol. II (1928) 1863-91.

Amendments made by the Legislative Assembly agreed to by the Council of State. Vol. II (1928) 1964.

Assent of the Governor-General. Vol. III (1928) 158.

Indian Territorial Force (Amendment)—

Passed by the Council of State. Vol. V (1929) 1101.

Considered and passed. Vol. V (1929) 1647-48.

Assent of the Governor-General. Vol. I (1930) 85.

Indian Trade Unions (Amendment)—

Introduced. Vol. III (1928) 163.

Considered and passed. Vol. IV (1928) 941-46.

Passed by the Council of State. Vol. IV (1928) 1249.

Assent of the Governor-General. Vol. I (1929) 133.

Inland Bonded Warehouses (Amendment)—

Introduced. Vol. V (1927) 4616.

Considered and passed. Vol. I (1928) 625-26.

Passed by the Council of State. Vol. II (1928) 1407.

Assent of the Governor-General. Vol. III (1928) 158.

Inland Steam-Vessels (Amendment) — (Mr. K. C. Neogy)—

Introduced. Vol. I (1927) 367.

Circulated. Vol. I (1928) 232-43.

BILL—*contd.*

Inland Steam-Vessels (Amendment) — (Mr. K. C. Neogy)—*contd.*

Referred to Select Committee. Vol. I (1929) 738-52.

Presentation of the Report of the Select Committee. Vol. I (1930) 86.

Considered and passed. Vol. I (1930) 263-66.

Passed by the Council of State. Vol. II (1930) 2023.

Assent of the Governor-General. Vol. IV (1930) 2.

Insolvency (Amendment)—

Introduced. Vol. I (1927) 534.

Considered and passed. Vol. III (1927) 2961-62.

Passed by the Council of State. Vol. IV (1927) 3737.

Assent of the Governor-General. Vol. I (1928) 61.

Insolvency Law (Amendment)—

Introduced. Vol. I (1930) 740.

Considered and passed. Vol. II (1930) 1124.

Passed by the Council of State. Vol. II (1930) 1715.

Assent of the Governor-General. Vol. IV (1930) 2.

Interest — (Maulvi Muhammad Yakub)—

Introduced. Vol. I (1927) 368.

Circulated. Vol. I (1928) 243-50.

Interest Restrictions — (Mr. N. C. Kelkar)—

Introduced. Vol. I (1928) 263.

Withdrawn. Vol. II (1928) 1984-89.

Judicial Proceedings Regulation — (Diwan Chaman Lall)—

Introduced. Vol. V (1929) 1633.

Land Acquisition (Amendment)—

Introduced. Vol. I (1927) 363-66.

Circulated. Vol. I (1927) 844-54.

Withdrawn. Vol. II (1928) 1965-66.

Madras Salt (Amendment)—

Passed by the Council of State. Vol. I (1927) 746.

Considered and passed. Vol. III (1927) 2874-82.

Assent of the Governor-General. Vol. IV (1927) 3037.

Madras Salt (Amendment)—

Introduced. Vol. III (1928) 166.

Considered and passed. Vol. IV (1928) 957.

Passed by the Council of State. Vol. IV (1928) 1249.

Assent of the Governor-General. Vol. I (1929) 133.

Match Industry (Protection)—

Introduced. Vol. III (1928) 165-66.

Motion to consider, adopted. Vol. IV (1928) 958-76.

Addition of a new clause after clause 2, negatived. Vol. IV (1928) 976-82.

Passed. Vol. IV (1928) 982.

Passed by the Council of State. Vol. IV (1928) 1249.

Assent of the Governor-General. Vol. I (1929) 133.

Mussalman Wakf Validating (Amendment) — (Mr. A. H. Ghuznavi)—

Introduced. Vol. V (1929) 1633-34.

Referred to Select Committee. Vol. I (1930) 266.

Presentation of the Report of the Select Committee. Vol. IV (1930) 41.

Motion to consider. Vol. IV (1930) 464-65.

BILL—*contd.*

Mussalman Wakf Validating (Amendment) — (Mr. A. H. Ghuznavi)  
—*contd.*

Consideration of clause 1. Vol. IV (1930) 465-69.

Passed. Vol. IV (1930) 470.

Negotiable Instruments (Amendment)—

Introduced. Vol. I (1927) 56.

Referred to Select Committee. Vol. I (1927) 309-12.

Withdrawal of instructions to Select Committee to report by the 15th

February, 1927. Vol. II (1927) 2108-09.

Negotiable Instruments (Amendment)—

Introduced. Vol. IV (1929) 114.

Reference to Select Committee, negatived. Vol. IV (1929) 455-56.

Negotiable Instruments (Interest)—

Assent of the Governor-General. Vol. I (1927) 15.

Negotiable Instruments (Second Amendment) — (Insertion of new section 85A)—

Introduced. Vol. IV (1929) 115.

Circulated. Vol. IV (1929) 426.

Referred to Select Committee. Vol. IV (1930) 3-4.

Presentation of the Report of the Select Committee. Vol. IV (1930) 100.

Considered and passed. Vol. IV (1930) 344-47.

Passed by the Council of State. Vol. IV (1930) 679.

Ply-wood Industry (Protection)—

Introduced. Vol. I (1928) 1014.

Presidency-towns Insolvency (Amendment)—

Passed by the Council of State. Vol. IV (1927) 3924.

Considered and passed. Vol. V (1927) 4353-54.

Assent of the Governor-General. Vol. I (1928) 61.

Presidency-towns Insolvency (Amendment)—

Passed by the Council of State. Vol. I (1929) 987.

Considered and passed. Vol. II (1929) 1988.

Assent of the Governor-General. Vol. IV (1929) 105.

Prevention of the Export of Dried Meat — (Kumar Ganganand Sinha)—

Introduced. Vol. V (1929) 1631-32.

Prisons (Amendment)—

Passed by the Council of State. Vol. II (1930) 1023.

Considered and passed. Vol. II (1930) 1367.

Assent of the Governor-General. Vol. IV (1930) 2.

Provident Funds (Amendment)—

Passed by the Council of State. Vol. I (1927) 746.

Considered and passed. Vol. III (1927) 2882-83.

Assent of the Governor-General. Vol. IV (1927) 3037.

Provident Funds (Amendment)—

Passed by the Council of State. Vol. V (1929) 1478.

Considered and passed. Vol. I (1930) 476.

Assent of the Governor-General. Vol. IV (1930) 2.

Provincial Insolvency (Amendment)—

Assent of the Governor-General. Vol. I (1927) 15.

Public Safety—

Introduced. Vol. I (1929) 389.



BILL—*contd.*Public Safety—*contd.*

- Motions to refer to Select Committee and to circulate. Vol. I (1929) 359-433, 440-90, 520-58, 560-609.
- Circulation motion, negatived. Vol. I (1929) 610.
- Referred to Select Committee. Vol. I (1929) 611.
- Presentation of the Report of the Select Committee. Vol. I (1929) 987.
- Motion to consider. Vol. III (1929) 2601-04.
- Advice tendered by Mr. President to the Government to postpone the — pending the Meerut trial or to withdraw the Meerut case and proceed further with the —. Vol. III (1929) 2652-54.
- Statement by the Honourable the Home Member that Government were unable to accept either of the alternative suggestions made by Mr. President. Vol. III (1929) 2795-96.
- Views of Honourable Members on the points of order. Vol. III (1929) 2855-91.
- Request to Mr. President to give his ruling to enable Government to settle their business for the next week. Vol. III (1929) 2913-17.
- Ruled out of order. Vol. III (1929) 2987-91.
- See "RULING(S)".
- Public Safety (Removal from India)—
- Introduced. Vol. III (1928) 162.
- Point of order raised by Pandit Motilal Nehru that the Central Legislature has no power to pass the law embodied in the —. Vol. III (1928) 436-44.
- Decision of Mr. President to allow Government to go on with the — subject to the condition that if, at a later stage, he found that the Legislature had no power to pass the law, he would not allow the motion that the Bill be passed to be made. Vol. III (1928) 443-44.
- Motions to consider, circulate and refer to Select Committee. Vol. III (1928) 444-76, 626-78, 763-88, 789-865.
- Motion to circulate, negatived. Vol. III (1928) 866.
- Referred to Select Committee. Vol. III (1928) 871.
- Presentation of the Report of the Select Committee. Vol. IV (1928) 1123-24.
- Motion to consider the Report of the Select Committee, negatived. Vol. IV (1928) 1343-84.
- Repealing—
- Introduced. Vol. IV (1927) 3091.
- Considered and passed. Vol. IV (1927) 3368-69.
- Passed by the Council of State. Vol. IV (1927) 3924.
- Assent of the Governor-General. Vol. I (1928) 61.
- Repealing and Amending—
- Passed by the Council of State. Vol. II (1927) 2052.
- Considered and passed. Vol. III (1927) 2965.
- Assent of the Governor-General. Vol. IV (1927) 3037.
- Repealing and Amending—
- Introduced. Vol. III (1928) 165.
- Considered and passed. Vol. IV (1928) 947.
- Passed by the Council of State. Vol. IV (1928) 1249.
- Assent of the Governor-General. Vol. I (1929) 133.



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**Repealing and Amending—**

Passed by the Council of State. Vol. II (1930) 1023.

Considered and passed. Vol. II (1930) 1367-68.

Assent of the Governor-General. Vol. IV (1930) 2.

**Reservation of the Coastal Traffic of India — (Mr. S. N. Haji)—**

Introduced. Vol. I (1928) 262.

Circulated. Vol. II (1928) 1894-1901.

Referred to Select Committee. Vol. III (1928) 695-737, Vol. IV (1928) 1124-59.

Presentation of the Report of the Select Committee. Vol. III (1929) 2652.

Recirculated. Vol. I (1930) 263.

**Sea Customs (Amendment)—**

Passed by the Council of State. Vol. II (1927) 2052.

Considered and passed. Vol. III (1927) 2963-64.

Assent of the Governor-General. Vol. IV (1927) 3037.

**Silver (Excise Duty)—**

Introduced. Vol. II (1930) 1805-06.

Considered and passed. Vol. III (1930) 2718-21.

Assent of the Governor-General. Vol. IV (1930) 2.

**Sind Courts (Supplementary)—**

Assent of the Governor-General. Vol. I (1927) 15.

**Societies Registration (Amendment) — (Mr. N. C. Kelkar)—**

Introduced. Vol. I (1927) 368.

Considered and passed. Vol. I (1927) 830-44.

Amended and passed by the Council of State. Vol. II (1927) 1225.

Amendments made by the Council of State, agreed to. Vol. V (1927) 4403-05.

Assent of the Governor-General. Vol. I (1928) 61.

**Sonthal Parganas Criminal Justice (Amendment) — (Kumar Ganga-  
nand Sinha)—**

Introduced. Vol. V (1929) 1633.

**South African Liquor—**

Motion for Adjournment to discuss the situation created by the introduction of the — in the Union Parliament. Vol. I (1925) 57-59, 78-85.

Statement *re* —. Vol. I (1928) 297-98.

**Special Laws Repeal — (Mr. Amar Nath Dutt)—**

Introduced. Vol. V (1929) 1630.

**Special Marriage (Amendment)—**

Passed by the Council of State. Vol. II (1930) 1023.

Motion to consider, withdrawn. Vol. II (1930) 1363-67.

**Special Marriage (Amendment) — (Mr. M. R. Jayakar)—**

Introduced. Vol. V (1929) 1634.

Consideration of motion to refer to Select Committee, adjourned. Vol. I (1930) 645-75.

**Special Marriage (Amendment) — (Sir Hari Singh Gour)—**

Introduced. Vol. I (1928) 261.

Circulated. Vol. II (1928) 1901-17.

Presentation of a petition relating to the —. Vol. III (1928) 567.

Presentation of the Report of the Committee on Petitions relating to the —. Vol. IV (1928) 1123.

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## Steel Industry (Protection)—

- Introduced. Vol. I (1927) 58.
- Referred to Select Committee. Vol. I (1927) 104-44.
- Presentation of the Report of the Select Committee. Vol. I (1927) 542.
- Consideration and recommitment to Select Committee. Vol. I (1927) 746-85, 890-928.
- Motion to consider, adopted. Vol. I (1927) 923.
- Consideration of clause 2. Vol. I (1927) 928-39, 988-1007, 1059-96.
- Consideration of clause 3. Vol. I (1927) 1096-1100.
- Passed. Vol. I (1927) 1101-14.
- Passed by the Council of State. Vol. II (1927) 1578.
- Assent of the Governor-General. Vol. IV (1927) 3036.

## Steel Industry (Protection)—

- Statement *re* the —. Vol. I (1928) 873.
- Introduced. Vol. I (1928) 1015.
- Referred to Select Committee. Vol. I (1928) 1015-31.
- Presentation of the Report of the Select Committee. Vol. II (1928) 1195.
- Considered and passed. Vol. II (1928) 1839-63.
- Passed by the Council of State. Vol. II (1928) 1963.
- Assent of the Governor-General. Vol. III (1928) 158.

## Steel Industry (Protection)—

- Introduced. Vol. I (1930) 621.
- Referred to Select Committee. Vol. I (1930) 741-44.
- Presentation of the Report of the Select Committee. Vol. I (1930) 967.
- Considered and passed. Vol. II (1930) 1361-62.
- Passed by the Council of State. Vol. II (1930) 2023.
- Assent of the Governor-General. Vol. IV (1930) 2.

## Trade Disputes—

- Introduced. Vol. III (1928) 163-64.
- Circulated. Vol. IV (1928) 1205-26.
- Referred to Select Committee. Vol. I (1929) 671-702.
- Presentation of the Report of the Select Committee. Vol. II (1929) 1986.
- Motions to consider and to recirculate. Vol. III (1929) 2671-2708, 2740-88.
- Motion to recirculate, negatived. Vol. III (1929) 2788.
- Motion to consider, adopted. Vol. III (1929) 2789.
- Consideration of clauses. Vol. III (1929) 2790-93, 2797-2852, 2891-2910, 2917-52.
- Motion to pass. Vol. III (1929) 2952-62, 2965-85.
- Passed. Vol. III (1929) 2985.
- Passed by the Council of State. Vol. III (1929) 2997.
- Assent of the Governor-General. Vol. IV (1929) 105.
- See* "RULING(S)".

## Transfer of Property (Amendment)—

- Introduced. Vol. V (1927) 4344.
- Presentation of a petition relating to the —. Vol. III (1928) 158.
- Presentation of the Report of the Committee on Petitions on petitions relating to the —. Vol. IV (1928) 1390.

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- Transfer of Property (Amendment)—*cont'd.*  
 Introduced. Vol. II (1929) 1599-1601.  
 Referred to Select Committee. Vol. II (1929) 1601-04.  
 Presentation of the Report of the Select Committee. Vol. IV (1929) 112.  
 Motion to consider. Vol. IV (1929) 525-30.  
 Consideration of clauses. Vol. IV (1929) 530-64, 621-45; Vol. V (1929) 1041-42.  
 Passed. Vol. V (1929) 1042.  
 Assent of the Governor-General. Vol. I (1930) 85.
- Transfer of Property (Amendment)—  
 Introduced. Vol. I (1930) 88.  
 Considered and passed. Vol. I (1930) 359.  
 Passed by the Council of State. Vol. II (1930) 1306.  
 Assent of the Governor-General. Vol. IV (1930) 2.
- Transfer of Property (Amendment) Supplementary—  
 Introduced. Vol. V (1927) 4344-45.  
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 Introduced. Vol. II (1929) 1604.  
 Referred to Select Committee. Vol. II (1929) 1604.  
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 Consideration of clauses. Vol. IV (1929) 645-47; Vol. V (1929) 1043.  
 Motion to pass. Vol. V (1929) 1043.  
 Assent of the Governor-General. Vol. I (1930) 85.
- Transfer of Property (Amendment) Supplementary—  
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- Usurious Loans (Amendment)—  
 Assent of the Governor-General. Vol. I (1927) 15.
- Volunteer Police—  
 Introduced and circulated. Vol. III (1927) 2965-66.  
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- Workmen's Compensation (Amendment)—  
 Introduced. Vol. III (1928) 164.  
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**BOILERS (AMENDMENT) BILL—**

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 Motion for the election of a Panel for the Standing Committee to advise  
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 Motion for the election of a Standing Committee on Roads. Vol. IV  
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- Resolution *re* recommendations of the —. (Postponed to the Delhi  
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- Motion to reduce Demand for Grant for "Working Expenses: Repairs  
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 ance charges of —. Vol. II (1927) 1440-50.

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- Statement (laid on the table) showing the progress made in giving effect  
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RULING(S)—

Adjournment of the House—

- No Member is entitled to move the —. Vol. I (1928) 847.

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- A Member desiring an — to be carried should not withdraw the  
 original motion but should vote for the — when it is put. Vol.  
 I (1927) 829.  
 A motion for consideration of a Bill must be carried before an —  
 can be considered. Vol. I (1927) 833.  
 After making a speech on an original motion without moving any  
 —, a Member is not entitled at any further stage to rise to move  
 an —. Vol. IV (1929) 965.  
 — of substance cannot be made in a consolidating Bill. Vol. III  
 (1927) 2899.  
 — to a Bill not to be moved simultaneously but one by one. Vol.  
 II (1928) 1632.  
 An — to a Resolution which sought to remove a bar to the discus-  
 sion of any subject relating to a territory excluded from the  
 jurisdiction of the Assembly is in order. Vol. I (1927) 643.  
 At the third reading of a Bill only formal or consequential — to  
 the — already adopted can be moved. Vol. IV (1929) 886.  
 Chair to be supplied with copies of important — to an —. Vol. IV  
 (1927) 3847-48.  
 Government have not the last word in debates on —. Vol. III  
 (1927) 2656.  
 Notice to be given, if possible, of any point of order to be raised in  
 connection with a Resolution or —. Vol. I (1927) 584.

RULING(S)—*contd.*Amendment(s)—*contd.*

Permission to one Member to move an — standing in the name of another Member not justified by any Standing Order or Rule. Vol. II (1928) 2046.

Priority of —. Vol. IV (1927) 3845.

Question of ratio being the principal question raised by the Currency Bill should be disposed of first, and other — would then be allowed provided they were admissible. Vol. II (1927) 1835, 1836.

Reference not to be made to — which have not been moved. Vol. I (1930) 503.

Reference to an — to a Resolution ruled out by the Chair not in order. Vol. I (1928) 466.

## Bill(s)—

Amendments of substance cannot be made in a consolidating —. Vol. III (1927) 2899.

Assembly not entitled to reject a — after it has been amended by the other Chamber. Vol. I (1929) 732.

Debate on motion is concluded after the Member in charge of a — has replied. Vol. IV (1927) 3195.

Government cannot be compelled to go on with a — if they do not wish to do so. Vol. I (1928) 286.

Leave of the House not necessary to withdraw an amendment which has not been moved to a —. Vol. I (1928) 187.

Recommendation by the Governor-General in respect of a — need not precede an amendment made by the Assembly, before a motion can be made by the Member in charge to bring it into the form recommended. Vol. III (1929) 2555-56.

Right of House to discuss a — every time it comes up, whether on a motion to refer to Select Committee, or to consider the Report of the Select Committee, or to pass the —, as amended. Vol. III (1929) 2991.

Right of official and nominated non-official Members to vote on the Cotton Textile Industry (Protection) —. Vol. III (1930) 2676.

Scope of the annual Indian Finance —. Vol. II (1928) 1597.

## Circulation—

Details are not to be gone into in connection with a motion for the — of a —. Vol. I (1929) 1024.

Motion for — cannot be made in respect of a — passed by the other Chamber. Vol. III (1927) 2884, 2958.

Motion for — cannot be made in respect of a — passed with amendments by the other House. Vol. I (1929) 710.

Motion for — does not commit the House to the principle of a —. Vol. I (1927) 847, 849; Vol. II (1928) 1895, 1901; Vol. IV (1928) 1213; Vol. I (1929) 1024.

Principle of a — cannot be attacked on an amendment to circulate a — reported on by Select Committee. Vol. IV (1930) 436, 440.

Scope of discussion on motion for —. Vol. II (1928) 1895.

## Committee (stage)—

Addition of further names to the list of a Select Committee at a late stage, though allowed, was irregular and should not be treated as a precedent. Vol. IV (1928) 1158.

RULING(S)—*contd.*

Bill(s)—*contd.*

Committee (stage)—*contd.*

Chairman of Select Committee the proper authority to decide whether a proposal which went beyond the modification of the import duties in the Steel Industry (Protection) — was outside the scope of the —. Vol. I (1928) 1031.

Motion for reference to a Select Committee can only be made by the Member in charge of a —. Vol. III (1928) 849.

No Member should be included in the list of a Select Committee who has not agreed to serve on it. Vol. III (1928) 870.

Reference to Select Committee commits House to the principle of a —. Vol. I (1929) 675; Vol. IV (1930) 436.

Reference to what happened in Select Committee, unless it has found a place in the Report of that Committee, not in order. Vol. III (1929) 2688.

Consideration of clauses—

Decisions on clauses cannot be re-opened by resorting to the extraordinary procedure of introduction of a new —. (Gold Standard and Reserve Bank of India —.) Vol. I (1928) 76.

Consideration (stage)—

Amendments to a — not to be moved simultaneously, but one by one. Vol. II (1928) 1632.

Consideration of the Public Safety — ruled out of order on the ground that a reasonable debate could not take place while the Meerut prosecution was pending. Vol. III (1929) 2987-91.

Discussion of a later motion on the agenda, while an earlier one has neither been withdrawn nor disposed of, in order in connection with the consideration of a —. (Trade Disputes —.) Vol. III (1929) 2917.

Long speeches not in order on a motion for the postponement of the consideration of a —. Vol. I (1929) 203.

Matters *sub judice* cannot be discussed during consideration of a —. Vol. III (1929) 2990.

Motion for consideration of a — cannot be made unless copies of the — have been supplied to Members three days previously. [Public Safety (Removal from India) —.] Vol. III (1928) 305.

Motion for consideration of a — must be carried before any amendment can be discussed. Vol. I (1927) 833.

Motion to add a new clause to the Trade Disputes — in order, as the Title and the Preamble were wide enough to cover it. Vol. III (1929) 2934.

Necessity for a formal Motion for Adjournment of further consideration of a —. Vol. I (1928) 286.

Permission to one Member to move an amendment standing in the name of another Member not justified by any Standing Order or Rule. Vol. II (1928) 2046.

Question of the ratio being the principal question raised by the Currency — should be disposed of first, and other amendments would then be allowed provided they were admissible. Vol. II (1927) 1835, 1836.

Dilatory motion—

— in regard to a — when not in order. [Indian Navy (Discipline) —.] Vol. I (1928) 615-16.



RULING(S)—*contd.*Bill(s)—*concl'd.*

## Governor-General's sanction—

No further sanction of the Governor-General was necessary for the Hindu Child Marriage — after changes had been made in it by the Select Committee. Vol. I (1929) 201.

## Introduction (stage)—

Convention that a — shall not be opposed at the — carries with it the further convention that no motion for its reference to Select Committee, consideration or circulation shall be made on the same day. Vol. V (1929) 1630-31.

Introduction dispensed with by publication of a — by order of the Governor-General. Vol. I (1928) 76.

Motion for leave to introduce a — is not to be opposed, and therefore the House does not divide on it. Vol. II (1929) 1601.

Proposal to introduce the new Gold Standard and Reserve Bank of India — while old — was pending ruled out of order. Vol. I (1928) 73-77.

## Recirculation—

Motion to recirculate a — after it comes back from the Select Committee permissible. Vol. V (1927) 4010, 4012.

## Third Reading—

At the — of a — only formal or consequential amendments to the amendments already adopted can be moved. Vol. IV (1929) 886.

## Withdrawal—

No speech should be made in asking for leave to withdraw a —. Vol. IV (1928) 393.

Question raised by a — cannot be discussed on a motion for leave to withdraw it. Vol. III (1928) 368.

## Budget Demand(s) for Grant(s)—

A Member is entitled to cut down the last rupee in a total —. Vol. II (1927) 1975.

A motion to vote a — can be opposed, and in opposing it arguments can be advanced relating to the subject matter of a cut in respect of that — which has already been discussed and disposed of. Vol. II (1929) 1881-82.

All motions for the reduction of a —, no matter what the amount is, are admissible unless they take the form for the omission of the whole —. Vol. II (1927) 1914.

Constitutional issue not to be discussed on every —. Vol. II (1927) 2007.

Discussion of — not the occasion for a general criticism of the Budget. Vol. I (1928) 759.

Discussion on a particular cut in a — should not be turned into a general discussion of policy. Vol. II (1927) 1401.

During the discussion of a particular cut to a — points raised by other cuts cannot be discussed. Vol. II (1929) 1644.

Inadmissibility of a motion for the omission of a whole —. Vol. II (1927) 1914-15, 2203.

Questions of policy can be raised by putting down cuts of Rs. 100 in respect of a —. Vol. I (1930) 848, 849.

Question of reduction of postal rates is relevant under the Indian Finance Bill but not under the — for the Indian Postal and Telegraph Department. Vol. II (1927) 2012, 2013.

RULING(S)—*contd.*

Budget Demand(s) for Grant(s)—*contd.*

Reduction of the salt tax should be proposed under the Indian Finance Bill and not under a ——. Vol. II (1927) 2197.

When the Governor General has not allotted two days for the discussion of one —, the Assembly is entitled to discuss one particular — for all the days allotted for the discussion of —. Vol. II (1927) 1316. \*

Budget Demand for Grant—Motion for Reduction—

Token cuts on any — relating to the Railway or General Budget should not exceed Rs. 100. Vol. II (1929) 1361-62.

Chair—

— has got all the powers to enforce its rulings. Vol. III (1930) 2651.

— not bound to leave decision on a point of order in the hands of the House. Vol. III (1929) 2988.

— to decide whether a point of order raised is a point of order or not. Vol. III (1930) 2649.

— to protect the right of reasonable debate. Vol. III (1929) 2988-90.

Deference to be observed in referring to the —. Vol. V (1929) 1246.

Inherent powers of — to rule out a motion on the ground of abuse of the forms and procedure of the House. Vol. III (1929) 2991. Vol. IV (1929) 161.

Members must address the —. Vol. IV (1930) 125, 643.

Members not to rise when the — is putting questions. Vol. II (1928) 1549.

Reflections or insinuations against the —, directly or indirectly, to be severely dealt with. Vol. II (1927) 1609.

Test whether a point raised is a point of order or not is not whether — can give any relief but whether it involves an interpretation of the Rules, Standing Orders and various parts of the constitution and whether it raises a point which the — alone can decide. Vol. III (1930) 2674.

Chairmen—

President or Deputy President can at any time request the most senior Member of the Panel of — to preside over the Assembly. Vol. IV (1930) 28.

Closure—

— not to be moved in the midst of a speech. Vol. III (1927) 2701.

Reflection on the vote of the House in accepting the — not permissible. Vol. V (1929) 1253.

Rules permit of a — being accepted while a Member is speaking, though the right had not been exercised by the Chair. Vol. II (1929) 2262.

Committee—

Affording of facilities for the discussion of the Report of a — which is the creation of the Assembly. Vol. I (1929) 902.

Cotton Textile Industry (Protection) Bill—

Acceptance of the principle of Imperial Preference at the consideration stage of the — would not act as a bar to the moving of amendments at a later stage rejecting Imperial Preference. Vol. II (1930) 1729.

RULING(S)—*contd.*

## Debate—

Automatic termination of a — which is not concluded within a specified time. Vol. I (1927) 1034.

— on a motion concludes with the reply of the Member in charge. Vol. IV (1927) 3195.

Right of reasonable — by House before a motion is put to the vote. Vol. III (1929) 2988-90.

## Demand(s) for Supplementary Grant(s)—

A — may be made when the amount voted in the Budget is found to be insufficient for the purpose, as also when a need arises for a new service not contemplated in the Budget for the year. Vol. II (1928) 2059.

Demand for money already spent in excess of a grant should be made in the form of an excess grant and not as a —. Vol. II (1929) 1990.

Details of the Simon Commission's Report not permitted to be discussed on a — *re* expenditure on the Round Table Conference. Vol. IV (1930) 66, 76, 81.

General debate on the Simon Commission's Report and Round Table Conference permitted on a — *re* expenditure in India on the Round Table Conference on the understanding that the discussion would not be repeated on a subsequent demand. Vol. IV (1930) 43, 44, 46, 50-52.

No debate can be raised on a — in connection with the closing of the galleries in the Legislative Assembly. Vol. I (1930) 750.

Question of policy already raised and decided cannot be raised again on a —. Vol. II (1928) 2058.

Questions of policy cannot be discussed on a —. Vol. II (1928) 2053; Vol. II (1929) 1990; Vol. IV (1930) 5, 44.

## Division—

No statement can be made by a Member during a —. Vol. V (1929) 1647.

Permission to a Member to vote before the result of a — is announced. Vol. I (1928) 211.

## Executive Council—

Allotment of days for non-official business outside the sphere of the —. Vol. II (1928) 1537.

## Fiscal Autonomy—

Attitude of Government on the Cotton Textile Industry (Protection) Bill with reference to the — convention. Vol. III (1930) 2674-76.

— has no meaning under the present constitution, unless the Government of India are prepared to assimilate themselves to the position of Ministers and act as such in the matter of —. Vol. III (1930) 2430.

## Galleries—

No debate can be raised on a Demand for a Supplementary Grant in connection with the closing of the — in the Legislative Assembly. Vol. I (1930) 750.

## Indian Finance Bill—

An amendment for the assessment to income-tax separately of each member of a Hindu undivided family affects the rate of income-tax and is in order. Vol. III (1929) 2391.

RULING(S)—*contd.*

Indian Finance Bill—*contd.*

An amendment seeking to fix responsibility for income-tax on individual members of a Hindu undivided family ruled out of order after the House had decided that a Hindu undivided family should be the unit for purposes of income-tax. Vol. III (1929) 2509.

If the Assembly has under the — power to fix rates of income-tax, it has equally the power to say which incomes shall be exempted from the tax. Vol. II (1928) 1597.

On the second reading of the — the whole of the administration of the Government of India can be reviewed. Vol. II (1930) 1955.

Scope of the annual —. Vol. II (1928) 1597.

Indian States—

Discussion *re* internal administration of — not permitted. Vol. IV (1930) 74

Indian Statutory Commission—

Every argument in favour of or against any determination of the House, except on a motion for rescinding it, is inadmissible. Vol. II (1928) 1381.

Joint Committee—

No reference should be made to an undertaking given by Government which is not embodied in a Report of a —. Vol. IV (1927) 3747.

Letter from Mr. President to His Excellency the Viceroy and reply thereto regarding the alleged censure passed on the — of Mr. President in connection with the Public Safety Bill. Vol. IV (1929) 110-12.

Miscellaneous—

After the lapse of five or six days, a Member cannot come to the House and say that he wishes to meet a certain charge made against him. Vol. III (1930) 2350.

A Government Member can speak a second time with the permission of the Chair. Vol. V (1929) 1418.

A later motion on the agenda can be discussed while an earlier one has not yet been withdrawn or otherwise disposed of. Vol. III (1929) 2917.

Allotment of days for non-official business outside the sphere of the Executive Council. Vol. II (1928) 1537.

A Member desiring to take notice of an interruption must give way and resume his seat. Vol. I (1927) 95.

A Member is in order in saying that a statement made by another Member is false. Vol. II (1928) 1724.

A Member is not entitled, except for the purpose of raising a point of order, to interrupt a speaker unless the latter is willing to give way. Vol. III (1928) 777.

A Member is not entitled to address the House unless called upon. Vol. III (1928) 629.

A Member is not entitled to make a personal explanation while another Member is speaking. Vol. IV (1928) 1135.

A Member is not entitled to reflect upon a vote of the House. Vol. II (1929) 2179.



RULING(S)—*contd.*Miscellaneous—*contd.*

- A Member is not entitled to say "Sit down" to another Member. Vol. II (1927) 1410.
- A Member is not justified in referring to a talk which he had outside the House. Vol. II (1928) 1409.
- A Member is not in order in explaining his reasons for not voting on a previous motion. Vol. II (1928) 1410.
- A Member who has made serious and pointed charges against Government should be in his place to hear the reply. Vol. II (1929) 1543, 1546.
- A Member wishing to interrupt must rise in his place. Vol. I (1927) 457.
- Amendment of any law cannot be discussed by Budget cuts. Vol. II (1930) 1675.
- A proposal for the appropriation of the revenue or monies for a certain purpose out of order. Vol. I (1927) 1095.
- A speaker by asking another Member questions invites interruption and should therefore give way. Vol. III (1928) 780.
- Aspersions not to be cast on the House. Vol. V (1929) 1241.
- Assembly not entitled to legislate on any provincial subject without the sanction of the Governor General. Vol. I (1927) 1085.
- Automatic termination of a debate which is not concluded within a specified time. Vol. I (1927) 1034.
- Chair not bound to give an opportunity to every Member to speak on a point of order. Vol. III (1929) 2277, 2888.
- Conversation between members deprecated. Vol. IV (1930) 582.
- Count for quorum. Vol. I (1928) 890.
- Debate on a motion is closed after the final reply of the Government Member. Vol. I (1928) 775.
- Deference to be observed in referring to the Chair. Vol. V (1929) 1246.
- Frequent cries of "Shame", deprecated. Vol. I (1927) 1115.
- Grave displeasure of the Chair earned by a Member for remarking that the Chair was the visible symbol of the bureaucracy. Vol. II (1927) 1593.
- House to be addressed through the Chair. Vol. II (1927) 1872.
- Inherent right of the Assembly to defend itself against outside attacks by tabling a substantive motion and passing a vote of censure on the attacker, but this cannot be done on a Motion for Adjournment. Vol. III (1928) 154.
- Introduction of new matter on a speech in reply. Vol. I (1927) 308.
- It is open to any Member, who does not agree with a judgment of a particular Court, to say that that judgment is wrong. Vol. II (1929) 1822.
- Legislative Assembly not a place for propaganda. Vol. II (1928) 1402.
- Making of a serious charge against a gentleman who is not present to defend himself, deprecated. Vol. II (1929) 1829.
- Members not to enter the Chamber through another door after the lobby doors have been closed. Vol. IV (1928) 1383.
- Members not to rise when the Chair is putting questions. Vol. II (1928) 1549.

RULING(S)—*contd.*

Miscellaneous—*contd.*

- Merits or demerits of the announcement made by His Excellency the Viceroy regarding the Round Table Conference could not be discussed or a cut in connection with the Demand for Grant for the "Executive Council". Vol. II (1930) 1383, 1384.
- Name of the head of a province not to be brought in in speeches. Vol. IV (1929) 817.
- Necessity for a Member to rise from his seat when putting a question. Vol. I (1928) 1044.
- Newspapers not to be read in the Chamber. Vol. I (1928) 452; Vol. IV (1930) 175.
- No Member is entitled to speak against or reflect on any determination of the House except on a motion for rescinding it. Vol. II (1928) 1381.
- No moving about the House when the Chair is putting a question. Vol. III (1927) 2629.
- No reference to be made to conversations which took place outside the House. Vol. II (1928) 1409.
- No speech can be made by a Member if he does not wish to move a motion. Vol. I (1928) 949.
- No time limit to speeches on Bills. Vol. II (1927) 1915.
- Observance of the decorum of the House by Members. Vol. IV (1929) 938.
- Occupation of the Visitors' Gallery by Members for any length of time, deprecated. Vol. II (1927) 1153.
- On a cut in connection with the Demand for Grant for the "Executive Council" no discussion could take place on a particular statement made by Mr. President. Vol. II (1930) 1397.
- Point of order can only be stated in connection with some business which is before the House. Vol. V (1927) 4345.
- Procedure to be adopted by a Member desiring to make a personal explanation. Vol. I (1928) 492.
- Reading of a letter written by a Member not permissible when he is present in the House. Vol. III (1927) 2385.
- Reading of long quotations not permissible. Vol. V (1927) 4021, 4022, 4169.
- Reference to an undertaking given by Government except in so far as it was embodied in the Report of a Joint Committee not in order. Vol. IV (1927) 3747.
- References to private conversations, deprecated. Vol. IV (1930) 88.
- References to rumours out of order in the speech of a Member. Vol. V (1927) 4280.
- Repetition of arguments not in order. Vol. I (1928) 194; Vol. II (1928) 1650, 1652; Vol. IV (1930) 89, 105.
- Right of a Member, who has moved an original motion, to speak by way of reply, but not to speak on another motion. Vol. IV (1929) 881.
- of the Chair can be called into question only by a substantive motion in that behalf. Vol. V (1927) 4385.
- Smoking in the Chamber forbidden. Vol. I (1928) 505.
- Sweeping remarks on the judiciary not permissible. Vol. IV (1927) 3364.

RULING(S)—*contd.*

Miscellaneous—*concl'd.*

- The rules permit of a closure being accepted while a Member is speaking. Vol. II (1929) 2262.
- The word "ridiculous" not unparliamentary when not applied to a Member, but to the expressions used by him. Vol. II (1927) 2124.
- Two Members cannot stand up at the same time. Vol. I (1927) 775; Vol. I (1928) 690, 722.
- Use of dignified language by Members advocated. Vol. III (1929) 2694.
- Use of language intelligible to the reporters advocated. Vol. V (1927) 4500.
- Use of restrained and guarded language in the Chamber advocated. Vol. III (1927) 2736.
- When there is a dispute as to the actual contents of a document the proper course is to produce that document. Vol. III (1930) 5570.

Motion—

- A — must not raise a question substantially identical with one on which the Assembly has given a decision in the same session. Vol. II (1927) 1976.
- A Member is not entitled to make a speech if he desires to withdraw his —. Vol. I (1928) 85, 254.

Motion for Adjournment—

- A — cannot be moved with reference to a provincial matter which is not primarily the concern of the Governor General in Council. Vol. IV (1930) 559.
- A — must be restricted to a single specific matter of recent occurrence and of an urgent nature. Vol. IV (1930) 340-42.
- A — must not anticipate a matter which has previously been fixed for consideration. Vol. V (1929) 1626.
- A — must relate to a matter of recent occurrence. Vol. III (1928) 157; Vol. IV (1930) 566.
- A — must relate to a matter which is urgent and of public importance. Vol. I (1927) 403; Vol. IV (1930) 559.
- A — ruled out of order where it did not refer to a matter of urgent public importance or a matter of recent occurrence. Vol. IV (1930) 678.
- Carrying of a — amounts to a vote of censure on Government. Vol. I (1927) 1028; Vol. V (1927) 4381.
- Every lockout or strike cannot be a subject for a —, but only such where there are any special circumstances justifying a Member to break through the normal business of the House. Vol. II (1928) 1240-41.
- cannot be employed for the purpose of defending the Assembly against outside attacks. Vol. III (1928) 154.
- restricted to the narrow issue that the Government of India should not have sent Indian troops to China without reference to the Legislative Assembly in order. Vol. I (1927) 54.
- to discuss the question of raids and arrests in several parts of India ruled in order. Vol. III (1929) 2277.
- No discussion on a question of privilege can take place on a —. Vol. III (1928) 153.

RULING(S)—*contd.*

Motion for Adjournment—*contd.*

Notice of — cannot be amended from day to day as new situations arise. Vol. III (1930) 2327.

Motion for Reduction—

A — ruled out of order where subject matter of the motion has already been debated on a previous demand. Vol. IV (1930) 223.

Newspapers—

Reading — in the Chamber forbidden. Vol. I (1928) 452; Vol. IV (1930) 175.

Nomination Papers—

A Member is not entitled to see the — of a candidate for the President's Chair. Vol. IV (1930) 29.

Oath of Office—

Members who have not taken the — not entitled to take part in the election of members of Standing Committees. Vol. I (1927) 17.

Point of Order—

Chair has got all the powers to enforce its rulings on a —. Vol. III (1930) 2651.

Chair not bound to give an opportunity to every Member to speak on a —. Vol. III (1929) 2277, 2888.

Chair not bound to leave decision on a — in the hands of the House. Vol. III (1929) 2988.

Chair to decide whether a — raised is a — or not. Vol. III (1930) 2642.

— cannot be raised when the question is being put. Vol. IV (1930) 4.

— can only be raised when there is some business before the House. Vol. I (1930) 844.

— that a motion is out of order can be taken at any time before it is voted upon. Vol. III (1929) 2990.

Right of speech on original motion not exhausted by speaking on a — raised. Vol. III (1930) 2642.

Test whether a — raised is a — or not is not whether the Chair can give relief but whether it involves an interpretation of the Rules, Standing Orders and various parts of the Constitution, and whether it raises a question which the Chair alone can decide. Vol. III (1930) 2674.

Propaganda—

Legislative Assembly not a place for —. Vol. II (1928) 1402.

Public Accounts Committee—

No vote need be taken on the motion that the Report of the — be taken into consideration. Vol. IV (1930) 26.

Public Safety Bill—

Discussion of — ruled out of order since reasonable debate cannot take place while the Meerut prosecution was pending. Vol. III (1929) 2987-91.

Question(s)—

A Government Member is entitled to submit for the decision of the Chair whether a supplementary — does or does not arise. Vol. II (1930) 1795.



RULING(S)—*contd.*Question(s)—*contd.*

A Member is not entitled to say that a supplementary — does not arise. Vol. II (1927) 1123.

A Member must be in his seat to put —. Vol. I (1927) 873.

Debate cannot be raised in putting supplementary —. Vol. I (1929) 46.

Discretion to direct that — standing in the name of an absentee Member should be answered vests in the President. Vol. IV (1927) 3404.

In replies to starred — no reference should be made to replies given on the same day to unstarred —. Vol. III (1928) 15.

Long statements in answer to — are not ordinarily permissible. Vol. I (1929) 154.

Members desiring another Honourable Member to put — standing in their name should intimate it in writing to President. Vol. IV (1930) 225.

Members to rise from their seats when putting —. Vol. I (1928) 1044; Vol. IV (1928) 1169.

No — can be addressed to Mr. President. Vol. III (1928) 224.

Once a — has been admitted by Mr. President, his decision cannot be questioned. Vol. IV (1929) 128.

Putting and answering of — in the vernacular not in order. Vol. V (1927) 3980.

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TO

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(Official Report)

FOR

1931 to 1934.



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- Ajmer-Merwara Juveniles Smoking—  
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- Auxiliary Force (Amendment) —  
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Introduced. Vol. I (1931) 216.  
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- Auxiliary Force (Amendment)—(1932)  
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- Bengal Criminal Law Amendment (Sup-  
plementary) —  
Introduced. Vol. I (1931) 22.  
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IV (1932) 64.
- Bengal Criminal Law Amendment—  
Supplementary (Extending)—  
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- Bengal State-Prisoners Regulation (Repealing)—(1931)—  
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- Bengal State-Prisoners Regulation (Repealing)—(1933)—  
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- Bengal Suppression of Terrorist Outrages (Supplementary)—  
Introduced. Vol. IV (1932) 651.  
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- Cantonments (Amendment)—(1931)—  
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Considered and passed. Vol. I (1931) 515-20.  
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- Cantonments (Amendment)—(1932)—  
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- Child Marriage Restraint (Amendment)—(Khan Bahadur Haji Wajihuddin)—  
Introduced. Vol. II (1932) 942.  
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- Child Marriage Restraint (Amendment)—(Mr. Bhuput Singh)—  
Introduced. Vol. II (1932) 941.
- Child Marriage Restraint (Amendment)—(Mr. B. N. Misra)—  
Introduced. Vol. III (1933) 2536.
- Child Marriage Restraint (Amendment)—(Mr. M. Maswood Ahmad)—  
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- Child Marriage Restraint (Amendment)—(Raja Bahadur G. Krishnama-chariar)—  
Introduced. Vol. II (1932) 942.  
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- Child Marriage Restraint (Repealing)—(Khan Bahadur Haji Wajihuddin)—  
Introduced. Vol. II (1932) 941-42.
- Child Marriage Restraint (Repealing)—(Raja Bahadur G. Krishnama-chariar)—  
Introduced. Vol. III (1933) 2532.  
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- Children (Pledging of Labour)—  
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- Presentation of the Report of the Select Committee. Vol. IV (1932) 930.  
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Considered and passed. Vol. I (1933) 245-58.  
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- Children's Protection—  
Introduced. Vol. I (1931) 958.  
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- Code of Civil Procedure (Amendment)—  
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- Code of Civil Procedure (Amendment)—(Mr. Amar Nath Dutt)—  
Introduced. Vol. I (1934) 708-09.
- Code of Civil Procedure (Amendment)—(Mr. N. M. Joshi)—  
Introduced. Vol. III (1933) 2536.  
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- Code of Civil Procedure (Amendment)—(Pandit Ram Krishna Jha)—  
Introduced. Vol. III (1933) 2539.
- Code of Criminal Procedure (Amendment)—  
Introduced. Vol. IV (1932) 74.  
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- Code of Criminal Procedure (Amendment)—*contd.*  
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- Code of Criminal Procedure (Amendment)—(Amendment of section 144)—  
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- Code of Criminal Procedure (Amendment)—(Amendment of sections 421, 422, 426 and 497)—  
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- Code of Criminal Procedure (Amendment)—(Amendment of section 491)—(1931)—  
 Introduced. Vol. I (1931) 960.
- Code of Criminal Procedure (Amendment)—(Amendment of section 491)—(1934)—  
 Introduced. Vol. I (1934) 707.
- Code of Criminal Procedure (Amendment)—(Rao Bahadur M. C. Rajah)—  
 Introduced. Vol. III (1933) 2535.
- Code of Criminal Procedure (Amendment)—(Sardar Sant Singh)—  
 Introduced. Vol. II (1932) 942.  
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- Cotton Textile Industry Protection (Amendment)—(1933)—  
 Introduced. Vol. III (1933) 2011.  
 Considered and passed. Vol. III (1933) 2238-78.  
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 Assent of Governor General. Vol. V (1933) 39.

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- Cotton Textile Industry Protection (Amendment)—(1934)—  
 Introduced. Vol. II (1934) 1398.  
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 Passed by the Council of State. Vol. II (1934) 1793.  
 Assent of Governor General. Vol. VI (1934) 39.
- Cotton Textile Industry Protection (Second Amendment)—  
 Introduced. Vol. V (1933) 296.  
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 Passed by the Council of State. Vol. VII (1933) 1612.  
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- Criminal Law Amendment—  
 Introduced. Vol. IV (1932) 651.  
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- Motions to consider, to recommit to Select Committee and to circulate. Vol. VI (1932) 2090-2132, 2184-2230, 2286-2321.
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- Consideration of clauses. Vol. VI (1932) 2359-2401, 2412-62, 2478-2528, 2568-2610; Vol. VII (1932) 2625-71, 2678-2716, 2725-77, 2781-2827, 2832-43.
- Motion to pass. Vol. VII (1932) 2843-80, 3032-53.
- Passed. Vol. VII (1932) 3058.
- Passed by the Council of State. Vol. VII (1932) 3225.
- Assent of Governor General. Vol. I (1933) 47.
- Dangerous Drugs (Amendment)—  
 Introduced. Vol. V (1933) 839.  
 Considered and passed. Vol. VII (1933) 1717-18.  
 Passed by the Council of State. Vol. VII (1933) 1917.  
 Assent of Governor General. Vol. VIII (1933) 2017.
- Employers and Workmen (Disputes) Repealing—  
 Introduced. Vol. I (1932) 166.  
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 Assent of Governor General. Vol. IV (1932) 64.

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- Factories—**  
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- Finance—**  
 Objection to the introduction of a Second— Vol. VI (1931) 1202-04.
- Foreign Relations—**  
 Introduced. Vol. V (1931) 68.  
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 Leave to withdraw motion for circulation not granted. Vol. VI (1931) 968.  
 Motion to circulate, negatived. Vol. VI (1931) 972.  
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 Assent of Governor General. Vol. IV (1932) 64.
- Girls Protection—**  
 Introduced. Vol. III (1933) 2533.  
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 Circulated. Vol. I (1934) 671.  
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 Motion withdrawn. Vol. VII (1934) 1989.
- Gold Thread Industry (Protection)—**  
 Introduced. Vol. I (1931) 217.  
 Referred to Select Committee. Vol. I (1931) 507-11.  
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 Considered and passed. Vol. I (1931) 979.  
 Passed by the Council of State. Vol. II (1931) 1431.  
 Assent of Governor General. Vol. V (1931) 60.

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- Heavy Chemical Industry (Protection)—**  
 Introduced. Vol. V (1931) 68.  
 Considered and passed. Vol. V (1931) 715-35.  
 Passed by the Council of State. Vol. VI (1931) 1202.  
 Assent of Governor General. Vol. VII (1931) 1575.
- Hedjaz Pilgrims (Muallims)—**  
 Introduced. Vol. III (1932) 2730.  
 Referred to Select Committee. Vol. III (1932) 3006-09.  
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 Recommitted to Select Committee. Vol. VII (1933) 1711.  
 Presentation of the Report of the Select Committee. Vol. VI (1934) 947.  
 Announcement by the Honourable Sir Joseph Bhore re the dropping of the —. Vol. VII (1934) 1417.
- Hindu Inheritance (Amendment)—**  
 (Diwan Bahadur Harbilas Sarda)—  
 Introduced. Vol. I (1934) 707.
- Hindu Inheritance (Amendment)—**  
 (Sir Hari Singh Gour)—  
 Introduced. Vol. II (1932) 941.
- Hindu Marriages Dissolution—**  
 Introduced. Vol. I (1931) 259.  
 Petitions relating to the —. Vol. I (1932) 441, 755-56; Vol. II (1932) 1704-06.  
 Motion to refer to Select Committee. Vol. I (1932) 481-93, 722-42.  
 Motion to re-circulate. Vol. II (1932) 944-67.
- Presentation of the Report of the Committee on Public Petitions.**  
 Vol. III (1932) 2414.
- Motions to refer to Select Committee and to re-circulate.** Vol. IV (1932) 152-64.
- Re-circulated.** Vol. IV (1932) 164.
- Referred to Select Committee.** Vol. I (1933) 151-78.
- Petitions laid on the table.** Vol. I (1934) 931, 932; Vol. V (1934) 4212.
- Presentation of the Report of the Committee on Petitions.** Vol. V (1934) 4124, 4271.
- Hindu Sons' Right of Partition—**  
 Introduced. Vol. I (1934) 710.
- Hindu Temple Entry Disabilities Removal—**  
 (Diwan Bahadur Harbilas Sarda)—  
 Introduced. Vol. I (1934) 709.
- Hindu Temple Entry Disabilities Removal—**  
 (Mr. C. S. Ranga Iyer)—  
 Introduced. Vol. III (1933) 2532.  
 Motion to circulate. Vol. III (1933) 2539-53; Vol. V (1933) 208-41.



BILL(S)—*contd.*

- Hindu Temple Entry Disabilities Removal—(Mr. C. S. Ranga Iyer)—*contd.*  
Circulated. Vol. V (1933) 241.  
Petitions laid on the table. Vol. I (1934) 931; Vol. IV (1934) 3418-20; Vol. V (1934) 4213.  
Presentation of the Report of the Committee on petitions. Vol. V (1934) 4124, 4271.  
Petitions laid on the Table. Vol. VI (1934) 114-29, 555-59, 659-61.  
Presentation of the Report of the Committee on Petitions. Vol. VI (1934) 798.  
Motion to refer to Select Committee. Vol. VIII (1934) 1990-2042, 2490-92.  
Withdrawn. Vol. VIII (1934) 2042.
- Hindu Temple Entry Disabilities Removal— (Mr. Lalchand Navalrai)—  
Introduced. Vol. I (1934) 708.
- Hindu Untouchable Castes (Removal of Disabilities)—  
Introduced. Vol. I (1932) 939-40.  
Petitions relating to the —. Vol. II (1932) 1704-06.  
Presentation of the Report of the Committee on Public Petitions. Vol. III (1932) 2415.
- Hindu Widows' Maintenance —  
Introduced. Vol. III (1933) 2536.
- Hindu Widows' Right of Inheritance—  
Introduced. Vol. I (1931) 959.  
Petitions relating to the —. Vol. I (1932) 441.  
Motion to refer to Select Committee. Vol. I (1932) 73-104, 442-81.  
Negated. Vol. I (1932) 481.
- Hindu Widows' Right of Maintenance—  
Introduced. Vol. III (1933) 2535.  
Circulated. Vol. VI (1933) 956-69.
- Imperial Bank of India (Amendment)—  
Introduced. Vol. VI (1933) 1294.  
Referred to Joint Committee. Vol. VI (1933) 1533-56.
- Nomination of Members of the Legislative Assembly to the Joint Committee. Vol. VII (1933) 1771-72.
- Nomination of Members of the Council of State to the Joint Committee. Vol. VII (1933) 1861.
- Presentation of the Report of the Joint Committee. Vol. VIII (1933) 1933.
- Motions to consider and to recommit to Joint Committee. Vol. I (1934) 189-96, 210-43.
- Motion to recommit to Joint Committee, negated. Vol. I (1934) 243.
- Motion to consider, adopted. Vol. I (1934) 243.
- Consideration of clauses. Vol. I (1934) 243-60, 342-69.  
Passed. Vol. I (1934) 370.

BILL(S)—*contd.*

- Imperial Bank of India (Amendment)—  
*contd.*  
Passed by the Council of State. Vol. II (1934) 979.  
Assent of Governor General. Vol. VI (1934) 39.
- Imperial Bank of India (Amendment)—  
(Mr. S. C. Mitra)—  
Introduced. Vol. III (1933) 2538.
- Indian Aircraft—  
Introduced. Vol. III (1934) 2471.  
Referred to Select Committee. Vol. VI (1934) 98-101.  
Presentation of the report of the Select Committee. Vol. VI (1934) 643.  
Considered and passed. Vol. VII (1934) 1161-67.  
Passed by the Council of State. Vol. VII (1934) 1463.
- Indian Air Force—  
Introduced. Vol. I (1932) 397.  
Referred to Select Committee. Vol. I (1932) 523-25.  
Time for presentation of the Report of the Select Committee extended. Vol. II (1932) 1036.  
Presentation of the Report of the Select Committee. Vol. II (1932) 1755.  
Considered and passed. Vol. III (1932) 2912-25.  
Assent of Governor General. Vol. IV (1932) 64.
- Indian Arbitration (Amendment)—  
Passed by the Council of State, laid on the table. Vol. VI (1933) 1055.  
Considered and passed. Vol. VII (1933) 1714-15.  
Assent of Governor General. Vol. VIII (1933) 2017.
- Indian Arms (Amendment)—  
Introduced. Vol. I (1934) 706.
- Indian Army (Amendment)—  
Introduced. Vol. V (1934) 4252.  
Referred to Select Committee. Vol. VI (1934) 71-93.  
Presentation of the Report of the Select Committee. Vol. VII (1934) 1152.  
Motion to consider. Vol. VII (1934) 1466-1502.  
Consideration of clause 5. Vol. VII (1934) 1530-48; Vol. VIII (1934) 2220-41.  
Motion to pass. Vol. VIII (1934) 2241-65.  
Passed. Vol. VIII (1934) 2265.
- Point of order raised by Lieut.-Colonel A. F. R. Lumby as to whether it is within the competence of the Legislative Assembly to enact the section which the amendment of Sir Abdur Rahim proposes to insert in the —. Vol. VII (1934) 1530-44.  
See also "Ruling(s)".

BILL (S)—*contd.*

- Indian Bar Councils (Amendment)—  
 (Amendment of section 2)—  
 Introduced. Vol. I (1931) 258.  
 Circulated. Vol. I (1931) 953-58.  
 Motion to refer to Select Committee,  
 negative. Vol. VI (1931) 1008-  
 29, 1038-54.
- Indian Bar Councils (Amendment)—  
 (Amendment of section 4, 9, 14)—  
 (1931)—  
 Introduced. Vol. I (1931) 959.
- Indian Bar Councils (Amendment)—  
 (Amendment of sections 4, 9, 14)—  
 (1933)—  
 Introduced. Vol. III (1933) 2538.  
 Circulated. Vol. I (1934) 672-703.
- Indian Carriage by Air—  
 Introduced. Vol. III (1934) 2113.  
 Referred to Select Committee. Vol.  
 VI (1934) 93-98.  
 Presentation of the report of the  
 Select Committee. Vol. VI (1934)  
 643.  
 Considered and passed. Vol. VII  
 (1934) 1157-60.  
 Passed by the Council of State. Vol.  
 VII (1934) 1463.
- Indian Cattle Export Prohibition—  
 Introduced. Vol. I (1931) 258.
- Indian Cattle Protection—  
 Introduced. Vol. I (1931) 257.
- Indian Coastal Traffic Reservation—  
 Introduced. Vol. II (1932) 939.  
 Motion to continue. Vol. V (1933)  
 415.  
 Adopted. Vol. V (1933) 415.
- Indian Companies (Supplementary  
 Amendment)—  
 Introduced. Vol. I (1932) 166.  
 Considered and passed. Vol. I (1932)  
 393.  
 Passed by the Council of State. Vol.  
 II (1932) 1320.  
 Assent of Governor General. Vol.  
 IV (1932) 64.
- Indian Criminal Law Amendment—  
 Introduced. Vol. III (1933) 2534.  
 Motion to consider not moved. Vol.  
 I (1934) 703-05.
- Indian Criminal Law Amendment  
 (Repeal)—(Mr. B. Das)—  
 Introduced. Vol. I (1934) 709.
- Indian Criminal Law Amendment  
 (Repeal)—(Mr. Gaya Prasad Singh)—  
 Introduced. Vol. I (1931) 958.
- Indian Dock Labourers—  
 Introduced. Vol. VII (1933) 1771.  
 Referred to Select Committee. Vol.  
 VIII (1933) 2078-82.  
 Presentation of the report of the  
 Select Committee. Vol. VI (1934)  
 63.  
 Considered and passed. Vol. VI  
 (1934) 752-57.

BILL (S)—*contd.*

- Indian Dock Labourers—*contd.*  
 Passed by the Council of State. Vol.  
 VII (1934) 1463.
- Indian Emigration (Amendment)—  
 Introduced. Vol. IV (1932) 73.  
 Considered and passed. Vol. IV  
 (1932) 478-79.  
 Passed by the Council of State. Vol.  
 V (1932) 1357.  
 Assent of Governor General. Vol.  
 VI (1932) 1726.
- Indian Factories (Amendment)—  
 Introduced. Vol. III (1931) 2081.  
 Considered and passed. Vol. IV  
 (1931) 2803.  
 Assent of Governor General. Vol.  
 VI (1931) 60.
- Indian Finance—(1931)—  
 Introduced. Vol. II (1931) 1391.  
 Separation of Burma from India  
 (Discussed under the —). Vol. III  
 (1931) 2082-2122.  
 Motion to consider. Vol. III (1931)  
 2081, 2140-91, 2261-2318, 2363-  
 2411.  
 Procedure for discussion of clause 3  
 and Schedule I. Vol. III (1931)  
 2443.  
 Point of order raised by Sir Lancelot  
 Graham that amendments increas-  
 ing taxation cannot be moved.  
 Vol. III (1931) 2444-45.  
 Consideration of clauses and Sched-  
 ules. Vol. III (1931) 2439-83,  
 2542-84, 2622-2700; Vol. IV (1931)  
 2705-07.  
 Message from His Excellency the  
 Viceroy asking for the passage of  
 the — in the Legislative Assembly  
 in the recommended form. Vol.  
 IV (1931) 2707-08.  
 Consideration of Schedule IV, Part I,  
 as recommended by His Excellency  
 the Governor General. Vol. IV  
 (1931) 2708-21, 2744-74.  
 Motion to accept recommendation,  
 negative. Vol. IV (1931) 2774.
- Indian Finance—(1933)—  
 Introduced. Vol. II (1933) 1380.  
 Motion to consider. Vol. III (1933)  
 2011-38, 2045-52, 2060-92, 2096-  
 2145, 2147-58.  
 Consideration of clause 2. Vol. III  
 (1933) 2160-85.  
 Consideration of clause 3. Vol. III  
 (1933) 2186-2203.  
 Consideration of clause 5. Vol. III  
 (1933) 2564-77.  
 Consideration of Schedule I. Vol.  
 III (1933) 2370-2413.  
 Consideration of Schedules II and III.  
 Vol. III (1933) 2578-2606.  
 Consideration of Schedule III. Vol.  
 III (1933) 2656-91.  
 Passed. Vol. III (1933) 2753.

BILL (S)—*contd.*

- Indian Finance—(1933)—*contd.*  
 Passed by the Council of State. Vol. IV (1933) 3040.  
 Assent of Governor General. Vol. V (1933) 39.
- Indian Finance — (1934)—  
 Introduced. Vol. II (1934) 1538.  
 Motion to consider. Vol. III (1934) 2367-86, 2400-18, 2419-47, 2471-2524, 2544-63.  
 Consideration of clauses and Schedules. Vol. III (1934) 2564-79, 2581-2634, 2636-56, 2657-2703, 2733-71.  
 Motion to pass. Vol. III (1934) 2772-2859.  
 Passed, as amended. Vol. III (1934) 2859.  
 Passed by the Council of State. Vol. III (1934) 2969.  
 Assent of Governor General. Vol. VI (1934) 39.
- Indian Finance (Supplementary and Extending)—  
 Motion for leave to introduce. Vol. VI (1931) 1264-72.  
 Introduced. Vol. VI (1931) 1272.  
 Motion to consider. Vol. VII (1931) 1575-1617, 1625-76, 1677-1720, 1751-1802.  
 Consideration of clauses and Schedule. Vol. VII (1931) 1806-45, 1856-1904, 1918-59, 1961-93, 2020-62, 2077-2119, 2127-71, 2175-96.  
 Message from His Excellency the Viceroy and Governor General asking for the passage of the — in the recommended form. Vol. VII (1931) 2197-98.  
 Statements in regard to the recommendation by the Governor General. Vol. VII (1931) 2198-2202.
- Consideration of clauses, as recommended by the Governor General. Vol. VII (1931) 2202-11.  
 Motion to pass, as recommended by the Governor General, negatived. Vol. VII (1931) 2211.
- Indian Finance (Supplementary and Extending) Amendment—  
 Introduced. Vol. I (1932) 397.  
 Considered and passed. Vol. I (1932) 681-82.  
 Passed by the Council of State. Vol. II (1932) 1320.  
 Assent of Governor General. Vol. IV (1932) 64.
- Indian Forest (Amendment)—  
 Introduced. Vol. I (1933) 54.  
 Considered and passed. Vol. I (1933) 323-26.  
 Passed by the Council of State. Vol. I (1933) 931.  
 Assent of Governor General. Vol. V (1933) 39.

BILL(S)—*contd.*

- Indian Income-tax (Amendment)—  
 (Amendment of section 4)—  
 Introduced. Vol. IV (1932) 73.  
 Referred to Select Committee. Vol. I (1933) 741-71.  
 Presentation of the Report of the Select Committee. Vol. IV (1933) 3040-45.  
 Motions to consider and to circulate. Vol. IV (1933) 3435-72.  
 Motion to circulate, negatived. Vol. IV (1933) 3471.  
 Motions to consider and to recommit to Select Committee. Vol. IV (1933) 3477-84.  
 Motion to recommit to Select Committee, negatived. Vol. IV (1933) 3484.  
 Consideration of clause 2. Vol. IV (1933) 3484-3532.  
 Passed. Vol. IV (1933) 3532.  
 Assent of Governor General. Vol. V (1933) 39.
- Indian Income-tax (Amendment)—  
 (Amendment of sections 5, 23, 30, etc., by Sir Hari Singh Gour)—  
 Introduced. Vol. II (1932) 939.  
 Motions to refer to Select Committee and to circulate. Vol. V (1932) 1025-50.  
 Circulated. Vol. V (1932) 1050.  
 Referred to Select Committee. Vol. I (1933) 140-51.  
 Presentation of the Report of the Committee on Petitions. Vol. VI (1933) 1485.  
 Motion to continue. Vol. VI (1934) 917-19.  
 Adopted. Vol. VI (1934) 919.  
 Presentation of the Report of the Select Committee. Vol. VII (1934) 1860.
- Indian Income-tax (Amendment)—  
 (Amendment of section 49)—  
 Introduced. Vol. VII (1934) 1529-30.  
 Motion to consider. Vol. VII (1934) 1718-23.  
 Motion to pass. Vol. VII (1934) 1723-24.  
 Passed. Vol. VII (1934) 1724.  
 Passed by the Council of State. Vol. VIII (1934) 2220.
- Indian Income tax (Amendment)—  
 (Amendment of section 58C)—  
 Introduced. Vol. I (1931) 217.  
 Considered and passed. Vol. I (1931) 527-28.  
 Passed by the Council of State. Vol. II (1931) 1245.  
 Assent of Governor General. Vol. V (1931) 60.

**BILL(S)—contd.**

- Indian Income-tax (Second Amendment)—(Amendment of sections 2, 3, 4, etc.)—  
 Introduced. Vol. III (1931) 2078-81.  
 Motion to refer to Select Committee. Vol. IV (1931) 2783-85.  
 Motions to refer to Select Committee and to circulate. Vol. IV (1931) 2790-2802.  
 Circulated. Vol. IV (1931) 2802.  
 Motion to refer to Select Committee. Vol. V (1931) 113-50; Vol. I (1932) 167, 209, 757-80.  
 Negative. Vol. I (1932) 780.  
 Indian Income-tax (Second Amendment)—(Amendment of sections 5, 8, 9, 11, etc.)—  
 Introduced. Vol. V (1932) 1269-71.  
 Referred to Select Committee. Vol. I (1933) 771-74.  
 Presentation of the Report of the Select Committee. Vol. IV (1933) 3411.  
 Considered and passed. Vol. V (1933) 708-15.  
 Passed by the Council of State. Vol. VI (1933) 1175.  
 Assent of Governor General. Vol. VIII (1933) 2017.  
 Indian Income-tax (Third Amendment)—  
 Introduced. Vol. V (1933) 56.  
 Referred to Select Committee. Vol. V (1933) 718.  
 Indian Iron and Steel Duties—  
 Introduced. Vol. VI (1934) 657.  
 Motion to refer to Select Committee. Vol. VI (1934) 798-849, 874-915, 964-96.  
 Adopted. Vol. VI (1934) 996.  
 Presentation of the Report of the Select Committee. Vol. VII (1934) 1871.  
 Motion to consider. Vol. VII (1934) 1771-1812.  
 Consideration of clauses. Vol. VII (1934) 1928-85; Vol. VIII (1934) 2045-95.  
 Motion to pass. Vol. VIII (1934) 2095-2101, 2105-29.  
 Passed. Vol. VIII (1934) 2129.  
 Point of order raised by Sir Abdur Rahim as to whether the levy of excise duty is a part of the principle of the — to which the Legislative Assembly will be committed by referring the Bill to a Select Committee. Vol. VI (1934) 984-86.  
 Indian "Khaddar" (Name Protection)—  
 Introduced. Vol. II (1932) 939.  
 Motions to consider and to circulate. Vol. I (1933) 483-86.  
 Circulated. Vol. I (1933) 486.  
 Referred to Select Committee. Vol. VI (1933) 969-87.

**BILL(S)—contd.**

- Indian "Khaddar" (Name Protection)—contd.  
 Presentation of the Report of the Select Committee. Vol. VIII (1933) 2317.  
 Considered and passed. Vol. I (1934) 655-61.  
 Passed by the Council of State. Vol. II (1934) 1847.  
 Assent of Governor General. Vol. VI (1934) 39.  
 Indian Lac Cess (Amendment)—  
 Introduced. Vol. VI (1933) 1294-95.  
 Indian Limitation (Amendment)—  
 Introduced. Vol. II (1932) 943.  
 Motion to refer to Select Committee. Vol. I (1933) 487-503.  
 Negative. Vol. I (1933) 503.  
 Indian Marine (Amendment)—  
 Introduced. Vol. I (1933) 54.  
 Considered and passed. Vol. I (1933) 320-23.  
 Passed by the Council of State. Vol. I (1933) 931.  
 Assent of Governor General. Vol. V (1933) 39.  
 Indian Medical Council—  
 Introduced. Vol. III (1932) 2415.  
 Motions to refer to Select Committee and to circulate. Vol. I (1933) 547-607, 621-67; Vol. IV (1933) 3588-3625.  
 Motion to circulate, negatived. Vol. IV (1933) 3623.  
 Referred to Select Committee. Vol. IV (1933) 3625.  
 Considered and passed. Vol. VII (1933) 1883-85.  
 Assent of Governor General. Vol. VIII (1933) 2017.  
 Indian Medical Council (Amendment)—  
 Introduced. Vol. I (1934) 496.  
 Considered and passed. Vol. II (1934) 1433.  
 Passed by the Council of State. Vol. II (1934) 1793.  
 Assent of Governor General. Vol. VI (1934) 39.  
 Indian Merchant Shipping (Amendment)—(Amendment of sections 5, 23, etc.)—  
 Introduced. Vol. I (1931) 22.  
 Referred to Select Committee. Vol. I (1931) 123-26.  
 Fixation of the date for the presentation of the report of the Select Committee. Vol. I (1931) 514-15.  
 Presentation of the Report of the Select Committee. Vol. I (1931) 745.  
 Considered and passed. Vol. I (1931) 978-79.  
 Passed by the Council of State. Vol. II (1931) 1856.  
 Assent of Governor General. Vol. V (1931) 60.



## BILL(S)—contd.

- Indian Merchant Shipping (Amendment)—(Amendment of sections 149-155, etc.)—  
 Introduced. Vol. II (1932) 1867.  
 Referred to Select Committee. Vol. III (1932) 2971-78.  
 Presentation of the Report of the Select Committee. Vol. VI (1932) 2033.  
 Motions to consider and to recommit to Select Committee. Vol. IV (1933) 3272-97.  
 Motion to recommit to Select Committee, negatived. Vol. IV (1933) 3297.  
 Consideration of clauses. Vol. IV (1933) 3298-3303, 3305-75, 3411-20.  
 Motion to pass. Vol. IV (1933) 3420-35.  
 Passed. Vol. IV (1933) 3435.  
 Assent of Governor General. Vol. V (1933) 39.  
 Indian Merchant Shipping (Second Amendment)—  
 Introduced. Vol. VII (1932) 3097.  
 Motion to refer to Select Committee. Vol. IV (1933) 3625-33.  
 Referred to Select Committee. Vol. V (1933) 61.  
 Presentation of the Report of the Select Committee. Vol. V (1933) 797.  
 Considered and passed. Vol. VI (1933) 1556-58.  
 Passed by the Council of State. Vol. VII (1933) 1860.  
 Assent of Governor General. Vol. VIII (1933) 2017.  
 Indian Mines (Amendment)—  
 Introduced. Vol. V (1931) 66.  
 Considered and passed. Vol. V (1931) 562-63.  
 Passed by the Council of State. Vol. VI (1931) 1055.  
 Assent of Governor General. Vol. VII (1931) 1575.  
 Indian Naval Armament (Amendment)—  
 Introduced. Vol. I (1931) 217 Considered and passed. Vol. I (1931) 523-27.  
 Passed by the Council of State. Vol. II (1931) 1431.  
 Assent of Governor General. Vol. V (1931) 60.  
 Indian Navy (Discipline)—  
 Introduced. Vol. VIII (1933) 2018.  
 Motions to refer to Select Committee and to circulate. Vol. II (1934) 1449-87.  
 Circulated. Vol. II (1934) 1487.  
 Referred to Select Committee. Vol. VII (1934) 1184-96, 1198-1243.  
 Presentation of the Report of the Select Committee. Vol. VIII (1934) 2044.  
 Considered and passed. Vol. VIII (1934) 2285-2300.

## BILL(S)—contd.

- Indian Partnership—  
 Introduced. Vol. I (1931) 128.  
 Referred to Select Committee. Vol. I (1931) 512-14.  
 Presentation of the Report of the Select Committee. Vol. I (1932) 73.  
 Motion to consider. Vol. I (1932) 781-806, 883-84.  
 Consideration of clauses. Vol. I (1932) 884-923.  
 Passed. Vol. I (1932) 924-25.  
 Passed by the Council of State with amendments. Vol. II (1932) 1320.  
 Amendments made by the Council of State agreed to. Vol. III (1932) 2970-71.  
 Assent of Governor General. Vol. IV (1932) 64.  
 Indian Penal Code (Amendment)—  
 Introduced. Vol. III (1933) 2538.  
 Motion to circulate. Vol. I (1934) 938-77.  
 Negatived. Vol. I (1934) 977.  
 Indian Petroleum—  
 Introduced. Vol. V (1933) 55.  
 Circulated. Vol. V (1933) 715-16.  
 Referred to Select Committee. Vol. VI (1934) 68-71.  
 Presentation of the Report of the Select Committee. Vol. VII (1934) 1502.  
 Motion to consider. Vol. VII (1934) 1682-87.  
 Consideration of clauses. Vol. VII (1934) 1687-89.  
 Motion to pass. Vol. VII (1934) 1689.  
 Passed. Vol. VII (1934) 1689.  
 Indian Ports (Amendment)—  
 Introduced. Vol. I (1931) 33.  
 Considered and passed. Vol. I (1931) 127-28.  
 Passed by the Council of State. Vol. II (1931) 1856.  
 Assent of Governor General. Vol. V (1931) 60.  
 Indian Press—(Introduced on 15th January, 1931)—  
 Introduced. Vol. I (1931) 22.  
 Consideration postponed. Vol. I (1931) 52-54.  
 Withdrawn. Vol. V (1931) 61-65.  
 Indian Press—(Introduced on 7th September, 1931)—  
 Introduced. Vol. V (1931) 65-66.  
 Motions to refer to Select Committee and to circulate. Vol. V (1931) 300-40, 347-82.  
 Motion to circulate, negatived. Vol. V (1931) 562.  
 Referred to Select Committee. Vol. V (1931) 529-62.  
 Presentation of the Report of the Select Committee. Vol. V (1931) 713.

**BILL(S)—contd.**

- Indian Press—(Introduced on 7th September, 1931)—*contd.*  
 Motion to consider as reported by the Select Committee. Vol. VI (1931)  
 Bill withdrawn. Vol. VI (1931) 1273-74.
- Indian Press (Emergency Powers)—  
 Introduced. Vol. VI (1931) 1274.  
 Motions to consider and to circulate. Vol. VI (1931) 1274-1305.  
 Motion to circulate, negatived. Vol. VI (1931) 1305.  
 Motions to consider and to refer to Select Committee. Vol. VI (1931) 1305-26.  
 Motion to refer to Select Committee, negatived. Vol. VI (1931) 1326.  
 Motion to consider, adopted. Vol. VI (1931) 1326.  
 Consideration of clauses. Vol. VI (1931) 1327-75, 141-62.  
 Consideration of the title and preamble. Vol. VI (1931) 1462-63.  
 Motion to pass. Vol. VI (1931) 1469-91.  
 Passed. Vol. VI (1931) 1492.  
 Assent of Governor General. Vol. VII (1931) 1575.
- Indian Railways (Amendment)—(Amendment of section 51)—  
 Introduced. Vol. IV (1932) 74.  
 Motions to consider and to circulate. Vol. IV (1932) 653-68.  
 Circulated. Vol. IV (1932) 668.  
 Referred to Select Committee. Vol. I (1933) 261-80.  
 Presentation of the Report of the Select Committee. Vol. III (1933) 2504.  
 Motions to consider, to re-circulate and to recommit to Select Committee. Vol. V (1933) 298-334, 466-87.  
 Motion to consider, adopted. Vol. V (1933) 487.  
 Consideration of clauses. Vol. V (1933) 487-91, 692, 703.  
 Passed. Vol. V (1933) 708.  
 Passed by the Council of State. Vol. VI (1933) 1175.  
 Assent of Governor General. Vol. VIII (1933) 2017.
- Indian Railways (Amendment)—(Amendment of sections 108 and 131)—  
 Introduced. Vol. I (1933) 54.  
 Motions to consider, to circulate and to refer to Select Committee. Vol. I (1933) 326-62.
- Indian Registration (Amendment)—  
 Introduced. Vol. II (1932) 943.

**BILL(S)—contd.**

- Indian Reserve Forces (Amendment)—  
 As passed by the Council of State laid on the table. Vol. II (1931) 1244.  
 Considered and passed. Vol. IV (1931) 2873-74.  
 Assent of Governor General. Vol. V (1931) 60.
- Indian Rubber Control—  
 Introduced. Vol. VII (1934) 1529.  
 Motion to consider. Vol. VII (1934) 1689-96.  
 Consideration of clauses. Vol. VII (1934) 1696-99.  
 Motion to pass. Vol. VII (1934) 1700-18.  
 Passed. Vol. VII (1934) 1718.  
 Passed by the Council of State. Vol. VIII (1934) 2220.
- Indian Stamp (Amendment)—  
 Introduced. Vol. I (1934) 706.
- Indian States (Protection)—  
 Introduced. Vol. V (1933) 294.  
 Motions to refer to Select Committee and to circulate. Vol. VI (1933) 1077-94, 1182-1224, 1225-28.  
 Circulated. Vol. VI (1933) 1228.  
 Motion to refer to Select Committee. Vol. I (1934) 370-96, 497-536, 599-653.  
 Referred to Select Committee. Vol. I (1934) 653.  
 Presentation of the Report of the Select Committee. Vol. I (1934) 798-99.  
 Motion to consider. Vol. IV (1934) 3208-37, 3239-92.  
 Consideration of clauses. Vol. IV (1934) 3392-3415, 3423-78, 3495-3551, 3560-89.  
 Motion to pass. Vol. IV (1934) 3589-3623.  
 Passed. Vol. IV (1934) 3623.  
 Passed by the Council of State. Vol. V (1934) 4030.  
 Assent of Governor General. Vol. VI (1934) 39.
- Indian States (Protection against Disaffection) Amendment—  
 Introduced. Vol. I (1934) 707.
- Indian Succession (Amendment)—  
 Introduced. Vol. V (1931) 66-67.  
 Considered and passed. Vol. V (1931) 563.  
 Passed by the Council of State. Vol. VI (1931) 1055.  
 Assent of Governor General. Vol. VII (1931) 1575.
- Indian Tariff—  
 Introduced. Vol. VIII (1934) 2129.  
 Considered and passed. Vol. VIII (1934) 2266-67.  
 Rectification of a clerical omission in the —. Vol. VIII (1934) 2284-85.

BILL(S)—*contd.*

- Indian Tariff (Amendment)—(Introduced on 8th April 1933)—  
Introduced. Vol. IV (1933) 3375.  
Considered and passed. Vol. IV (1933) 3587-88.  
Assent of Governor General. Vol. V (1933) 39.
- Indian Tariff (Amendment)—(Introduced on 22nd December 1933)—  
Introduced. Vol. IX (1933) 3703.  
Motions to refer to Select Committee and to circulate. Vol. I (1934) 39-65, 155-89.  
Motion to circulate, withdrawn. Vol. I (1934) 188.  
Referred to Select Committee. Vol. I (1934) 189.  
Presentation of the Report of the Select Committee. Vol. I (1934) 490.  
Motion to consider. Vol. I (1934) 736-73.  
Consideration of—  
Schedule. Vol. I (1934) 773-90, 847-73.  
Clauses. Vol. I (1934) 873-88.  
Passed. Vol. I (1934) 900.  
Passed by the Council of State. Vol. II (1934) 1096.  
Assent of Governor General. Vol. VI (1934) 39.
- Indian Tariff (Ottawa Trade Agreement) Amendment—  
Introduced. Vol. VII (1932) 3053.  
Referred to Select Committee. Vol. VII (1932) 3053-55.  
Presentation of the Report of the Select Committee. Vol. VII (1932) 3097.  
Motion to consider. Vol. VII (1932) 3204-06.  
Adopted. Vol. VII (1932) 3206.  
Considered and passed. Vol. VII (1932) 3206-20, 3225-50.  
Assent of Governor General. Vol. I (1933) 47.
- Indian Tariff (Ottawa Trade Agreement) Supplementary Amendment—  
Introduced. Vol. III (1933) 2158.  
Considered and passed. Vol. IV (1933) 3104-24.  
Passed by the Council of State. Vol. IV (1933) 3305.  
Assent of Governor General. Vol. V (1933) 39.
- Indian Tariff (Second Amendment)—  
Introduced. Vol. VIII (1933) 2017-18.  
Referred to Select Committee. Vol. VIII (1933) 2117-37.  
Presentation of the Report of the Select Committee. Vol. VIII (1933) 2464.  
Considered and passed. Vol. IX (1933) 3051-95.  
Passed by the Council of State. Vol. IX (1933) 3392.  
Assent of Governor General. Vol. I (1934) 30.

BILL(S)—*contd.*

- Indian Tariff (Textile Protection) Amendment—  
Introduced. Vol. I (1934) 496-97.  
Motions to refer to Select Committee and to circulate. Vol. III (1934) 2114-63, 2190-2249, 2253-2320, 2339-66.  
Motion to circulate, negatived. Vol. III (1934) 2365.  
Referred to Select Committee. Vol. III (1934) 2366.  
Extension of the time for the presentation of the Report of the Select Committee. Vol. III (1934) 2656-57.  
Presentation of the report of the Select Committee. Vol. IV (1934) 3010.  
Motions to consider and to circulate. Vol. IV (1934) 3630-70.  
Consideration of—  
Schedule. Vol. IV (1934) 3670-96, 3736-58, 3760-96; Vol. V (1934) 3830-41.  
Clauses. Vol. V (1934) 3841-86.  
Passed. Vol. V (1934) 3887-3928.  
Assent of Governor General. Vol. VI (1934) 39.
- Indian Tariff (Wireless Broadcasting) Amendment—  
Introduced. Vol. II (1932) 1834.  
Considered and passed. Vol. III (1932) 2925-33.  
Assent of Governor General. Vol. VI (1932) 64.
- Indian Tea Control—  
Introduced. Vol. VI (1933) 1182.  
Considered and passed. Vol. VII (1933) 1613-27.  
Passed by the Council of State. Vol. VII (1933) 1860.  
Assent of Governor General. Vol. VIII (1933) 2017.
- Indian Telegraph (Amendment)—  
Introduced. Vol. I (1931) 259.
- Indian Territorial Force (Amendment)—  
Introduced. Vol. I (1931) 216.  
Considered and passed. Vol. I (1931) 520-21.  
Passed by the Council of State. Vol. II (1931) 1245.  
Assent of Governor General. Vol. V (1931) 60.
- Indian Trusts (Amendment)—  
Passed by the Council of State, laid on the table. Vol. IV (1934) 3730.  
Considered and passed. Vol. VI (1934) 775-79.
- Indian Trusts (Amendment)—(Mr. R. K. Shanmukham Chetty)—  
Introduced. Vol. II (1932) 943.
- Indian Trusts (Amendment)—(Seth Haji Abdoola Haroon)—  
Introduced. Vol. II (1932) 943.

BILL(S)—*contd.*

- Indian Wireless Telegraphy—  
 Introduced. Vol. I (1933) 54.  
 Referred to Select Committee. Vol. I (1933) 774-86.  
 Presentation of the Report of the Select Committee. Vol. II (1933) 997.  
 Considered and passed. Vol. V (1933) 718-22.  
 Passed by the Council of State. Vol. VI (1933) 1175.  
 Assent of Governor General. Vol. VIII (1933) 2917.
- Land Acquisition (Amendment)—(Mr. Lalchand Navalrai)—  
 Introduced. Vol. I (1934) 708.
- Land Acquisition (Amendment)—(Sir Frank Noyce)—  
 Introduced. Vol. IV (1932) 73.  
 Motions to consider and to circulate. Vol. IV (1932) 468-78.  
 Circulated. Vol. IV (1932) 478.  
 Referred to Select Committee. Vol. I (1933) 258-60.  
 Presentation of the Report of the Select Committee. Vol. I (1933) 609.  
 Considered and passed. Vol. V (1933) 723-24.  
 Passed by the Council of State. Vol. VI (1933) 1175.  
 Assent of Governor General. Vol. VIII (1933) 2017.
- Land Customs (Amendment)—  
 Introduced. Vol. V (1931) 67.  
 Considered and passed. Vol. V (1931) 565-66.  
 Passed by the Council of State. Vol. VI (1931) 1055.  
 Assent of Governor General. Vol. VII (1931) 1575.
- Matches (Excise Duty)—  
 Introduced. Vol. III (1934) 2113.  
 Motion to refer to Select Committee. Vol. IV (1934) 3156-62, 3185-3207.  
 Referred to Select Committee. Vol. IV (1934) 3207.  
 Extension of the time for the presentation of the Report of the Select Committee. Vol. IV (1934) 3557.  
 Presentation of the Report of the Select Committee. Vol. IV (1934) 3759.  
 Considered and passed. Vol. V (1934) 4180-98, 4214-50.  
 Assent of Governor General. Vol. VI (1934) 39.
- Mechanical Lighters (Excise Duty)—  
 Introduced. Vol. V (1934) 4250.  
 Motions to consider and to circulate. Vol. V (1934) 4250-52.  
 Circulated. Vol. V (1934) 4252.  
 Referred to Select Committee. Vol. VI (1934) 450-64.

BILL(S)—*contd.*

- Mechanical Lighters (Excise Duty)—*contd.*  
 Presentation of the Report of the Select Committee. Vol. VI (1934) 511.  
 Considered and passed. Vol. VII (1934) 1167-84.  
 Passed by the Council of State. Vol. VII (1934) 1525-26.
- Milch Cattle Protection—  
 Introduced. Vol. I (1934) 706.
- Murshidabad Estate Administration—  
 Introduced. Vol. V (1932) 1272.  
 Referred to Select Committee. Vol. V (1933) 724-28.  
 Presentation of the Report of the Select Committee. Vol. VI (1933) 1121.  
 Consideration of—  
 Clause 3. Vol. VI (1933) 1559-65.  
 Clause 4. Vol. VI (1933) 1565-70.  
 Clause 7. Vol. VI (1933) 1571-72.  
 Clause 10. Vol. VI (1933) 1572-73.  
 Clause 11. Vol. VI (1933) 1573-74.  
 Clause 20. Vol. VI (1933) 1575-76.  
 Clause 22. Vol. VI (1933) 1577-78.  
 Passed. Vol. VI (1933) 1588.  
 Passed by the Council of State. Vol. VII (1933) 1860.  
 Assent of Governor General. Vol. VIII (1933) 2017.
- Mussalman Wakf Validating (Amendment)—  
 Introduced. Vol. III (1933) 2535.
- Negotiable Instruments (Amendment)—  
 As passed by the Council of State laid on the table. Vol. I (1933) 932.  
 Referred to Select Committee. Vol. VII (1933) 1712-14.  
 Extension of the time for the presentation of the Report of the Select Committee. Vol. II (1934) 1397.  
 Presentation of the Report of the Select Committee. Vol. II (1934) 1397.  
 Considered and passed. Vol. VI (1934) 774-75.
- Nudity Exemption—  
 Introduced. Vol. III (1933) 2537.
- Payment of Wages—  
 Introduced. Vol. I (1933) 55.  
 Circulated. Vol. I (1933) 609-21.
- Port Haj Committee—  
 Introduced. Vol. III (1932) 2730.  
 Referred to Select Committee. Vol. III (1932) 2998-3006.  
 Presentation of the Report of the Select Committee. Vol. IV (1932) 73.  
 Motions to consider and to circulate. Vol. IV (1932) 668-83.  
 Considered and passed. Vol. IV (1932) 836-68.



BILL(S)—*contd.*

- Port Haj Committees—*contd.*  
 Passed by the Council of State.  
 Vol. V (1932) 1357.
- Assent of Governor General. Vol. VI (1932) 1726.
- Prevention of Dedication of Devadasis—  
 Introduced. Vol. II (1932) 940.
- Provincial Criminal Law Supplementing—  
 Introduced. Vol. III (1933) 2158.  
 Motion to consider. Vol. IV (1933) 3124-54, 3179-3208
- Consideration of clause 3. Vol. IV (1933) 3209-16.
- Consideration of clause 4. Vol. IV (1933) 3216-26.
- Consideration of clause 5. Vol. IV (1933) 3226-27.
- Passed. Vol. IV (1933) 3254-68.
- Passed by the Council of State. Vol. IV (1933) 3476.
- Assent of Governor General. Vol. V (1933) 39.
- Provisional Collection of Taxes—  
 Introduced. Vol. V (1931) 69.  
 Considered and passed. Vol. V (1931) 735-36.
- Passed by the Council of State. Vol. VI (1931) 1202.
- Assent of Governor General. Vol. VII (1931) 1575.
- Public Suits Valuation—  
 As passed by the Council of State laid on the table. Vol. III (1932) 2025.  
 Considered and passed. Vol. III (1932) 2933-62.
- Assent of Governor General. Vol. IV (1932) 64.
- Punjab Criminal Procedure Amendment (Supplementary)—  
 Introduced. Vol. I (1931) 22.  
 Considered and passed. Vol. I (1931) 55-78.
- Passed by the Council of State. Vol. I (1931) 976.
- Assent of Governor General. Vol. II (1931) 60.
- Removal of doubts about the application of the doctrine of representation, in case of succession to Stridhan under the Dayabhag—  
 Introduced. Vol. III (1933) 2538.  
 Motions to consider and to circulate. Vol. VI (1933) 987-90.
- Circulated. Vol. VI (1933) 987-90.
- Repealing and Amending (1933)—  
 Introduced. Vol. I (1933) 54.
- Repealing an Amending—(1934)—  
 Introduced. Vol. VI (1934) 68.  
 Considered and passed. Vol. VI (1934) 757-68.
- Passed by the Council of State. Vol. VII (1934) 1525-26.

BILL(S)—*contd.*

- Reserve Bank of India—  
 Introduced. Vol. VI (1933) 1180.  
 Referred to Joint Committee. Vol. VI (1933) 1531.
- Nomination of Members of the Legislative Assembly to the Joint Committee. Vol. VII (1933) 1771.
- Nomination of Members of the Council of State to the Joint Committee. Vol. VII (1933) 1860-61.
- Presentation of the Report of the Joint Committee. Vol. VIII (1933) 1933.
- Motions to consider and to recommit to Joint Committee. Vol. VIII (1933) 2194-2231, 2263-2300, 2317-67, 2369-2422.
- Motion to consider, adopted. Vol. VIII (1933) 2422.
- Consideration of clauses and Schedules. Vol. VIII (1933) 2464-2502, 2505-55, 2594-2638, 2639-96, 2723-58, 2791-2844, 2845-2903, 2904; Vol. IX (1933) 2977-3028, 3098-3151, 3178-3231, 3235-99, 3324-85, 3393-3456, 3457-3519, 3545-3604, 3607-40.
- Motion to pass. Vol. IX (1933) 3640-62, 3686-3703, 3704-34.
- Passed, as amended. Vol. IX (1933) 3734.
- Amendments made by the Council of State. Vol. II (1934) 979.
- Amendments made by the Council of State considered and agreed to. Vol. II (1934) 1399-1400.
- Assent of Governor General. Vol. VI (1934) 39.
- Safeguarding of Industries—  
 Introduced. Vol. IV (1933) 3375.  
 Motion to consider. Vol. IV (1933) 3532-46, 3557-78.
- Consideration of clause 2. Vol. IV (1933) 3578-86.
- Passed. Vol. IV (1933) 3586.
- Assent of Governor General. Vol. V (1933) 39.
- Salt (Additional Import Duty)—  
 Introduced. Vol. III (1931) 2138-40.
- Motions to consider and to circulate. Vol. IV (1931) 2803-21, 2835-73.
- Motion to circulate, negatived. Vol. IV (1931) 2872.
- Motion to consider, adopted. Vol. IV (1931) 2872.
- Bill passed. Vol. IV (1931) 2873.
- Assent of Governor General. Vol. V (1931) 60.

BILL(S)—*contd.*

Salt Additional Import Duty (Extending)—(1932)—  
 Introduced. Vol. II (1932) 1834.  
 Considered and passed. Vol. III (1932) 2416-38.  
 Passed by the Council of State. Vol. III (1932) 2729.  
 Assent of Governor General. Vol. IV (1932) 64.

Salt Additional Import Duty (Extending)—(1933)—  
 Introduced. Vol. III (1933) 2237-38.  
 Motion to consider. Vol. III (1933) 2444-65, 2467-81.  
 Consideration of clauses. Vol. III (1933) 2182-87.  
 Passed. Vol. III (1933) 2557-64.  
 Passed by the Council of State. Vol. III (1933) 2829.  
 Assent of Governor General. Vol. V (1933) 39.

Salt Additional Import Duty (Extending)—(1934)—  
 Introduced. Vol. II (1934) 1397.  
 Motions to consider and to postpone consideration. Vol. III (1934) 2876-2901.  
 Consideration of clauses. Vol. III (1934) 2901-09.  
 Passed. Vol. III (1934) 2909.  
 Passed by the Council of State. Vol. III (1934) 2969.  
 Assent of the Governor General. Vol. VI (1934) 39.

Sea Customs (Amendment)—  
 Introduced. Vol. I (1934) 210.  
 Considered and passed. Vol. VI (1934) 768-73.  
 Passed by the Council of State. Vol. VII (1934) 1463.

Sheriff of Calcutta (Powers of Custody)—  
 Introduced. Vol. V (1931) 67.  
 Considered and passed. Vol. V (1931) 563-64.  
 Passed by the Council of State. Vol. VI (1931) 1055.  
 Assent of Governor General. Vol. VII (1931) 1575

Special Marriage (Amendment)—  
 Introduced. Vol. I (1931) 258.  
 Considered and negated. Vol. I (1931) 569-606.

Special Marriage (Amendment) Repealing—  
 Introduced. Vol. II (1932) 943.  
 Motions to consider and to circulate. Vol. II (1933) 1260-82.  
 Both motions negated. Vol. II (1933) 1283.

Specific Relief (Amendment)—  
 Introduced. Vol. I (1934) 706.

BILL(S)—*contd.*

Steel and Wire Industries Protection (Extending)—  
 Introduced. Vol. I (1934) 38.  
 Considered and passed. Vol. II (1934) 1423-33.  
 Passed by the Council of State. Vol. II (1934) 1793.  
 Assent of Governor General. Vol. VI (1934) 39.

Steel Industry (Protection)—  
 Introduced. Vol. I (1931) 217.  
 Referred to Select Committee. Vol. I (1931) 511-12.  
 Presentation of the Report of the Select Committee. Vol. I (1931) 746.  
 Considered and passed. Vol. I (1931) 979-80.  
 Passed by the Council of State. Vol. II (1931) 1431.  
 Assent of Governor General. Vol. V (1931) 60.

Sugar cane—  
 Introduced. Vol. III (1934) 2113.  
 Considered and passed. Vol. V (1934) 4124-80.  
 Assent of Governor General. Vol. VI (1934) 39.

Sugar (Excise Duty)—  
 Introduced. Vol. III (1934) 2113.  
 Motions to refer to Select Committee and to circulate. Vol. III (1934) 2990-3002; Vol. IV (1934) 3010-68, 3113-56.  
 Referred to Select Committee. Vol. IV (1934) 3156.  
 Presentation of the Report of the Select Committee. Vol. IV (1934) 3495.

Motion to consider. Vol. V (1934) 3968-4006.  
 Consideration of—  
 Clause 2. Vol. V (1934) 4006-07.  
 Clause 3. Vol. V (1934) 4007-18, 4030-4108.  
 Clause 11. Vol. V (1934) 4108-10.  
 Insertion of new clause after clause 2. Vol. V (1934) 4110-11.  
 Consideration of clause 1. Vol. V (1934) 4111-14.  
 Motion to pass. Vol. V (1934) 4114-21.  
 Passed. Vol. V (1934) 4121.  
 Assent of Governor General. Vol. VI (1934) 39.

Sugar Industry (Protection)—  
 Introduced. Vol. I (1932) 398.  
 Referred to Select Committee. Vol. I (1932) 495-98.  
 Time for presentation of the Report of the Select Committee extended. Vol. I (1932) 781.  
 Presentation of the Report of the Select Committee. Vol. II (1932) 1080.

BILL(S)—*contd.*

- Sugar Industry (Protection)—*contd.*  
 Considered and passed. Vol. III (1932) 2821-29, 2855-79.  
 Assent of Governor General. Vol. IV (1932) 64.
- Suppression of Counterfeiting Currency (International Convention)—  
 Introduced. Vol. I (1931) 23.  
 Referred to Select Committee. Vol. I (1931) 126-27.  
 Appointment of Members to the Select Committee. Vol. I (1931) 130.
- Tea Districts Emigrant Labour—  
 Introduced. Vol. II (1932) 1835.  
 Referred to Select Committee. Vol. III (1932) 2978-98.  
 Presentation of the Report of the Select Committee. Vol. IV (1932) 73.  
 Considered and passed. Vol. V (1932) 1285-1303.  
 Assent of Governor General. Vol. VI (1932) 1726.
- Trade Disputes (Amendment)—  
 Introduced. Vol. IV (1932) 74.  
 Considered and passed. Vol. IV (1932) 651-54.  
 Passed by the Council of State. Vol. V (1932) 1357.  
 Assent of Governor General. Vol. VI (1932) 1726.
- Trade Disputes (Extending)—  
 Introduced. Vol. II (1934) 1398.  
 Considered and passed. Vol. V (1934) 3952-67.  
 Assent of Governor General. Vol. VI (1934) 39.
- Unlawful Instigation—  
 Introduced. Vol. I (1931) 23.  
 Consideration postponed. Vol. I (1931) 52-54.
- Untouchability Abolition—  
 Introduced. Vol. III (1932) 2533.  
 Motions to refer to Select Committee and to circulate. Vol. VI (1933) 992-1001; Vol. I (1934) 94-139, 398-456.  
 Circulated. Vol. I (1934) 456.  
 Petitions laid on the table. Vol. VI (1934) 661-62.  
 Presentation of the Report of the Committee on Petitions. Vol. VI (1934) 798.  
 Motion not made. Vol. VIII (1934) 1989.
- Vizagapatam Port—  
 Introduced. Vol. I (1931) 216.  
 Considered and passed. Vol. I (1931) 521-23.  
 Passed by the Council of State. Vol. II (1931) 1856.  
 Assent of Governor General. Vol. V (1931) 60.
- Wheat (Import Duty)—  
 Introduced. Vol. III (1931) 2363.  
 Motions to consider and to circulate. Vol. IV (1931) 2901-34.

BILL(S)—*contd.*

- Wheat (Import Duty)—*contd.*  
 Motion to circulate, withdrawn. Vol. IV (1931) 2933.  
 Motion to consider, adopted. Vol. IV (1931) 2934.  
 Consideration of clause 3. Vol. IV (1931) 2934-51.  
 Insertion of new clause after clause 3. Vol. IV (1931) 2951.  
 Consideration of clause 4. Vol. IV (1931) 2952-55.  
 Bill passed. Vol. IV (1931) 2956.  
 Assent of Governor General. Vol. V (1931) 60.
- Wheat Import Duty (Extending)—  
 (1932)—  
 Introduced. Vol. I (1932) 495.  
 Considered and passed. Vol. I (1932) 682-94.  
 Passed by the Council of State. Vol. II (1932) 1320.  
 Assent of Governor General. Vol. IV (1932) 64.
- Wheat Import Duty (Extending)—  
 (1933)—  
 Introduced. Vol. I (1933) 741.  
 Considered and passed. Vol. III (1933) 2309-45.  
 Passed by the Council of State. Vol. III (1933) 2555.  
 Assent of Governor General. Vol. V (1933) 39.
- Wheat Import Duty (Extending)—  
 (1934)—  
 Introduced. Vol. I (1934) 39.  
 Considered and passed. Vol. II (1934) 1400-1423.  
 Passed by the Council of State. Vol. II (1934) 1793.  
 Assent of Governor General. Vol. VI (1934) 39.
- Wire and Wire Nail Industry (Protection)—  
 Introduced. Vol. I (1932) 398.  
 Referred to Select Committee. Vol. I (1932) 499-505.  
 Presentation of the Report of the Select Committee. Vol. I (1932) 781.  
 Considered and passed. Vol. II (1932) 1019-36, 1037-40.  
 Passed by the Council of State. Vol. II (1932) 1320.  
 Assent of Governor General. Vol. IV (1932) 64.
- Workmen's Compensation (Amendment)—  
 Introduced. Vol. I (1932) 925.  
 Circulated. Vol. II (1932) 1041-55.  
 Motion to refer to Select Committee. Vol. IV (1932) 868-71; Vol. V (1932) 1272-85.  
 Referred to Select Committee. Vol. V (1932) 1285.  
 Appointment of two Members to Select Committee. Vol. I (1933) 55.

**BILL(S)—*concl'd.***

Workmen's Compensation (Amendment)—*concl'd.*

Presentation of the Report of the Select Committee. Vol. I (1933) 609.

Motion to consider. Vol. V (1933) 61-68.

Consideration of clauses and Schedules. Vol. V (1933) 69-86, 116-46, 297.

Motion to pass. Vol. V (1933) 297-98.

Passed. Vol. V (1933) 298.

Passed by the Council of State. Vol. VI (1933) 1055.

Assent of Governor General. Vol. VIII (1933) 2017.

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**BOMBAY—**

Motion to reduce Demand for Supplementary Grant for "Miscellaneous" *re* representation of non-Brahmins and — Karnatak at the Round Table Conference and Minorities Sub-Committees. Vol. VI (1931) 1246-49.

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**BRAHMINS—**

Motion to reduce Demand for Supplementary Grant for "Miscellaneous" *re* representation of non — and Bombay Karnatak at the Round Table Conference and Minorities Sub-Committees. Vol. VI (1931) 1246-49.

**BRITISH EMPIRE—**

Motion for Adjournment *re* Secretary of State for India's evidence before the Joint Parliamentary Committee *re* India's right of retaliation in her relationship with the dominions and colonies of the —. Vol. VIII (1933) 2013-14, 2722, 2758-82.

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Motion to reduce Demand for "Customs" *re* reduction of salaries on account of lower level of prices and to cope with the deficits—. Vol. III (1931) 1909-12.

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Remarks by — in reply to a point of order raised by Mr. T. N. Ramakrishna Reddi: The usual parliamentary practice, when a motion to take into consideration the Public Accounts Committee Report is made, is that no question is put after discussion and the motion, that the Report of the Public Accounts Committee be taken into consideration, is simply made with a view to giving an opportunity to the House to have a full and thorough discussion on the points arising within the Report of the Public Accounts Committee and no question is put. The question relating to excess grant has been coupled with the first part in the particular case on which the point of order has been raised, because it arises out of the Report with which the first part deals, and so no question will be put relating to the first part. The only question that will be put will be that the Assembly do approve the excess expenditure. Vol. VII (1933) 1913-14.

Remarks by — in reply to the point of order raised by Mr. D. K. Lahiri Chaudhury, during the discussion of the motion to refer the Indian States (Protection) Bill to Select Committee: Clause 2 of the Bill defines the persons intended to be protected by the Bill, but as the actual act of protection will take place within the British Indian territory the Bill is not *ultra vires* of the Indian Legislature. Vol. VI (1933) 1079.

Remarks by — in reply to the point of order raised by Sir Lancelot Graham as to whether Mr. N. M. Joshi would be in order to move an amendment for the protection of labour while discussing the Indian Tariff (Textile Protection) Amendment Bill. Vol. V (1934) 3863.

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Remarks by — that an elaborate discussion on the justification or otherwise of the proposal of the Finance Member relating to the contribution to Bengal cannot be allowed on the Matches (Excise Duty) Bill. Vol. IV (1934) 3196.

Remarks by — that an Honourable Member will not be in order if he wants, on the Demand for Supplementary Grant in respect of "Interest-free Advances," to make out a case that it would be better to substitute silver for nickel as subsidiary coinage. Vol. III (1934) 2949.

Remarks by — that Government cannot be expected to go into details as regards the differences between colour, caste, creed or religious sects prevailing in the country while replying to questions. Vol. IV (1932) 808.

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Remarks by — that Honourable Members should send in their additional minutes or minutes of dissent either typed or written in ink on foolscap size paper; otherwise the minutes will not be accepted. Vol. IV (1934) 3495.

Remarks by — that Honourable Members should not necessarily go into minute details on a motion for the third reading. Vol. V (1932) 1123.

Remarks by — that it is a well recognised Parliamentary practice that if there is even a very small number of Members who oppose the withdrawal of a Resolution after it has been discussed, then leave cannot be granted for its withdrawal. Vol. IV (1932) 764.

Remarks by — that it would be more effective if an Honourable Member were to give expression to his views in his own words instead of reading them out from the records of a speech made by himself previously. Vol. VII (1932) 2657.

Remarks by — that the time for the discussion of the Matches (Excise Duty) Bill is not the occasion to review the general policy of the Government of India, in regard to free trade and excise. Vol. IV (1934) 3186.

Remarks by — that there is no obligation upon Government Members to answer any question, and the remedy which the non-official Benches have under the Rules and Standing Orders against any Government Member declining to answer questions which are legitimate is a vote of censure in the form of an adjournment motion. Vol. V (1931) 92.

Remarks by — that when proposals for Supplementary Demands are placed before the Standing Finance Committee, that Committee must satisfy themselves whether these supplementary demands placed before them for their approval can be justified on Legislative rule 50, and whenever the Committee find that they are not satisfied that the supplementary demands placed before them can be justified on the above rule, they must make a remark to that effect in their proceedings. Vol. III (1934) 2954.

Statement by — on Mr. C. S. Ranga Iyer's Motion for Adjournment *re* publication in the Press of the Proceedings of the Legislature. Vol. I (1932) 721-22.

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Suggestion by — that an experiment might be tried of the representatives from the constituency of an absentee Member of the Assembly making representations to H. E. the Governor General asking him to exercise his power of unseating such a Member. Vol. I (1934) 794.

Suggestion by — that in order to get a complete answer from Government and for the convenience of every one concerned, it would be an excellent practice if Honourable Members, who refer the attention of Government to a particular newspaper article, always make it a practice to send a copy of that article to the Government along with the question. Vol. VI (1933) 1100-01.

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Undertaking given by — that whenever an Amending Bill is introduced, sufficient number of copies of the Original Act will be made available in the Library. Vol. VI (1934) 517.

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Remarks by Mr. President in reply to a point of order raised by Mr. T. N. Ramakrishna Reddi: The usual parliamentary practice, when a motion to take into consideration the — Report is made, is that no question is put after discussion, and the motion, that the Report of the — be taken into consideration, is simply made with a view to giving an opportunity to the House to have a full and thorough discussion on the points arising within the Report of the — and no question is put. The question relating to excess grant has been coupled with the first part in the particular case on which the point of order has been raised, because it arises out of the Report with which the first part deals, and so no question will be put relating to the first part. The only question that will be put will be that the Assembly do approve the excess expenditure. Vol. VII (1933) 1913-14.

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- Money lending and rates of interest, Control of —. Vol. V (1931) 652-63, 826-55.
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RESOLUTION RE—*concl'd.*

- Release of Mr. Gandhi, Mufti Kifaetullah and other political prisoners. Vol. I (1933) 721-26; Vol. II (1933) 1396-1406; Vol. IV (1933) 3046-49; Vol. V (1933) 566.
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- Trade Agreement signed at Ottawa. Vol. VI (1932) 1731-62, 1803-45, 1896-1938, 1939-70, 2101-02, 2200, 2286, 2610; Vol. VII (1932) 2923-70, 2975-3026.
- Unemployment and reduction of wages, Protection of workers against —. Vol. I (1934) 302-35, 544-81.
- War pensions to Indian soldiers, Grant of —. Vol. I (1933) 669-703.
- RETALIATION—
- Motion for Adjournment *re* Secretary of State for India's evidence before the Joint Parliamentary Committee *re* India's right of — in her relationship with the Dominions of the British Empire. Vol. VIII (1933) 2013-14, 2722, 2758-82.

RULING(S)—*contd.*Amendment—*concl'd.*

If an — to substitute particular items for an item of the Schedule is carried, then other amendments to that item necessarily fall to the ground. Vol. III (1934) 2648

It is open to an Honourable Member who has tabled an — to get up and say that he does not want to move it. Vol. VIII (1933) 2644.

It is the duty of the Honourable Members to be looking at the agenda paper and, in their time, to get up and ask for the leave of the Chair to move those —. Vol. VIII (1933) 2837.

It is within the discretion of the Chair to allow — to be moved even when sufficient notice is not given. Vol. VIII (1933) 2835.

The Chair can decide the admissibility of an — only on the basis of the scope of the measure that is actually before the House and not on the basis of what might have transpired between Honourable Members and Government on a previous occasion. Vol. IX (1933) 3577.

The fact that a Bill seeks to make certain amendments in an Act does not lay open the entire Act for the consideration of the House. Vol. III (1933) 2185.

The mover of an — has got no right of reply. Vol. IX (1933) 3102.

When there are different maxima fixed in different —, the House cannot have the same discussion over and over again by having different motions. Vol. VIII (1933) 2675.

Where, according to the Government of India Act, the previous sanction of the Governor General is required for any —, that sanction must be obtained whether the amendment is introduced by a non-official Member or by a Member of the Government. Vol. VIII (1933) 2667.

## Ballot—

Honourable Members whose names were called can exercise their right of voting till the — is closed. Vol. I (1932) 378.

## Bengal Criminal Law Amendment Supplementary (Extending) Bill—

A violation of the *Habeas Corpus* law cannot be construed as in any way affecting the allegiance of the subject to the Crown, and therefore the — is *intra vires* of the Legislative Assembly. Vol. VI (1934) 576-77.

RULING(S)—*contd.*

## Bill(s)—

A motion to refer a — to a Select Committee is perfectly in order without previous publication of the — in the Gazette of India, but no Report of the Select Committee can be made or considered by the Assembly without such previous publication. Vol. VI (1931) 1183-84.

After a motion for consideration or reference of a — to a Select Committee is made, the matter passes out of the hands of the Chair and of the Mover of the — and it is then a matter entirely in the hands of the House. Vol. II (1933) 1255.

All amendments relating to an Amending — must clearly be within the scope of the amending —. Vol. III (1934) 2902.

All amendments to a Bill must be within its scope which is to be sought not in the Statement of Objects and Reasons, but either in the Title or in the Preamble. Vol. III (1933) 2161.

An amending — does not throw open for discussion or amendment the entire sections of the original Act which the — seeks to amend. Vol. III (1934) 2902.

An Honourable Member is perfectly entitled to give expression to his own view as to what principles are underlying a — as it stands before the House. Vol. I (1932) 185.

An Honourable Member should not go into many details at the motion for consideration stage. Vol. I (1934) 238.

As Standing Orders are silent on the point as to what kind of amendments (restricted or of a general character) can be moved to the motion of a Mover of a Bill for eliciting public opinion by circulation, it is for the Chair to decide what amendments to such motions would be in order. Vol. V (1933) 210.

Even if it is the intention of the Government to take away a power conferred on the High Courts under the Government of India Act, it will not be competent for the House to take that away. The Chair cannot allow a clause which gives scope for the misunderstanding that it seeks to take away certain powers vested in the High Courts under the Government of India Act. Vol. IV (1933) 3154.



RULING(S)—*contd.*

Bill(s)—*contd.*

Even though one particular clause of a — may be *ultra vires* of the Legislature, that does not make the whole — *ultra vires*. Vol. VI (1933) 1188.

Even though the provisions of a new amending — may be inconsistent with any or all of the provisions of any Statute of the Indian Legislature, that will not make it *ultra vires*. Vol. V (1933) 707.

Even though the subject matter of a proposed legislation in the Legislative Assembly may affect any provincial legislation, so long as the sanction of His Excellency the Governor General has been obtained for the introduction of that legislation, it will be perfectly within the competence of the Legislative Assembly to proceed with that legislation. Vol. III (1933) 2529-30.

Honourable Members are at perfect liberty to discuss the sections of a local Act so far as they are relevant to the — under discussion. Vol. IV (1933) 3135.

Honourable Members are entitled to point out what their share in the deliberations of the Select Committee was. Vol. IV (1931) 2805.

Honourable Members cannot criticise the decision of the House. Vol. III (1931) 2563.

If a — is repugnant to any law made by any authority in British India or to any Act of Parliament, to that extent, it will be void, but not otherwise. Vol. I (1934) 97.

If an Honourable Member does not give any valid reason to permit his being allowed to move a motion for the postponement of the consideration of a Bill, the Chair does not propose to allow him to move it. Vol. VII (1934) 1472.

If any suit, that has been instituted after the introduction of a — raises the principle involved in the —, that will not prevent this Legislature from considering that measure, because, if that contention were accepted, then any person, who felt aggrieved by a —, could simply file a suit in a court of law and thereby hold up all legislation. Vol. I (1934) 95-96.

RULING(S)—*contd.*

Bill(s)—*contd.*

If in certain exceptional cases the scope of an amending Bill is covered by certain sections of the original Act which are not specifically referred to in the amending —, it would be in order to move amendments for those relevant sections. Vol. III (1934) 2902.

In the speeches on the third reading of a — it will not be open to Honourable Members again to re-open the principle underlying the —, and Honourable Members must confine themselves to the application of the principle as enunciated in the clauses of the —. That is all the scope of the third reading. Vol. V (1934) 3887.

It cannot be said that because the amendments to a — have not been accepted, the principle of the — is unacceptable. It can be said that the clauses of the — do not carry out the scope as conceived. Vol. V (1934) 3887.

It is not within the jurisdiction of the Indian Legislature to make a law for the conduct of a subject of an Indian State for an offence committed within the jurisdiction of that State. Vol. VI (1933) 1085.

It is open for any number of Honourable Members to ask for leave to introduce the same — if they choose to do so. Vol. I (1934) 709.

No other Member except the Member in charge of a — can make further motions after its introduction. Vol. IV (1933) 3045-46.

Only a brief expression of views is permitted at the introduction stage of a —. Vol. III (1931) 2363.

Previous sanction of the Governor General is necessary to move an amendment to extend the period of taxation. Vol. I (1932) 689.

So far as Government Bills are concerned, the Member in charge of a Bill is deemed to be any one acting on behalf of Government for the purpose. Vol. VII (1934) 1530.

The Chair cannot guarantee the passage of any — within any given time unless it has the full co-operation of the House. Vol. III (1931) 2622.



RULING(S)—*contd.*Bill(s)—*contd.*

The Chair is bound to protect the rights and privileges of the House and would not allow any very controversial measure to be sprung upon the House at the last moment, but public business has to be done and it is for elected members to decide whether they will avail themselves of the opportunities provided for contributing towards it. Vol. III (1932) 2921.

The fact that an amendment asking for the repeal of a clause was previously discussed and voted upon does not take away the right of Honourable Members to discuss why the clause should or should not be allowed to stand part of the —. Vol. VII (1932) 2043.

The Indian Legislature cannot be expected to enact a law without satisfying itself that it does not encroach upon the limitations which an Act of Parliament has imposed. Vol. VI (1932) 2044.

The Legislative Assembly has no power to enact any — for punishing offences committed by non-British Indian subjects outside the territory of British India. Vol. VI (1933) 1221.

The Legislative Assembly is fully competent to enact a law enabling the executive to forfeit property, with or without compensation, without providing a remedy to appeal to the Courts. Vol. VII (1932) 2868.

The Legislative Assembly is fully competent to enact an indemnity clause before any cause for it has arisen. Vol. VII (1932) 2868.

The Legislative Assembly is fully competent to enact that the decisions of the District Judge and the Chief Judge of the Small Cause Court are final. Vol. VII (1932) 2868.

The mere fact, that in a — before the House there is one clause on which there is doubt with regard to the jurisdiction of the Indian Legislature, need not debar the House from discussing the —. Vol. VI (1933) 1089.

The powers of the Indian Legislature are defined in the Govt. of India Act and not in the Queen's Proclamation, and if an Honourable Member wants to draw the attention of the Chair to the fact that

RULING(S)—*contd.*Bill(s)—*contd.*

a certain — is *ultra vires* of the Indian Legislature he must draw attention to the relevant portion of the Government of India Act and not to the Queen's Proclamation. Vol. VI (1933) 994.

The third reading of a — must be confined to the principles arising from the clauses of the —. Vol. VI (1934) 428.

There is nothing to prevent an Honourable Member from moving his motion at a later stage on another day. He does not need the concurrence of the Government Members. Vol. I (1934) 704.

Very strong reasons would be required to cut short the discussion of a — in the middle and then go on to another. Vol. III (1933) 2446.

When a — proposes to supplement some provisions of an Act of a provincial Legislature which deal with legal procedure, Honourable Members are entitled to refer to them only, but they cannot discuss the merits of that Act. Vol. VII (1932) 3197.

When an alternative amendment is moved the old ground is not allowed to be covered because that is repetition. Vol. VI (1931) 1429.

When an Honourable Member, at the time when another Honourable Member is making a motion in connection with a —, wants to raise a point of order he shall do so after the Honourable Member, making the motion, has finished his speech. Vol. VI (1933) 993.

When Government come before the House with an amending — to extend the life of an existing Act which imposes a duty or levies taxation, the amount of that duty or taxation will also be open for discussion. Vol. III (1934) 2902.

When the question that the — be taken into consideration is put to the Vote, it is open to the House to reject it, but that is a different thing from saying that the House has a right to discuss the whole principle of the — once again after the — comes back from the Select Committee. Vol. IV (1934) 3664.

RULING(S)—

Bill(s)—*concl'd.*

While speaking on the clause of a —, Honourable Members must restrict themselves to the provisions of that particular clause only and must not be dealing with the whole —. Vol. VII (1932) 2657.

While the scope of a Bill is to be sought in its Title and Preamble, these are not to be construed as an exhaustive catalogue of the purposes of the Bill. The Title and the Preamble give the purpose of the substance of it, but it is not necessary that ancillary or consequential matters should be referred to in the Title and the Preamble of a Bill. So long as sections of a Bill are ancillary or consequential to the original purpose of a Bill, those provisions of a Bill will be in order. Vol. III (1933) 2727-28.

Circulation—

On a motion for circulation, Honourable Members cannot go into the details of a —. Vol. III (1933) 2510.

Third Reading—

On the — of a Bill, Honourable Members can speak on the general principles and give reasons why they wish to support or oppose the motion. Vol. IV (1932) 865, 866.

Chair—

The — is a constant factor and it never changes. There is no difference between the person and the —. Vol. III (1934) 2676.

Closure—

Honourable Members have got perfect liberty to apply the — motion at any stage they like, but it is for the Chair to decide whether it will be accepted or not, and the Chair, in deciding whether it will be accepted or not, always takes into consideration the fact whether there has been a fair debate on the question before the House. Vol. IV (1933) 3432-33.

If a — is applied for and persisted in, the Chair is bound to accept it. Vol. III (1934) 2850.

So far as closing of a debate is concerned, the Chair, even without the application of a closure motion, can always put the question, when the Chair is satisfied that there has been a full and fair debate. Therefore, applying that principle, the Chair does not think that it is bound to put the closure, to a division, when only one or two Honourable Members want a division. Vol. VII (1933) 1819.

RULING(S)—*cont'd.*

Closure—*concl'd.*

When a motion is made that the question be now put, it is for the Chair to decide whether it will agree to accept the closure or not. But it should be made perfectly clear that when the Chair agrees to accept a closure motion, the Chair does not thereby close the debate. It only gives an opportunity to the House itself to decide whether it will proceed with the debate or close the debate. The only circumstance in which the Chair will not accept a closure is when the Chair is convinced that the right of minorities has been suppressed and that there has not been a fair debate. Vol. VIII (1933) 2516

Closure of Debate—

The Chair can at any stage ask the Government Member to reply and close the debate. Vol. IX (1933) 3223

Cut Motion(s)—

A — is not really the means by which an authoritative expression of opinion can be ascertained by means of a vote of this House, but it is to be done by an independent motion. Vol. II (1934) 1195.

A purely economy cut cannot be converted into a vote of censure. Vol. II (1933) 1082.

Correction or putting into proper place of — sent in by Honourable Members is not the concern of the Assembly Office. Vol. II (1934) 1949.

If it is the intention of an Honourable Member to suggest amendments to an existing Act, then such a — will not be in order. Vol. II (1934) 1951.

In the case of —, the Mover is entitled to reply. Vol. II (1932) 1329.

On a purely economy cut, Honourable Members have to give reasons only for effecting economy and not to give vent to specific grievances. Vol. II (1933) 1064, 1065.

The fact that a Government Member pleases to give a wider answer to a particular Member will not preclude another Member from moving his —. Vol. II (1933) 1872.

RULING(S)—*contd.*

## Demand(s) for Grant(s)—

The Government of India are not precluded to bring forward or the Legislative Assembly to pass a Demand for Grant for a specific object which is within the purview of the Provincial Government. Vol. VIII (1934) 2156.

## Demand(s) for Grant(s) — General Budget—

The question of subvention to the North West Frontier Province is out of order under the — in respect of the Legislative Assembly and Legislative Assembly Department. Vol. III (1932) 2289.

## Demand(s) for Grant(s) — Motion(s) for Reduction—

Motions for a cut of a nominal figure can be moved to ventilate a specific grievance, but the attempt to obtain priority for cut motions ventilating specific grievances, by moving for whole cuts or practically whole cuts, or very large cuts, cannot be allowed and it is desirable, in order to facilitate the arrangement of priority, that Honourable Members moving for cuts to ventilate specific grievances, should adopt a uniform figure of cut of Rs. 100. Honourable Members, in giving notice of such a cut motion, should restrict themselves to one specific grievance, but there is no limit to the number of cut motion which an Honourable Member may move to ventilate specific grievances. Honourable Members are entitled to move that a Demand be reduced by any amount with a view to effect economy, but in discussing such motions, it is relevant to discuss only how that economy can be effected. Vol. II (1932) 1321-22.

Motions for practical elimination of the whole Demand will be entertained on the only ground that the Honourable Member wishes to refuse supplies because he does not approve of the whole policy underlying the Demand. Vol. II (1932) 1321.

## Demand(s) for Grant(s)—Motion(s) for Reduction—Railway Budget—

The subject dealing with the specific grievance of coal purchases cannot be held to be relevant to the motion re favouritism in the railways as that word, as explained by the Honourable the Mover, cannot be construed to cover the particular subject which the Honourable

RULING(S)—*contd.*

## Demand(s) for Grant(s)—Motion(s) for

Reduction—Railway Budget—*contd.*  
Member (Mr. A. H. Ghuznavi) wishes to raise. Vol. II (1932) 1437.

Demand(s) for Supplementary Grant(s)—An Honourable Member can go on reading Demands for Grants page after page as introductory to or explanatory of his speech. Vol. II (1933) 1303.

Discussion on an item not included in the — cannot be allowed. Vol. IV (1931) 2782.

Discussion on — is restricted in its scope, and general questions of policy are not allowed to be discussed on —. Vol. III (1934) 2954.

Discussion on the general policy of the loans and advances of the Government of India on a — is not allowed. Vol. IV (1931) 2782

During the discussion of the —, an Honourable Member cannot discuss the question whether the Government were right in pursuing a particular policy which can however, be discussed during the Budget. Vol. III (1934) 2910-11.

During the voting on Supplementary Grants questions of principle should not be raised and Honourable Members should strictly confine themselves to observations arising out of the specific sum of the Supplementary Grant. Vol. II (1933) 1326.

Honourable Members are entitled to say that they will give only one rupee against a — made by Government but in that case they will have to deal more with the financial aspect than with a particular grievance. Vol. VI (1931) 1228.

Honourable Members have very limited scope of discussion on Demands for Supplementary Grants and, therefore, questions of policy cannot be discussed under these heads. Vol. II (1933) 1334.

If an Honourable Member wants to oppose — on the ground that there is no money in the Exchequer of the Government of India he will be perfectly within his bounds in doing so; otherwise, he must confine himself to the subjects to which the motions relate. Vol. III (1934) 2917.

If the — does not contain a provision for any item, that item cannot be discussed under that particular demand. Vol. VI (1931) 1245.



**RULING(S)—contd.**

**Demand(s) for Supplementary Grants—contd.**

In voting on Supplementary Grants questions which strictly relate to the Supplementary Demands can be debated, but the general question of policy or any matter extraneous to the demand cannot be raised. Vol. II (1933) 1311.

No Honourable Member can move a cut motion if the subject matter which he wishes to discuss does not arise under the provision for which a — is asked for. Vol. II (1932) 1329, 1830-31.

The fact that a motion appears on the Order Paper does not mean that the Chair has allowed that motion. A point of order can always be raised when a motion is attempted to be moved and it is always open to the Chair to rule that motion out of order Vol. VI (1931) 1245.

Token cuts for discussion of policy cannot be permitted on —. Vol. VIII (1934) 2130.

**Division—**

An Honourable Member cannot drag another Honourable Member for the purpose of voting. Vol. II (1931) 1224.

**Election—**

If no provision is made in the Statute for any specific method of election to a particular body, the Assembly as a whole shall determine the manner in which the election shall be held. Vol. I (1931) 753.

No one can move an irrelevant amendment altering the provisions of the Statute under which an election to a particular Body is proposed to be held. Vol. I (1931) 753.

**Executive Council—**

As the — is in charge of the entire policy of administration of the Government of India, Honourable Members are in order, when discussing the Demands under the General Budget, in criticising the policy pursued by the — in the administration of collieries which supply coal only to the railways. Vol. III (1932) 2163.

**Exhibits, Production of—**

No exhibits will be allowed to be produced on the floor of the House. Vol. I (1934) 850.

**RULING(S)—contd.**

**Finance Bill—**

**Amendment(s)—**

Honourable Members are entitled to move — to money Bills for reducing taxation without the previous sanction of the Governor General. Vol. VII (1931) 1803-04.

Previous sanction of the Governor General should be obtained when the actual burdens on the people are proposed to be increased by — to money Bills. Vol. VII (1931) 1803-04.

Right to decide whether a certain — to money Bill requires the previous sanction of the Governor General or not vests entirely in the Chair. Vol. VII (1931) 1803-04.

**Indian Army (Amendment) Bill—**

The amendment of Sir Abdur Rahim seeks to define the status and powers of the Indian Commissioned officers who are to be created by the present Bill, and it is open to this Legislature to define what the power and status of those officers will be. This House has, therefore, got the right to define the status and powers of the Indian Commissioned Officers. Vol. VII (1934) 1542-44.

**Indian Finance Bill—**

The House can amend all the Acts mentioned in the Preamble of the Finance Bill to the extent they are dealt with there but not beyond it. Vol. III (1931) 2694, 2699-2700.

**Indian Finance (Supplementary and Extending) Bill—**

**Amendment(s)—**

Previous sanction of the Governor General is not necessary in moving the — "That in part I, Schedule I to the Bill, amendment No. 4 be omitted." Vol. VII (1931) 1958.

**Consideration of clauses—**

Honourable Members are not entitled to go into details of retrenchments on the — but they can indicate in broad outlines that more retrenchment could be effected. Vol. VII (1931) 1833.

**Indian Iron and Steel Duties Bill—**

The only principle to which the Legislative Assembly will be committed, by referring the — to a Select Committee, is that the iron and steel industry of India requires protection. Vol. VI (1934) 986.



RULING(S)—*contd.*

## Indian Medical Council Bill—

If the Law Member of the Government of India is a Member of the House when the motion to refer a Bill to Select Committee is made and even if, in the meantime, the personnel of Office is changed, there is no necessity to make a specific motion that the new incumbent of the Office be nominated to the Select Committee. Vol. V (1933) 55.

## Indian Naval (Discipline) Bill—

According to section 66 of the Government of India Act, the Indian Legislature is empowered to adapt the Naval Discipline Act of England with such modifications to suit Indian conditions as the Indian Legislature may deem expedient. Therefore, when the— is before the Select Committee, it would be perfectly open to any Member in the Select Committee to ask for the incorporation of any section of the Naval Discipline Act, either wholesale or with such modifications as he wants to make. Vol. VII (1934) 1235.

## Indian Press (Emergency Powers) Bill—

All the amendments of which notice had been previously given to the Indian Press Bill which had since been withdrawn, would be allowed to be moved in respect of the—, with such modifications as might be called for. Vol. VI (1931) 1277.

## Indian States (Protection) Bill—

Internal administration of an Indian State should not be discussed; an Honourable Member should not refer to any individual State by name; the circumstances under which the Government of India sent Indian troops into a State may be discussed. Vol. I (1934) 512, 513.

The House is not competent to decide either the constitutional or the legal relation between the British Crown and any Indian State and, consequently, the phrase, "which are under the suzerainty of His Majesty," in the— will make it operative only in those States which are under the suzerainty of His Majesty and that the passing of the— with this phrase will not confer any new right on the British Crown nor take away any existing rights from any Indian State or Prince. Vol. IV (1934) 3584.

RULING(S)—*contd.*

## Indian Tariff (Textile Protection) Amendment Bill—

Amendments to the Schedule of the— do not, as has been pointed out by Dr. Ziauddin Ahmad, raise a substantially identical issue already disposed of by this House, and, therefore, they are not out of order. Vol. IV (1934) 3760-61.

The primary scope and purpose of the— is to afford protection for certain industries. When the Indian Legislature agrees to give protection to a certain industry, it is entitled to say that the industry shall enjoy that protection only if, it satisfies certain conditions laid down by the House, and therefore, the amendment of Mr. K. P. Thampam is in order. Vol. V (1934) 3859.

## Interruption(s)—

An Honourable Member cannot rise when the Member in possession of the House does not give way. Vol. IV (1932) 848.

Constant— and interchange of views cannot be allowed, but on special occasions the Chair will permit the Honourable Member in charge to offer any explanation. Vol. IV (1931) 2852.

If an allegation has been made against any Honourable Member, it is up to the Honourable Member to get up and, by way of personal explanation, to say that the allegation is not true. The Chair cannot allow in this House continuous— when an Honourable Member is on his legs. Vol. IV (1934) 3272.

In the interests of good debate, Honourable Members should abstain from interrupting very frequently. Vol. III (1932) 2250-51.

— are allowed only to give personal explanations and not for the purpose of replying at every stage to the points raised by a speaker. Vol. II (1934) 1124.

— are permitted only on a matter of personal explanations and to raise a point of order. Vol. IX (1933) 3125.

It is not possible for the Chair to intervene when an Honourable Member readily gives way to another Honourable Member to interrupt him. Vol. IV (1934) 3449.

RULING(S)—*contd.*

Interruption(s)—*concl'd.*

Occasional—are certainly permissible, but if they reach a point when the Honourable Member making the speech cannot proceed with his argument, then it is the duty of the Chair to protect the Honourable Member who is making his speech. Vol. IV (1934) 3276.

Joint Committee—

This House can only recommend to the Council of State that a Joint Committee be set up, and this House has no power to restrict the right of the Council of State to determine the composition of that Committee. Vol. VI (1933) 1508.

Joint or Select Committee—

A Committee of this House, whether a Joint Committee or a Select Committee, is set up by a motion of this House, and every Honourable Member, whoever he is, has got the right to sit on that Committee, if he is elected to that Committee, and no Resolution of this House, can debar an individual from sitting on a Committee like that. Vol. VI (1933) 1508.

Jurisdiction of the House—

It is open to this House, by an Act of this Legislature, to confer powers on any authority in India, provided the conferment of such powers is not inconsistent with any of the provisions of an Imperial Act. Vol. VIII (1933) 2480.

This House cannot have jurisdiction over acts committed by Indian State subjects in an Indian State. Vol. VI (1933) 1088.

This House has not got the jurisdiction to restrict the powers vested in the Governor General in Council by the provisions of the Government of India Act. Vol. VIII (1933) 2480.

List of Business—

With the unanimous consent of the House variations in procedure can be allowed. Vol. II (1932) 938.

Miscellaneous—

A matter which is appealable must be considered as *sub judice* and, as such, cannot be discussed in the House. Vol. VI (1933) 1120.

A ruling cannot be discussed. Vol. I (1934) 385.

A settled question cannot be reopened. Vol. IV (1931) 2946.

RULING(S)—*contd.*

Miscellaneous—*contd.*

A vote on the Matches (Excise Duty) Bill cannot be construed as expressing the opinion of the House on the merits of the question relating to the contribution to Bengal. Vol. IV (1934) 3196.

An Honourable Member can either disclose the name on the authority of which he relies, or he can take the responsibility himself and say that he has received from a friend certain information and put it in his own words. He cannot read anonymous letters—they are anonymous in view of the fact that the Honourable Member is not willing to disclose the names of the writers. Vol. IV (1932) 773.

An Honourable Member cannot ask another Honourable Member to get up and give answers to him. Vol. III (1932) 2154.

An Honourable Member cannot call another Honourable Member of the House a buffoon. Vol. VI (1932) 2221.

An Honourable Member cannot move an amendment for limiting the power given to some body by a previous motion which the House has adopted. Vol. IX (1933) 3578.

An Honourable Member cannot speak unless the other Honourable Member in possession of the House gives way. Vol. IX (1933) 3469.

An Honourable Member is entitled to reinforce his argument by reading quotations and there is no limit to the length of the quotation that he may read. Vol. II (1933) 1194.

An Honourable Member is perfectly entitled not only to deal with those amendments which appear on the Order Paper, but to anticipate any arguments which he thinks are likely to be advanced and discuss them provided they are relevant to the issue before the House. Vol. IV (1932) 371.

An Honourable Member may read a few extracts to support the point of view which he holds, but he cannot be allowed to read elaborate extracts in the course of the debate. Vol. V (1931) 321.

An Honourable Member should not claim to speak for a certain period simply because some other Honourable Members have spoken for that particular period. Vol. III (1934) 2278.

RULING(S)—*contd.*Miscellaneous—*contd.*

- An Honourable Member should not cross the speaker when he is on his legs. Vol. I (1934) 756.
- An Honourable Member should resume his seat when a point of order is raised. Vol. V (1931) 325.
- An Honourable Member, what he said being on the record, need not be contradicted or confirmed by any other Honourable Member. Vol. VIII (1933) 2537.
- An Honourable Member while quoting instances must bear in mind that these are relevant to the matter under discussion, but reading out a series of instances without in any way attempting to connect them with the main issue cannot be allowed. Vol. VI (1932) 2229.
- An Honourable Member who makes a maiden speech must be given a patient hearing and not be interrupted. Vol. V (1933) 383.
- As directors of companies, Honourable Members are not personally and directly interested in the contract of the managing agents of such companies and are in order in taking part in the discussion. Vol. III (1932) 2159.
- As regards rulings, the chair is always the Chair, whether it is the President or the Deputy President. Vol. VII (1934) 1974.
- As soon as any unparliamentary expression is used, it is open to any Honourable Member to call attention to it. Vol. VI (1931) 1350.
- As this House is concerned with public business only, Honourable Members cannot deal, and ought not to deal, in the House with matters which may happen inside parties at their meetings or even inside meetings held by them outside the House. Vol. III (1932) 2295-96.
- Decision of the Chair in regard to the time occupied by a speaker cannot be challenged. Vol. IV (1932) 195.
- Discussion on a point of order on which a ruling has been given is wholly irrelevant. Vol. VII (1932) 2872, 2874.
- Every Honourable Member has his own defects of speech, and every Member must be allowed to read or speak according to his capacity. Vol. IV (1933) 2933.

RULING(S)—*contd.*Miscellaneous—*contd.*

- Honourable Members are not allowed to say that a particular speech or discussion is irrelevant after a point of order had been raised on that issue and the Chair had ruled that the matter is relevant and in order. Vol. I (1931) 62.
- Honourable Members are not entitled to go into details of the administrations of Indian States by giving concrete, examples or to refer to the relation of His Majesty's Government with any of the Indian States. Vol. I (1934) 383, 384, 386, 388.
- Honourable Members are not entitled to speak again, but they can briefly explain the reasons for withdrawing their motions. Vol. VI (1931) 1495.
- Honourable Members cannot criticise the action of His Excellency the Viceroy. Vol. VI (1933) 997.
- Honourable Members cannot impute wrong motives to other Members. Vol. I (1933) 699.
- Honourable Members cannot indulge in any attacks on the Indian Princes. Vol. II (1933) 1793.
- Honourable Members cannot make a speech in withdrawing a motion for adjournment. Vol. I (1934) 150.
- Honourable Members cannot make a speech while asking for leave to withdraw a motion. Vol. VII (1931) 1978.
- Honourable Members have got no right to criticise the decision of the House, except on a motion for rescinding that decision. Vol. III (1934) 2376.
- Honourable Members must yield, otherwise they cannot be interrupted. Vol. IV (1931) 2887.
- Honourable Member should be careful in the choice of language they use when addressing the House. Vol. IV (1932) 774.
- Honourable Members should not make any reference to the press gallery or to the visitors' gallery. Vol. III (1933) 2320.
- Honourable Members should not refer in disrespectful terms to people eminent in public life in the country. Vol. III (1934) 2432.
- Honourable Members should not refer to a matter which is *sub-judice*. Vol. III (1934) 2854.
- Honourable Members should not walk across the floor of the House. Vol. VI (1934) 165.



RULING(S)—*contd.*

Miscellaneous—*contd.*

Honourable Members should restrict themselves to the issue before the House. Vol. II (1932) 1541, 1547.

Honourable Members should restrict themselves to the motion before the House. Vol. III (1931) 1984.

Honourable Members should send motions of amendments and other notices to the Assembly Office in a proper manner and not written on scraps of paper. Vol. IV (1934) 3423.

Members of the Executive Council of the Governor General who are not Members of the Legislative Assembly have no right to address the House in their individual capacities, but only as Government's spokesmen. Vol. III (1933) 2516-17.

If an Honourable Member is going to withdraw his motion, a long speech is out of place. Vol. II (1933) 1080.

If an Honourable Member quotes an extract in refutation of another Honourable Member's argument, it is not a personal explanation. Vol. V (1931) 331.

If the nomination to a particular body is made by His Excellency the Governor General, and not by the Government of India, then the House cannot ask questions as to how His Excellency exercises his discretion. Vol. VIII (1933) 2588.

In making personal explanations, Honourable Members must restrict themselves strictly to a personal explanation and cannot reply to criticisms levelled against them. Vol. VII (1931) 1923.

In making personal explanations, Honourable Members must restrict themselves to them only and should not make a reply. Vol. VI (1931) 1226.

It is in order to include the name of a Member, who has not taken the oath of allegiance, in the list of members for the Select Committee, but he would not be entitled to sit on that Committee unless he has taken the oath of allegiance before them. Vol. I (1933) 283.

It is in the discretion of the Chair to permit reading out quotations if they are not unduly long. Vol. II (1933) 1308.

RULING(S)—*contd.*

Miscellaneous—*contd.*

It is no defamation to call a person a "Bombay Man". Vol. VI (1933) 1068.

It is not desirable that any discussion of what happened at party meetings should take place in the House as far as possible, and unless the question of principle is involved, it should not be brought on the floor of the House. Vol. III (1932) 2250-51.

It is not necessary for the Government Member to answer every question that is asked. If there is any attack to be made on the Department, the attack should be against Honourable Members in this House who represent the Department and not against Officers who are not here. Vol. II (1934) 1969-70.

It is not permissible to mention on the floor of the House any private conversations (Previous ruling reaffirmed.) Vol. I (1934) 231.

It is only the Chair that has the right to call Honourable Members to order. Vol. V (1931) 317.

It is open to Honourable Members to quote from proscribed literature in support of any argument which they may wish to advance but they cannot read the whole of it with the intention of getting full publication in that way. Vol. III (1931) 2368.

It is open to the House to revise its decision at any stage. Vol. III (1933) 2570.

It is perfectly open to an Honourable Member to read a speech or extract and say that those are his views in the same sense that he reads a written speech. There is no standing order that precludes an Honourable Member from reading out extracts, but it must be left to his good sense. Vol. II (1933) 1276.

It is perfectly open to Honourable Members to criticise the recommendations of any Committee which they may have appointed. Vol. VII (1931) 1655.

It is perfectly parliamentary to say that the statement made by an Honourable Member is incorrect. Vol. I (1932) 422.

It is unparliamentary to attribute personal motives to Honourable Members. Vol. III (1932) 1964.



RULING(S)—*contd.*Miscellaneous—*contd.*

It would not perhaps be proper that any motion should be postponed to a later hour in the day on the ground that an Honourable Member was not prepared for it. That will be setting a bad precedent and the Chair cannot allow it. Vol. I (1934) 671.

nordinate quotations are not allowed on the floor of the House. Honourable Members cannot simply take certain publications and read them at length. Vol. IX (1933) 3414.

Mr. Marshal of the Assembly has no right to occupy a seat in the Chamber. Vol. I (1934) 389.

No Honourable Member can interfere unless the Honourable Member is possession of the House gives way. Vol. I (1934) 449.

No Honourable Member can introduce new matter in his reply; he can reply duly to the points which have arisen in the debate. Vol. II (1932) 1462.

No Honourable Member can leave the House when the Chair remains standing. Vol. II (1933) 1919.

No Honourable Member should quote passages from a document which is not available to other Honourable Members. Vol. VIII (1933) 2226.

No offensive expression is permitted in the House and if the word "rubbish" is believed to be offensive to anyone, it must be withdrawn. Vol. I (1932) 296.

No question can be asked in this House with regard to a foreign territory. Vol. V (1933) 683.

Newspapers are not allowed to be read even if they concern the subject under discussion. Vol. III (1932) 2631.

Newspapers are not allowed to be read in the House. Vol. VII (1931) 1696.

Newspapers should not be read in the Chamber. Vol. II (1932) 1878; Vol. III (1932) 2830.

On the Demand for supplementary Grant in respect of Salaries and other Expenses in connection with Agriculture, discussion about the separation of Sind is out of order. Vol. VIII (1934) 2151, 2152.

On the floor of the House, the Chair has absolute discretion to call speakers as would in its opinion lead to a fair debate. Vol. IV (1932) 93.

RULING(S)—*contd.*Miscellaneous—*contd.*

Personal reflections on an Honourable Member of the Council of State are not allowed. Vol. IV (1932) 194.

Personal remarks are not permitted. Vol. I (1932) 558; Vol. III (1931) 2624.

Reference to a case which is *sub judice*, not allowed. Vol. I (1931) 58.

Repetition in regard to one issue cannot be allowed. Vol. II (1932) 1453.

Responsibility for mentioning private talks in the House rests with the Honourable Member who divulges them. Vol. II (1932) 1438. Simply because one Honourable Member was allowed to make a statement during a discussion, that does not mean that the whole discussion can turn on that. Vol. V (1934) 4223.

The Chair cannot compel the Government Member to reply. Vol. III (1934) 2963.

The Chair cannot deal with matter appearing in the Press except what directly affects the business of the House. Vol. II (1932) 1080.

The Chair is precluded from considering any authority for a Resolution to be moved by another Honourable Member, which is not in writing, under Standing Orders. Vol. II (1933) 1406.

The expression "mean advantage" is very offensive and is not allowed. Vol. VI (1931) 1473.

The full implication of any proposal by a Joint or Select Committee on a Bill can only be discussed when the particular clause is reached, and not across the table on the motion to consider. Vol. VIII (1933) 2374.

The issue, whether the Imperial Bank can be authorised to lend money on the security of immovable property, being very much narrower, an Honourable Member should not widely discuss the much wider issue of the establishment of the Land Mortgage Banks. Vol. I (1934) 348.

The jurisdiction of the Indian Legislature is covered by the provisions of the Government of India Act which is in force for the time being. Vol. VI (1933) 1085.

RULING(S)—*contd.*

Miscellaneous—*contd.*

The proceedings of the House are in order even if the President takes his seat without the usual wig, as it is only a subsidiary matter. Vol. IV (1934) 3423.

There is nothing unparliamentary in the expression that a Member of the House exploits a certain situation. Vol. IV (1933) 3051.

Time spent in interruptions cannot be added to the time allowed to each Honourable Member. If he objects to the interruptions, he need not yield. Vol. II (1932) 1267.

Unfounded and unwarranted allegations cannot be allowed to be made by one Honourable Member against another Honourable Member. Vol. VII (1932) 3196.

Unless any Honourable Member has got any definite information, it is not proper to level a charge against any body on the floor of the House. Vol. V (1934) 4187.

Unless there is any substantial volume of opinion or an infringement of the rights of other Honourable Members, an Honourable Member may be allowed to make some variation in the order of the agenda paper provided the items concerned stand in the name of that particular Honourable Member. Vol. I (1933) 141.

When one Honourable Member wants to quote the speech of another Honourable Member, he ought to quote from the official report and not from a newspaper. Vol. IX (1933) 3688.

When negotiations are being carried on and not yet concluded between the Government of India and a foreign Government, the House will do well not to ask too many questions on the subject. Vol. VIII (1933) 2250.

When no Honourable Member gets up to speak and the Chair calls upon the Government Member to reply to the debate, it is not proper for another Honourable Member to get up and make a speech. Vol. V (1934) 3832.

When the original question and amendments are proposed, the discussion proceeds both on the original motion and the amendments. Vol. IV (1934) 3793.

RULING(S)—*contd.*

Miscellaneous—*contd.*

While it will be permissible for an Honourable Member to read out reasonable quotations from a publication, — the practice of simply reading out the publication as part of a speech ought to be seriously deprecated. Vol. II (1933) 1886.

While replying to a debate, Honourable Members cannot attempt to traverse the whole ground again in detail. Vol. V (1933) 411-12.

Motion(s) for Adjournment—

Only one — can be made in a day. Vol. I (1934) 30.

So far as the House is concerned, especially in the matter of a —, neither the Chair nor the House will take notice of any private correspondence that takes place between one Honourable Member and any Member of Government. Vol. V (1933) 555.

The answer to a question by itself cannot be sufficient ground for moving the adjournment of the House unless the subject-matter of the question itself conforms to the rules and regulations relating to the adjournment motion. Vol. V (1933) 783.

The Chair cannot overrule on — on the ground that it is a matter which concerns primarily a local Government. Vol. IX (1933) 2971.

The policy of the Local Government or the Central Government, in administering an ordinary law of the land is not a matter of urgency within the meaning of the rules, and as such, the — *re* forfeiture by Government of the *Free Press Journal* deposit is not in order. Vol. VI (1933) 1120.

Though generally the policy of the Government in relation to a particular matter cannot be considered to be one of recent occurrence, occasions may arise when the policy and attitude of Government may become a matter of urgent public importance. Vol. VI (1933) 1391.

Motion(s), withdrawal of—

So far as the question of any Member of the House refusing to give his consent to the — is concerned, it is the inherent right of every Member and that cannot be changed or altered by any agreement among the Parties or even by unanimous agreement among all the Members of the House. Vol. II (1934) 1904.

RULING(S)—*contd.*

## Personal explanation(s)—

Honourable Members are entitled to give a —, but not an exposition of what they said in their speech. Vol. I (1933) 534.

If an Honourable Member wants to make a — in the middle of a speech of another Honourable Member, the Member making the speech must give way, and if the Honourable Member does not give way, then the Honourable Member who wishes to make a — must wait until the Honourable Member who is speaking has finished his speech, and then he should ask the permission of the Chair to make any —. Vol. IV (1934) 3275, 3276.

## Point(s) of Order—

A Member of the Executive Council of the Governor General, who is not a Member of the Legislative Assembly and who exercises his right of addressing the Assembly on any occasion, has also the right of raising any — during the debate in which he takes part. Vol. VII (1933) 1692-93.

A — cannot be addressed to an Honourable Member, but should be addressed to the Chair. Vol. VIII (1933) 2141.

Honourable Members must give way on a —. Vol. II (1932) 1342.

Honourable Members must give way when a — is raised. Vol. II (1932) 1342.

Honourable Members raising a — should take adequate care to ascertain the facts before making allegations. Vol. III (1932) 2159.

The Chair is not bound to hear any Honourable Member on a —. Vol. VII (1932) 2866.

There can be no — when the question is being put. Vol. III (1934) 2829.

There cannot be a — when the division is on. Vol. VI (1933) 1227.

When a — is being raised, there cannot be a — on that. Vol. III (1933) 2526.

When the Chair has asked for an explanation from an Honourable Member, no — ought to be raised until that explanation has been given. Vol. VI (1933) 1088.

Punjab Criminal Procedure Amendment (Supplementary) Bill—

Reference to the Punjab Act is permissible on the — but the debate cannot proceed on the basis as if the Punjab Act was before the House. Vol. I (1931) 57, 58, 59, 60.

RULING(S)—*contd.*

## Put(ting) the Questions to vote—

When the Chair feels that there has been a fair debate on a question, it has the right to —. Vol. VIII (1933) 2806.

## Question(s)—

A Member may withdraw a question at any moment without notice. Vol. VIII (1933) 2721.

An Honourable Member in replying is entitled to ask for notice if he is not able to answer a supplementary — on the spot. Vol. III (1931) 2497.

An Honourable Member is at liberty to withdraw his — at any time. Vol. IV (1933) 2993.

An Honourable Member is not justified in asking another Honourable Member to write down his supplementary —. Vol. III (1931) 2495.

An Honourable Member must ask a specific — and not make detailed explanations. Vol. I (1933) 294.

Discussion cannot take place on a —. Vol. V (1933) 255.

Every Member of the Assembly is entitled to know the answer when a — is asked in the Assembly. Vol. I (1931) 867.

Honourable Members are entitled to ask — in regard to legislation which stands on the Indian Statute-book and any supplementary — which deals directly with that legislation is admissible. Vol. VI (1931) 990.

Honourable Members are not entitled to make a speech at — time. Vol. II (1931) 1074, 1075.

Honourable Members cannot ask for opinions. Vol. II (1931) 1007.

Honourable Members cannot make comments on answers to —. They may ask supplementary —, and not make comments. Vol. I (1934) 461.

Honourable Members cannot repeat — which have already been answered. Vol. VI (1934) 864.

Honourable Members giving notice of short notice — should be in their seats to put them. The Chair cannot allow any other Honourable Member to put that —. Vol. V (1931) 427.

Honourable Members in asking — are not allowed to make suggestions for action. Vol. I (1932) 27.



RULING(S)—*contd.*Question(s)—*contd.*

If a part of the Army in India has been sent to any place outside British India, and since the Army in India is paid for by the Indian exchequer, it is quite in order for any Honourable Member to ask the —, "at whose request were such troops sent". Vol. II (1933) 1735.

If an Honourable Member wants that the answer to a question should be laid on the table and not merely be communicated to the Honourable Member putting the question, that has to be done and Government will have to lay the answer on the table of the House. Vol. IX (1933) 2922.

If an Honourable Member who has sent — is not in a position to be present in his seat to ask his —, he must authorise some other Honourable Member in writing to do so, and the authorisation must be sent to the President. In the absence of such authorisation, these — will be treated as unstarred — and the answers will be incorporated in the proceedings. Vol. IV (1933) 2979.

It is entirely at the discretion of the Honourable Member in charge whether to accept a short notice — or not to accept it. Vol. IV (1932) 771.

It is open to any Honourable Member when a supplementary — is put to raise a point of order as to whether it was a proper supplementary question, but such points cannot arise at a later stage. Vol. II (1932) 1617.

It is the duty of the Honourable Member asking a question to find out whether the question has been previously asked and answered. Vol. IX (1933) 2924.

It is the privilege of the House to waive the Standing Order by unanimous consensus of opinion and utilise the — hour for the discussion of any other subject. Vol. II (1933) 1051.

Long speeches in reply to — are not permissible but on special occasions a little latitude may be allowed. Vol. II (1931) 1227.

No — can be asked about the detention of the ruler of an Indian State. Vol. VII (1934) 1457.

No — can be asked when a point of order is raised. Vol. II (1932) 1610.

RULING(S)—*contd.*Question(s)—*contd.*

Questions can be addressed to an Honourable Member only in his capacity as a Member of the House. Vol. VIII (1933) 1983.

Questions cannot be asked on suppositions. Vol. VIII (1933) 2589.

Questions containing inferences and arguments are out of order. Vol. III (1934) 2175.

Repetition of a — previously asked during the session is in order. Vol. I (1931) 687.

Replies to — however long are to be read out in the House. Vol. II (1932) 1312.

Replies to — laid on the table cannot be read in the House. If any Honourable Member wishes to elicit further information on the subject, he should give notice to get it. Vol. II (1932) 1610.

Statement in answer to a starred — may only be laid on the table and need not necessarily be read out. Vol. I (1934) 793.

Supplementary — should not have too many statements attached to them. Vol. IV (1932) 821.

The Mover of a — cannot move an amendment to his own —. Vol. I (1934) 833.

The practice of sending answers to certain questions to only the Member concerned is not correct procedure. An Honourable Member asks questions with the authority of the Assembly, and the Assembly as a whole is entitled to know the replies to admitted questions given by the Treasury Benches. It is therefore necessary that all questions which have been put in the Assembly should be replied to in the Assembly. Vol. I (1932) 612.

The same question that has already been answered cannot be put in another form. Vol. VIII (1933) 2568.

There is no rule or Standing Order which compels Government to give answers to —. Honourable Members on the Treasury Benches are entitled to say that they want notice, of a — put as a supplementary —. Vol. V (1931) 600.

When a — has been specifically asked to elicit information about a particular point, supplementary — on the general aspect of the — cannot arise. Vol. VI (1932) 2060.



RULING(S)—*contd.*Question(s)—*concl'd.*

When an Honourable Member asks a question whether Government are aware of certain things, it is perfectly open to Government to say, no they have no knowledge about them. Vol. III (1932) 2214.

When an Honourable Member for the Government plainly states that he is not prepared to disclose the stages passed through by the Government in considering a proposal, it is no use for an Honourable Member pressing for the information by supplementary —. Vol. V (1933) 88.

When an Honourable Member giving notice of a — ceases to be a member of the Assembly he loses the right of interpellating Government. Vol. VI (1932) 1701.

When an Honourable Member has definitely put down a question, especially bringing to the notice of the Government a specific case in which the Agent of a Railway is supposed not to have carried out the orders, and when the Honourable Member replying for Government says that the question has been forwarded to the Agent, it is proper that the Agent must send a reply to the Railway Board and that reply must be communicated to the Honourable Member who asked the question, so that, if it is unsatisfactory, he might pursue the matter further. Vol. VIII (1933) 2237.

When an Honourable Member has put down a question which has been admitted by the Chair, it means that the question is of public importance, and the Chair and the House have got a right to expect that a suitable answer would be given. Vol. VIII (1933) 2236.

## Reply to a debate—

Honourable Members will not be in order in replying to a debate on a motion which the House has already passed. Vol. VI (1933) 1544.

## Reports of Select Committees—

The rights and privileges of non-official Members are not encroached upon by a formal presentation of the Report of a Select Committee on an official Bill on

RULING(S)—*contd.*Reports of Select Committees—*cont'd.*

a day set apart for the transaction of non-official business. Vol. IV (1933) 3043-44.

## Resolution(s)—

A reference to the Finance (Supplementary and Extending) Bill is in order in the — on the financial statement made by the Finance Member. Vol. VI (1931) 1058.

Amendments which are vague and indefinite cannot be allowed to be moved. Vol. VII (1932) 2930.

An amendment to a resolution, which widens the scope of the original resolution, is out of order. Vol. I (1932) 844-45.

An amendment widening the scope of the original — is out of order. Vol. IV (1932) 251.

Further amendments to the — re draft convention regulating hours of work in offices, hotels, etc., will only be allowed if Mr. N. M. Joshi's amendment to that — is rejected. Vol. IV (1931) 2994.

Honourable Members might move an amendment at any time and when that amendment is actually moved any Honourable Member may object on the ground that two days' clear notice has not been given. It will then be for the Chair to decide whether he will allow the amendment or not. Vol. I (1931) 422.

In the terms of the Standing Order, two days' notice is required for every amendment to be moved. The Chair has the power of suspending the Standing Order and allowing an amendment to be moved at any stage of the debate; but in order that the Chair may be able to consider whether an amendment should be allowed without notice, it is necessary that an Honourable Member should hand over in writing the amendment which he proposes to move. Vol. VI (1932) 1959.

Rules applying to — apply to amendments on — as well. Vol. VII (1932) 2930.

That Mr. N. M. Joshi's amendment is not a direct negative of the Resolution re ratification of the draft convention regulating hours of work in offices, hotels, etc. Vol. IV (1931) 2989.

RULING(S)—*contd.*

Right of moving an amendment for increasing the Duties—

So far as the technical point is concerned, a Non-Official Member cannot have a right to move in the Select Committee an amendment for increasing the duties; but the Select Committee offers an opportunity, where the discussion can be more informal across the table with the Government and Non-official Members, to have a chance of convincing the Government that an increased duty is necessary. Vol. III (1934) 2352.

Rule(s)—

No —, inconsistent with the provisions of the Government of India Act, can override the provisions of the Act itself. Vol. III (1933) 2529.

Select Committee(s)—

A motion to add to the proposed names for a — cannot be made unless it is unanimously accepted by the House. Vol. III (1934) 2364.

A — of the House cannot have greater powers than what the House itself enjoys under the Constitution. Vol. III (1934) 2251.

A — of this House cannot have any information which cannot be disclosed to the House as a whole. Vol. III (1934) 2251.

All evidence tendered before a — should also be available to the House. Vol. III (1934) 2251.

All materials placed by Government before a — should be available to the Members of the House. Vol. III (1934) 2251.

Each — should decide what relevant documents and information, which were available to them, should necessarily be made available to all the Members of the House, so that the discussion in the House of the report of the — may be complete. Such documents and information will be printed and made available to the Members of the House along with the report of the —. Vol. III (1934) 2251.

Government have the right to place before a — only such papers and records as they are prepared to place before that —. Vol. III (1934) 2251.

RULING(S)—*contd.*

Select Committee(s)—*contd.*

Happenings of the Select Committee should not be dealt with elaborately by any Honourable Member on the floor of the House. Vol. VI (1932) 2195.

Honourable Members are not entitled to discuss the proceedings of —. Vol. II (1932) 1890.

Honourable Members cannot refer to anything except the published proceedings of the —. Vol. IX (1933) 3254.

Honourable Members should restrict themselves to the general principles of the Bill at the — stage. Vol. I (1933) 627.

Honourable Members should send in their additional minutes or minutes of dissent either typed or written in ink on foolscap size paper; otherwise the minutes will not be accepted. Vol. IV (1934) 3495.

Honourable Members should speak in general terms when the reference of a — to a Select Committee is under discussion and reserve their detailed remarks for a later stage. Vol. I (1933) 509.

Honourable Members who have been signatories to a Committee's report must justify their signatures on argument and not on the discussion that took place in the Committee. Vol. VIII (1933) 2497.

Honourable Members whose names are included in the proposal to serve on a — are entitled to get up and say that they should be excused from such service. Vol. I (1932) 434.

In cases where a charge is made against an Honourable Member in connection with what happened in the Select Committee and he contradicts it, the House usually accepts the contradiction. Vol. VI (1932) 2104.

In order to include the name of a particular Member in a Select Committee, the consent of that Member is necessary. Vol. IV (1933) 3624.

It is not proper to mention on the floor of the House how particular Members voted in the —. Vol. VIII (1933) 2408.

It is up to the — on each occasion to decide what information and what documents should necessarily be made available to the Members of the House. Vol. V (1934) 4187.

**SALT (ADDITIONAL IMPORT DUTY) BILL—**

See "Bill(s)".

**SALT ADDITIONAL IMPORT DUTY (EXTENDING) BILL—**

See "Bill(s)".

**SALT INDUSTRY—**

Election of a Committee to consider proposals on the —. Vol. I (1931) 202-15, 217-18, 569.

**SALT INDUSTRY COMMITTEE—**

Election of Members to the —. Vol. VI (1933) 1293-94; Vol. VII (1933) 1692.

**SALT RESOLUTION—**

Statement *re* postponement of the —. Vol. VIII (1934) 2488.

**SALT TAX—**

Motion to reduce Demand for "Salt" *re* undesirability of the continuance of —. Vol. II (1933) 1864-65.

Reduction of —, (Discussed under the Indian Finance Bill). Vol. III (1931) 2439-43; Vol. III (1933) 2162-84.

**SAMPLE PACKETS—**

Reduction of postage on — (Discussed under the Indian Finance Bill). Vol. III (1931) 2622-26.

**SARFARAZ HUSSAIN KHAN, KHAN BAHADUR—**

Expressions of regret on the deaths of Sir Zulfiqar Ali Khan and —. Vol. V (1933) 50-55.

**SARMA, SIR NARASIMHA—**

Expressions of regret on the death of —. Vol. VII (1932) 3093-97.

**SCHOOLS—**

Motion to reduce Demand for "Railway Board" *re* Railway Board's educational policy with reference to pay of Railway middle — teachers in the United Provinces. Vol. II (1931) 1332.

**SCHUSTER, THE HONOURABLE SIR GEORGE—**

Retirement of —. Vol. V (1934) 4249-50.

**SCIENCE, INDIAN INSTITUTE OF—**

Election of a member to the Council of the —, Bangalore. Vol. I (1932) 165-66.

**SCIENTIFIC DEPARTMENTS—**

See "Other —".

**SEA CUSTOMS (AMENDMENT) BILL—**

See "Bill(s)".

**SECURITY PRINTING, CAPITAL OUTLAY ON—**

Demand for Grant. Vol. III (1931) 2046; Vol. III (1932) 2343; Vol. II (1933) 1929; Vol. II (1934) 2069.  
Demand for Supplementary Grant. Vol. I (1931). 987.

**SECRETARY OF STATE FOR INDIA—**

Motion for Adjournment *re* —'s evidence before the Joint Parliamentary Committee *re* India's right of retaliation in her relationship with the Dominions of the British Empire. Vol. VIII (1933) 2013-14, 2722, 2758-82.

Motion to reduce Demand for "Executive Council" *re* improper interference by the — in the financial affairs of India. Vol. III (1932) 2194-99.

**SECRETARY OF STATE FOR INDIA**

**—EXPENDITURE IN ENGLAND—**

Demand for Grant. Vol. III (1931) 2046; Vol. III (1932) 2343; Vol. II (1933) 1807; Vol. II (1934) 2069.

Demand for Supplementary Grant. Vol. VI (1931) 1492; Vol. I (1932) 935.

Motion to reduce Demand for "—" *re* safeguarding the interests of agriculturists and landholders in the matter of representation and taxation in the new Constitution. Vol. II (1933) 1807-32.

Motion to reduce Demand for Supplementary Grant for "—" *re* non-representation of Nationalist Muslims in the Round Table Conference. Vol. VI (1931) 1492-96.

**SELECT COMMITTEE(S)—**

Ruling *re* Procedure of —. Vol. III (1934) 2251-52.

**SELECTION GRADE POSTS—**

Motion to reduce Demand for "Indian Posts and Telegraphs Department (including Working Expenses)" *re* —. Vol. II (1934) 2040-46.

**SENTENCES—**

Motion for Adjournment *re* death — passed in connection with the Shoapur riot. Vol. I (1931) 4-5.

**SEPARATION OF ACCOUNTS FROM AUDIT—**

Demand for Grant. Vol. III (1931) 2038.



SEPARATION OF BURMA—  
See "Burma".

SERVICE(S)—  
Motion for adjournment *re* communal representation in —. Vol. VI (1934) 36-37.

Motion to reduce Demand for "Railway Board" *re* Indianisation of superior —. Vol. II (1932) 1578-80.

Resolution *re* representation of Indian Christians in the — and Committees. Vol. VI (1934) 706-17; Vol. VII (1934) 1275-1306.

SHAHI, THE HONOURABLE MIAN SIR MUHAMMAD—  
Expressions of regret on the death of —. Vol. I (1932) 13-23.

SHAHANI, MR. S. C.—  
Apology by — to the Chair. Vol. III (1931) 2666.  
Expressions of regret on the deaths of Mr. Alexander, — and U Tok Kyi. Vol. V (1931) 56-59.

SHEETS—  
Resolution *re* duties on galvanised iron and steel pipes and —. Vol. I (1931) 351-73; Vol. II (1932) 1055-60, 1158-76.

SHERIFF OF CALCUTTA (POWERS OF CUSTODY) BILL—  
See "Bill(s)".

SHIPS—  
Statement *re* Draft Convention and Recommendations *re* protection against accidents of workers employed in loading and unloading —. Vol. III (1932) 2818-19.

SHOLAPUR RIOT—  
Motion for Adjournment *re* death sentences passed in connection with the —. Vol. I (1931) 4-5.

SHOOTING—  
Motion for adjournment *re* — of detenues at the Hijli detention camp. Vol. V (1931) 713, 744-64.

SIKH(S)—  
Motion to reduce Demand for "Customs" *re* — representation. Vol. III (1931) 1937-48.

SILK—  
Duty on —. (Discussed under the Indian Finance Bill). Vol. III (1933) 2193-97.

SILVER AGREEMENT—  
Resolution *re* ratification of the —. Vol. VIII (1933) 2019-40.

SIMLA—  
Motion to reduce Demand for "Staff Household and Allowances of the Governor General" *re* hill journey allowances and reduction of extent of the — exodus. Vol. III (1931) 2021-31.

SIND—  
Motion for Adjournment *re* lawlessness in —. Vol. III (1933) 2653-56.  
Motion to reduce Demand for "Customs" *re* grievances of the Hindus of — in the Customs Department. Vol. II (1934) 1923-49.

SKINS—  
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